

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 31st January, 2024

G.S.R. 83(E).— In exercise of the powers conferred by section 139 read with section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend Income-tax Rules, 1962, namely:—

1. **Short title and commencement.**— (1) These rules may be called the Income-tax (Amendment) Rules, 2024.

(2) They shall come into force from the 1st day of April, 2024.

2. In the Income-tax Rules, 1962 (herein after referred to as the principal rules), in rule 12, in sub-rule (3), in the Table, for Sl. No. 1 and entries thereto, the following Sl. No. and entries shall be substituted, namely: —

<i>“Sl. No.</i>	<i>Person</i>	<i>Condition</i>	<i>Manner of furnishing return of income</i>
<i>(i)</i>	<i>(ii)</i>	<i>(iii)</i>	<i>(iv)</i>
[1]	Individual or Hindu Undivided Family	(a) Accounts are required to be audited under section 44AB of the Act;	(A) Electronically under digital signature; or (B) Transmitting the data electronically in the return under electronic verification code;
		(b) Where total income assessable under the Act during the previous year of a person, being an individual of the age of eighty years or more at any time during the previous year, and who furnishes the return in Form number SAHAJ (ITR-1) or Form number SUGAM (ITR-4).	(A) Electronically under digital signature; or (B) Transmitting the data electronically in the return under electronic verification code; or (C) Transmitting the data in the return electronically and thereafter submitting the verification of the return in Form ITR-V; or (D) Paper form;
		(c) In any other case	(A) Electronically under digital signature; or (B) Transmitting the data electronically in the return under electronic verification code; or (C) Transmitting the data in the return electronically and thereafter submitting the verification of the return in Form ITR-V.”

3. In the principal rules, in Appendix II,

(a) for FORM ITR-2, the following FORM shall be substituted, namely: —

FORM	IIR-2	INDIAN INCOME TAX RETURN [For Individuals and HUFs not having income from profits and gains of business or profession] (Please see Rule 12 of the Income-tax Rules, 1962) (Please refer instructions)	Assessment Year					
			2	0	2	4	-	2

Part A-GEN		GENERAL																		
PERSONAL INFORMATION	(A1) First name	(A2) Middle name				(A3) Last name				(A4) PAN										
	(A6) Flat/Door/Block No.				(A7) Name of Premises/Building/Village								(A5) Status (Tick) ☐ Individual ☐ HUF							
	(A8) Road/Street/Post Office				(A14) Date of Birth/ Formation (DD/MM/YYYY)															
	(A9) Area/locality				(A15) Aadhaar Number (12 digit) / Aadhaar Enrolment Id (28 digit) (if eligible for Aadhaar)															
	(A10) Town/City/District				(A11) State								(A13) PIN code/ZIP code							
					(A12) Country															
	(A16) Residential/Office Phone Number with STD code/ Mobile No. 1				(A17) Mobile No. 2															
	(A18) Email Address-1 (self)																			
	(A19) Email Address-2																			
FILING STATUS	(A20)	(a1i) Filed u/s (Tick) [Please see instruction]										(a139(1)-On or before due date, o139(4)-After due date, o139(5)-Revised Return, o92CD-Modified return, o119(2)(b)-After condonation of delay								
		(a1ii) Or filed in response to notice u/s										o 139(9), o 142(1), o 148, o 153C								
	(a2)	Do you wish to exercise the option u/s 115BAC(6) of Opting out of new tax regime ? (default is "No") Note - For Opting out, option should be exercised along with the return of income filed u/s 139(1)																		
	(b)	Are you filing return of income under Seventh proviso to section 139(1) but otherwise not required to furnish return of income? - (Tick) ☐ Yes ☐ No If yes, please furnish following information [Note: To be filled only if a person is not required to furnish a return of income under section 139(1) but filing return of income due to fulfilling one or more conditions mentioned in the seventh proviso to section 139(1)]																		
	(bi)	Have you deposited amount or aggregate of amounts exceeding Rs. 1 Crore in one or more current account during the previous year? (Yes/No)										Amount (Rs) (If Yes)								
	(bii)	Have you incurred expenditure of an amount or aggregate of amount exceeding Rs. 2 lakhs for travel to a foreign country for yourself or for any other person? (Yes/No)										Amount (Rs) (If Yes)								
	(biii)	Have you incurred expenditure of amount or aggregate of amount exceeding Rs. 1 lakh on consumption of electricity during the previous year? (Yes/No)										Amount (Rs) (If Yes)								
	(biv)	Are you required to file a return as per other conditions prescribed under clause (iv) of seventh proviso to section 139(1) (If yes, please select the relevant condition from the drop-down menu)										(Tick) o Yes o No								
	(c)	If Revised/Defective/Modified, then enter Receipt No. and Date of filing original return (DD/MM/YYYY)										/ /								
	(d)	If filed, in response to a notice u/s 139(9)/142(1)/148/153C or order u/s 119(2)(b) enter Unique Number/ Document Identification Number (DIN) and date of such Notice/Order, or if filed u/s 92CD, enter date of Advance Pricing Agreement										(Unique Number)		/ /						
(e)	Residential Status in India (for individuals)				A. Resident		o You were in India for 182 days or more during the previous year [section 6(1)(a)]													

		(Tick applicable option)		o You were in India for 60 days or more during the previous year, and have been in India for 365 days or more within the 4 preceding years [section (6)(1)(c)] [where Explanation 1 is not applicable] o You are a citizen of India, who left India, for the purpose of employment, as a member of the crew of an Indian ship and were in India for 182 days or more during the previous year and 365 days or more within the preceding 4 years [Explanation 1(a) of section (6)(1)(c)] o You are a citizen of India or a person of Indian origin and have come on a visit to India during the previous year and were in India for a) 182 days or more during the previous year and 365 days or more within the preceding 4 years; or b) 120 days or more during the previous year and 365 days or more within the preceding 4 years if the total income, other than income from foreign sources, exceeds Rs. 15 lakh. [Explanation 1(b) of section (6)(1)(c)]			
			B. Resident but not Ordinarily Resident	o You have been a non-resident in India in 9 out of 10 preceding years [section 6(6)(a)]			
		o You have been in India for 729 days or less during the 7 preceding years [section 6(6)(a)]					
		o You are a citizen of India or person of Indian origin, who comes on a visit to India, having total income, other than the income from foreign sources, exceeding Rs. 15 lakh and have been in India for 120 days or more but less than 182 days during the previous year [section 6(6)(c)]					
		o You are a citizen of India having total income, other than the income from foreign sources, exceeding Rs. 15 lakh during the previous year and not liable to tax in any other country or territory by reason of your domicile or residence or any other criteria of similar nature [section 6(6)(d) rws 6(1A)]					
			C. Non-resident	o You were a non-resident during the previous year.			
		(i) Please specify the jurisdiction(s) of residence during the previous year -					
		S.No.		Jurisdiction(s) of residence	Taxpayer Identification Number(s)		
		1					
		2					
		(ii) In case you are a Citizen of India or a Person of Indian Origin (POI), please specify -					
			Total period of stay in India during the previous year (in days)	Total period of stay in India during the 4 preceding years (in days)			
	Residential Status in India (for HUF) (Tick applicable option)	D. o Resident Non-resident		o Resident but not Ordinarily Resident			o
(f)	Do you want to claim the benefit under section 115H? (applicable in case of resident)						o Yes o No
(g)	Are you governed by Portuguese Civil Code as per section 5A? (Tick) p o Yes o No (If "YES" please fill Schedule 5A)						
(h)	Whether you are an / FPI? Yes/No If yes, please provide SEBI Regn. No						
(i)	Legal Entity Identifier (LEI) details (mandatory if refund is 50 Crores or more)						
	LEI Number		Valid upto date				
(j)	Whether this return is being filed by a Representative Assessee? (Tick) p o Yes o No If yes, please furnish following information -						
	(1)	Name of the Representative					
	(2)	Capacity of the Representative (drop down to be provided)					
	(3)	Address of the Representative					
	(4)	Permanent Account Number (PAN)/ Aadhaar No. of the Representative					
(k)	Whether you were Director in a company at any time during the previous year? (Tick) p o Yes o No If yes, please furnish following information -						
	Name of Company	Type of company	PAN	Whether its shares are listed or unlisted	Director Identification Number (DIN)		
		(Drop down to be provided)					

[illegible]

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Schedule S		Details of Income from Salary			
SALARIES	Name of Employer		Nature of employer (Tick) p (drop down to be provided)		TAN of Employer (mandatory if tax is deducted)
	Address of employer		Town/City	State	PIN code/ ZIP code
	1	Gross Salary (1a + 1b + 1c + 1d + 1e + 1f)			1
	a	Salary as per section 17(1) (drop down to be provided)		1a	
	b	Value of perquisites as per section 17(2) (drop down to be provided)		1b	
	c	Profit in lieu of salary as per section 17(3) (drop down to be provided)		1c	
	d	Income from retirement benefit account maintained in a notified country u/s 89A (choose country from drop down menu)		1d	
	e	Income from retirement benefit account maintained in a country "other than notified country u/s 89A"		1e	
f	Income taxable during the previous year on which relief u/s 89A was claimed in any earlier previous year.		1f		
(Add multiple rows for Gross Salary in case of more than one employer)					
2	Total Gross Salary (from all employers)			2	
3	Less allowances to the extent exempt u/s 10 (drop down to be provided in e-filing utility) (please refer instructions) (Note: Ensure that it is included in Total Gross salary in (2) above)			3	
3(a)	Less: Income claimed for relief from taxation u/s 89A			3a	
4	Net Salary (2 – 3 – 3a)			4	
5	Deduction u/s 16 (5a + 5b + 5c)			5	
a	Standard deduction u/s 16(ia)		5a		
b	Entertainment allowance u/s 16(ii)		5b		
c	Professional tax u/s 16(iii)		5c		
6	Income chargeable under the head 'Salaries' (4 - 5)			6	

Schedule HP		Details Of Income From House Property (Please Refer Instructions) (Drop down to be provided indicating ownership of property)						
HOUSE PROPERTY	1	Address of property 1		Town/ City	State	Country	PIN Code/ ZIP Code	
	Is the property co-owned? ☐ Yes ☐ No (if "YES" please enter following details)							
	Your percentage of share in the property (%)							
	Name of Co-owner(s)		PAN/Aadhaar No. of Co-owner(s)		Percentage Share in Property			
	I							
	II							
	[Tick p the applicable option]		Name(s) of Tenant(s) (if let out)		PAN/ Aadhaar No. of Tenant(s) (Please see note)		PAN/TAN/ Aadhaar No. of Tenant(s) (if TDS credit is claimed)	
	☐ Let out							
	☐ Self-occupied							
	☐ Deemed let out							
	a	Gross rent received or receivable or lettable value					1a	
	b	The amount of rent which cannot be realized					1b	
	c	Tax paid to local authorities					1c	
	d	Total (1b + 1c)					1d	
	e	Annual value (1a – 1d) (nil if self-occupied etc. as per section 23(2) of the Act)					1e	
	f	Annual value of the property owned (own percentage share x 1e)					1f	
	g	30% of 1f					1g	
	h	Interest payable on borrowed capital					1h	
	i	Total (1g + 1h)					1i	
j	Arrears/Unrealized rent received during the year less 30%					1j		
k	Income from house property 1 (1f – 1i + 1j)					1k		
(fill up details separately for each property)								
2	Pass through income/loss if any *					2		

3	Income under the head “Income from House Property” (1k + 2) (if negative take the figure to 2i of schedule CYLA)	3	
NOTE ▶	Please include the income of the specified persons referred to in Schedule SPI and Pass through income referred to in schedule PTI while computing the income under this head.		
NOTE ▶	Furnishing of PAN/ Aadhaar No. of tenant is mandatory, if tax is deducted under section 194-IB.		
	Furnishing of TAN of tenant is mandatory, if tax is deducted under section 194-I.		

Schedule CG		Capital Gains													
CAPITAL GAINS	A	Short-term Capital Gains (STC G) (Sub-items 3 and 4 are not applicable for residents)													
		1	From sale of land or building or both (fill up details separately for each property)												
		a	i	Full value of consideration received/receivable				ai							
			ii	Value of property as per stamp valuation authority				aii							
			iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains [in case (aii) does not exceed 1.10 times (ai), take this figure as (ai), or else take (aii)]				aiii							
			b	Deductions under section 48											
				i	Cost of acquisition without indexation				bi						
				ii	Cost of Improvement without indexation				bii						
				iii	Expenditure wholly and exclusively in connection with transfer				biii						
				iv	Total (bi + bii + biii)				biv						
			c	Balance (aiii – biv)				1c							
			d	Deduction under section 54B (Specify details in item D below)				1d							
			e	Short-term Capital Gains on Immovable property (1c - 1d)										A1e	
			f	In case of transfer of immovable property, please furnish the following details (see note)											
				S. No.	Name of buyer(s)	PAN/ Aadhaar No. of buyer(s)	Percentage share	Amount	Address of property, country code, ZIP code	Pin code	State				
	NOTE ▶ Furnishing of PAN/ Aadhaar No. is mandatory, if the tax is deducted under section 194-IA or is quoted by buyer in the documents In case of more than one buyer, please indicate the respective percentage share and amount.														
	2	From sale of equity share or unit of equity oriented Mutual Fund (MF) or unit of a business trust on which STT is paid under section 111A or 115AD(1)(ii) proviso (for FII)													
		a	Full value of consideration							2a					
		b	Deductions under section 48												
			i	Cost of acquisition without indexation							bi				
			ii	Cost of Improvement without indexation							bii				
			iii	Expenditure wholly and exclusively in connection with transfer							biii				
		iv	Total (i + ii + iii)							biv					
c	Balance (2a – biv)							2c							

			d	Loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)	2d			
			e	Short-term capital gain on equity share or equity oriented MF (STT paid) (2c + 2d)		A2e		
		3	For NON-RESIDENT, not being an FII- from sale of shares or debentures of an Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)					
		a	STC G on transactions on which securities transaction tax (STT) is paid				A3a	
			b	STC G on transactions on which securities transaction tax (STT) is not paid				A3b
			4	For NON-RESIDENT- from sale of securities (other than those at A2) by an FII as per section 115AD				
			a	i	In case securities sold include shares of a company other than quoted shares, enter the following details			
					a	Full value of consideration received/receivable in respect of unquoted shares	ia	
					b	Fair market value of unquoted shares determined in the prescribed manner	ib	
					c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic	
				ii	Full value of consideration in respect of securities other than unquoted shares			Aii
				iii	Total (ic + ii)			aiii
			b	Deductions under section 48				
				i	Cost of acquisition without indexation			bi
				ii	Cost of improvement without indexation			bii
				iii	Expenditure wholly and exclusively in connection with transfer			biii
				iv	Total (i + ii + iii)			biv
				c	Balance (4aiii – biv)			4c
			d	Loss to be disallowed u/s 94(7) or 94(8)- for example if security bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such security to be ignored (Enter positive value only)			4d	
				e	Short-term capital gain on sale of securities by an FII (other than those at A2) (4c + 4d)			A4e
		5	From sale of assets other than at A1 or A2 or A3 or A4 above					
		a	i	In case assets sold include shares of a company other than quoted shares, enter the following details				
					a	Full value of consideration received/receivable in respect of unquoted shares	ia	
					b	Fair market value of unquoted shares determined in the prescribed manner	ib	
					c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic	
				ii	Full value of consideration in respect of assets other than unquoted shares			aii
				iii	Total (ic + ii)			aiii
				b	Deductions under section 48			
				i	Cost of acquisition without indexation			bi
				ii	Cost of Improvement without indexation			bii
				iii	Expenditure wholly and exclusively in connection with transfer			biii
				iv	Total (i + ii + iii)			biv
			c	Balance (5aiii – biv)			5c	
				d	In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)			5d

		e	STC G on assets other than at A1 or A2 or A3 or A4 above (5c + 5d)							A5e			
		6	Amount deemed to be short term capital gains										
		a	Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? o Yes o No o Not applicable. If yes, then provide the details below										
			Sl. No. in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed		Amount not used for new asset or remained unutilized in Capital gains account (X)						
					Previous year in which asset acquired/constructed	Amount utilised out of Capital Gains account							
		i	2021-22	54B									
		ii	2022-23	54B									
		b	Amount deemed to be short term capital gains, other than at 'a'										
			Total amount deemed to be short term capital gains (aXi + aXii + b)							A6			
		7	Pass Through Income/ Loss in the nature of Short Term Capital Gain, (Fill up schedule PTI) (A7a + A7b + A7c)									A7	
			a	Pass Through Income/ Loss in the nature of Short Term Capital Gain, chargeable @ 15 %				A7a					
			b	Pass Through Income/ Loss in the nature of Short Term Capital Gain, chargeable @ 30 %				A7b					
			c	Pass Through Income/ Loss in the nature of Short Term Capital Gain, chargeable at applicable rates				A7c					
		8	Amount of STC G included in A1 – A7 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA										
			Sl. No.	Amount of income	Item No. A1 to A7 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]	
			(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
			I										
			II										
			a	Total amount of STC G claimed as not chargeable to tax in India as per DTAA								A8a	
			b	Total amount of STC G claimed as chargeable to tax at special rates in India as per DTAA								A8b	
		9	Total Short-term Capital Gain (A1e+ A2e+ A3a+ A3b+ A4e+ A5e+A6 + A7 - A8a)									A9	
	B	Long-term capital gain (LTC G) (Sub-items, 5, 6, 7 & 8 are not applicable for residents)											
	1	From sale of land or building or both (fill up details separately for each property)											
		Date of purchase/ acquisition DD/MM/YYYY					Date of sale/transfer DD/MM/YYYY						
		a	i	Full value of consideration received/receivable					ai				
			ii	Value of property as per stamp valuation authority					aii				
			iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains [in case (aii) does not exceed 1.10 times (ai), take this figure as (ai), or else take (aii)]					aiii				
	b	Deductions under section 48											
		i	Cost of acquisition					bi					
		ii a	Cost of acquisition with indexation					biia					
		ii b	Total cost of improvement with indexation					biib					
			(a) Cost of improvement										
			(b) Year of Improvement										

				(c) Cost of Improvement with indexation											
				Add row											
				iii	Expenditure wholly and exclusively in connection with transfer					biii					
				iv	Total (biia + biib + biii)					biv					
				c Balance (aiii – biv)					1c						
				d Deduction under section 54/54B/54EC/54F (Specify details in item D below)					1d						
				e Long-term Capital Gains on Immovable property (1c - 1d)					B1e						
				f In case of transfer of immovable property, please furnish the following details (see note)											
Long-term Capital Gains				S.No.	Name of buyer(s)	PAN/ Aadhaar No. of buyer(s)	Percentage share	Amount	Address of property, country code, ZIP code	Pin code	State				
				NOTE ►		Furnishing of PAN/ Aadhaar No. is mandatory, if the tax is deduced under section 194-IA or is quoted by buyer in the documents. In case of more than one buyer, please indicate the respective percentage share and amount.									
				2	From sale of bonds or debenture (other than capital indexed bonds issued by Government)										
					a	Full value of consideration								2a	
					b	Deductions under section 48									
					i	Cost of acquisition without indexation								bi	
						Cost of improvement without indexation								bii	
						Expenditure wholly and exclusively in connection with transfer								biii	
						Total (bi + bii + biii)								biv	
					c	Balance (2a – biv)								2c	
					d	Deduction under sections 54F (Specify details in item D below)								2d	
				e	LTCG on bonds or debenture (2c – 2d)								B2e		
				3	From sale of, (i) listed securities (other than a unit) or zero coupon bonds where proviso under section 112(1) is applicable (ii) GDR of an Indian company referred in sec. 115ACA										
					a	Full value of consideration								3a	
					b	Deductions under section 48									
					i	Cost of acquisition without indexation								bi	
						Cost of improvement without indexation								bii	
						Expenditure wholly and exclusively in connection with transfer								biii	
						Total (bi + bii + biii)								biv	
					c	Balance (3a – biv)								3c	
					d	Deduction under sections 54F (Specify details in item D below)								3d	
e	Long-term Capital Gains on assets at B3 above (3c – 3d)								B3e						
4	From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A														
	A	LTCG u/s 112A (column 14 of Schedule 112A)								4a					
	B	Deduction under sections 54F (Specify details in item D below)								4b					
	C	Long-term Capital Gains on sale of capital assets at B4 above (4a – 4b)								B4c					
5	For NON-RESIDENTS - from sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)														

			A	LTC G computed without indexation benefit				5a			
			B	Deduction under sections 54F (Specify details in item D below)				5b			
			C	LTC G on share or debenture (5a-5b)						B5c	
		6	For NON-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bonds or GDR as referred in sec. 115AC, (iii) securities by FII as referred to in sec. 115AD (other than securities referred to in section 112A for which column B7 is to be filled up)								
			a	i	In case securities sold include shares of a company other than quoted shares, enter the following details						
					a	Full value of consideration received/receivable in respect of unquoted shares			ia		
					b	Fair market value of unquoted shares determined in the prescribed manner			ib		
					c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)			ic		
				ii	Full value of consideration in respect of securities other than unquoted shares				aii		
				iii	Total (ic + ii)				aiii		
			b	Deductions under section 48							
				i	Cost of acquisition without indexation				bi		
				ii	Cost of improvement without indexation				bii		
				iii	Expenditure wholly and exclusively in connection with transfer				biii		
				iv	Total (bi + bii + biii)				biv		
			c	Balance (6aiii – biv)					6c		
			d	Deduction under sections /54F (Specify details in item D below)					6d		
			e	Long-term Capital Gains on assets at 6 above in case of NON-RESIDENT (6c - 6d)						B6e	
		7	For NON-RESIDENTS - From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A								
			a	LTC G u/s 112A (column 14 of Schedule 115AD(1)(b)(iii))					7a		
			b	Deduction under section 54F (Specify details in item D below)					7b		
			c	Long-term Capital Gains on sale of capital assets at B7 above (7a – 7b)						B7c	
		8	From sale of foreign exchange asset by NON-RESIDENT INDIAN (If opted under chapter XII-A)								
			a	LTC G on sale of specified asset (computed without indexation)					8a		
			b	Less deduction under section 115F (Specify details in item D below)					8b		
			c	Balance LTC G on sale of specified asset (8a – 8b)						B8c	
			d	LTC G on sale of asset, other than specified asset (computed without indexation)					8d		
			e	Less deduction under section 115F (Specify details in item D below)					8e		
			f	Balance LTC G on sale of asset, other than specified asset (8d-8e)						B8f	
		9	From sale of assets where B1 to B8 above are not applicable								

			a	i	In case assets sold include shares of a company other than quoted shares, enter the following details			
					a	Full value of consideration received/receivable in respect of unquoted shares	ia	
					b	Fair market value of unquoted shares determined in the prescribed manner	ib	
					c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains	ic	
				ii	Full value of consideration in respect of assets other than unquoted shares		aii	
				iii	Total (ic + ii)		aiii	

			B	Deductions under section 48		
			i	Cost of acquisition with indexation	bi	
			ii	Cost of improvement with indexation	bii	
			iii	Expenditure wholly and exclusively in connection with transfer	biii	
			iv	Total (bi + bii + biii)	biv	
			C	Balance (9a iii – biv)	9c	
			D	Deduction under sections 54F (Specify details in item D below)	9d	
			E	Long-term Capital Gains on assets at B9 above (9c – 9d)	B9e	

				10 Amount deemed to be long-term capital gains											
				A	Whether any amount of unutilized capital gain on asset transferred during the previous year shown below was deposited in the Capital Gains Accounts Scheme within due date for that year?										
					Yes ; No ; Not applicable. (If yes, then provide the details below)										
				Sl. No.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed		Amount not used for new asset or remained unutilized in						
							Previous year in which asset acquired/	Amount utilised out of Capital Gains account							
				i	2020-21	54/54F									
				ii	2021-22	54/54B/54F/ 54GB									
				iii	2022-23	54/54B/ 54F									
				b	Amount deemed to be long-term capital gains, other than at 'a'										
				Total amount deemed to be long-term capital gains (aXi + aXii + aXiii + b)							B10				
			11	Pass Through Income/ Loss in the nature of Long-Term Capital Gain, (Fill up schedule PTI) (B11a1+ B11a2 + B11b)							B11				
				a1	Pass Through Income/ Loss in the nature of Long-Term Capital Gain, chargeable @ 10 % u/s 112A					B11 a1					
				a2	Pass Through Income/ Loss in the nature of Long-Term Capital Gain, chargeable @ 10 % under sections other than u/s 112A					B11 a2					
				b	Pass Through Income/ Loss in the nature of Long-Term Capital Gain,					B11b					
			12	Amount of LTC G included in B1- B11 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA											
				Sl. No.	Amount of income	Item No. B1 to B11 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (Enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]		
				(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		
				I											
				II											
				a	Total amount of LTC G claimed as not chargeable to tax as per DTAA										B12a
				b	Total amount of LTC G claimed as chargeable to tax at special rates as per DTAA										B12b
			13	Total long term capital gain chargeable under I.T. Act (B1e+B2e+B3e+B4c+B5c+B6e+B7c+B8c+B8f+B9e+B10 + B11 - B12a)										B13	
			C1	Sum of Capital Gain Incomes (9ii + 9iii + 9iv + 9v + 9vi + 9vii + 9viii of table E below)										C1	
			C2	Income from transfer of Virtual Digital Assets (Col. 7 of Schedule VDA)										C2	
			C3	Income chargeable under the head "CAPITAL GAINS" (C1 + C2)										C3	
			D	Information about deduction claimed against Capital Gains											
			1	In case of deduction u/s 54/54B/54EC/ 54F/115F give following details											
				a	Deduction claimed u/s 54										
				i	Date of transfer of original asset					ai	dd/mm/yyyy				
				ii	Cost of new residential house					a ii					
				iii	Date of purchase/construction of new residential house					a iii	dd/mm/yyyy				
				iv	Amount deposited in Capital Gains Accounts Scheme before due date					a iv					
					(iva) Date of deposit				(ivb) Account number		(ivc) IFS code				
					dd/mm/yyyy										

			v	Amount of deduction claimed		av				
			b	Deduction claimed u/s 54B						
			i	Date of transfer of original asset		bi	dd/mm/yyyy			
			ii	Cost of new agricultural land		bii				
			iii	Date of purchase of new agricultural land		biii	dd/mm/yyyy			
			iv	Amount deposited in Capital Gains Accounts Scheme before due date		biv				
			(iva) Date of deposit		(ivb) Account number		(ivc) IFS code			
			dd/mm/yyyy							
			v	Amount of deduction claimed		bv				
			c	Deduction claimed u/s 54EC						
			i	Date of transfer of original asset		ci	dd/mm/yyyy			
			ii	Amount invested in specified/notified bonds (Not exceeding fifty lakh rupees)		cii				
			iii	Date of investment		ciii	dd/mm/yyyy			
			iv	Amount of deduction claimed		civ				
			d	Deduction claimed u/s 54F						
i	Date of transfer of original asset		di	dd/mm/yyyy						
ii	Cost of new residential house		dii							
iii	Date of purchase/construction of new residential house		diii	dd/mm/yyyy						
iv	Amount deposited in Capital Gains Accounts Scheme before due date		div							
(iva) Date of deposit		(ivb) Account number		(ivc) IFS code						
dd/mm/yyyy										
v	Amount of deduction claimed		dv							
e	Deduction claimed u/s 115F (for Non-Resident Indians)									
i	Date of transfer of original foreign exchange asset		e i	dd/mm/yyyy						
ii	Amount invested in new specified asset or savings certificate		e ii							
iii	Date of investment		e iii	dd/mm/yyyy						
iv	Amount of deduction claimed		e iv							
f	Total deduction claimed (1a + 1b + 1c + 1d + 1e)		f							

E Set-off of current year capital losses with current year capital gains (excluding amounts included in A8a & B12a which is not chargeable under DTAA)										
Sl	Type of Capital Gain	Capital Gain of current year (Fill this column only if computed figure is positive)	Short term capital loss				Long term capital loss			Current year's capital gains remaining after set off (9=1-2-3-4-5-6-7-8)
			15%	30%	applicable rate	DTA A rates	10%	20%	DTA A rates	
			1	2	3	4	5	6	7	8
i	Capital Loss to be set off (Fill this row only if computed figure is negative)		(A2e* + A3a* + A7a*)	A4e* + A7b*	(A1e* + A3b* + A5e* + A6* + A7c*)	A8b	(B3e* + B4c* + B6e* + B7c* + B8c* + B11a1* + B11a2*)	(B1e* + B2e* + B5c* + B8f* + B9e* + B10* + B11b*)	B12b	9

	ii	15%	$(A2e^* + A3a^* + A7a^*)$							
	iii	30%	$A4e^* + A7b^*$							
	iv	applicable rate	$(A1e^* + A3b^* + A5e^* + A6^* + A7c^*)$							
	v	DTAA rates	$A8b$							
	vi	10%	$(B3e^* + B4c^* + B6e^* + B7c^* + B8c^* + B11a1^* + B11a2^*)$							
	vii	20%	$(B1e^* + B2e^* + B5c^* + B8f^* + B9e^* + B10^* + B11b^*)$							
	viii	DTAA rates	$B12b$							
	ix	Total loss set off (ii + iii + iv + v + vi + vii + viii)								
x	Loss remaining after set off (i – ix)									
TE	The figures of STC G in this table (A1e* etc.) are the amounts of STC G computed in respective column (A1-A6) as reduced by the amount of STC G not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.									
	The figures of LTC G in this table (B1e* etc.) are the amounts of LTC G computed in respective column (B1-B10) as reduced by the amount of LTC G not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.									
F	Information about accrual/receipt of capital gain									
	Type of Capital gain / Date	Upto 15/6 (i)	16/6 to 15/9 (ii)	16/9 to 15/12 (iii)	16/12 to 15/3 (iv)	16/3 to 31/3 (v)				
1	Short-term capital gains taxable at the rate of 15% Enter value from item 3iii of schedule BFLA, if any.									
2	Short-term capital gains taxable at the rate of 30% Enter value from item 3iv of schedule BFLA, if any.									
3	Short-term capital gains taxable at applicable rates Enter value from item 3v of schedule BFLA, if any.									
	Short-term capital gains taxable at DTAA rates Enter value from item 3vi of schedule BFLA, if any.									
5	Long-term capital gains taxable at the rate of 10% Enter value from item 3vii of schedule BFLA, if any.									
6	Long-term capital gains taxable at the rate of 20% Enter value from item 3viii of schedule BFLA, if any.									

[illegible]

115AD(1)(b)(iii) proviso For NO N-RESIDENTS - From sale of equity share in a company or unit of equity-oriented fund or unit of a business trust on which STT is paid under section 112A														
Sl. No.	Share/Unit Acquired	ISIN Code	Name of the Share/Unit	No. of Shares/Units	Sale-price per Share/Unit	Full Value of Consideration -If shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) -If shares are Acquired after 31st January 2018 - Please enter Full Value of Consideration	Cost of acquisition without indexation Higher of 8 and 9	Cost of acquisition	If the long-term capital asset was acquired before 01.02.2018, Lower of 6 and 11	Fair Market Value per share/unit as on 31st January, 2018	Total Fair Market Value of capital asset as per section 55(2)(ac)-(4*10)	Expenditure wholly and exclusively in connection with transfer	Total deductions (7+12)	Balance (6-13) Item 7 (a) of LTCG Schedule of ITR2
(Col 1)	(Col 1a)	(Col 2)	(Col 3)	(Col 4)	(Col 5)	(Col 6)	(Col 7)	(Col 8)	(Col 9)	(Col 10)	(Col 11)	(Col 12)	(Col 13)	(Col 14)
1														
2														
3														
4														
Add Rows														
Total														

Schedule VDA Income from transfer of Virtual Digital Assets (Note: Details of every transaction are to be filled, wherein every 'transfer' is a transaction)						
Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed (Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
Add Rows						
Total (Sum of all Positive Incomes of Capital Gain in Col. 7)						(Item No. C2 of Schedule CG)

Schedule OS		Income from Other Sources					
OTHER SOURCES	1	Gross income chargeable to tax at normal applicable rates (1a+ 1b+ 1c+ 1d + 1e)				1	
	a	Dividends, Gross (ai+aii)				1a	
	i	Dividend income other than (ii)	ai				
	ii	Dividend income u/s 2(22)(e)	aii				
	b	Interest, Gross (bi + bii + biii + biv+ bv + bvi + bvii + bviii + bix)				1b	
	i	From Savings Bank	bi				
	ii	From Deposits (Bank/ Post Office/ Co-operative) Society/)	bii				
	iii	From Income-tax Refund	biii				
	iv	In the nature of Pass through income/ loss	biv				
	v	Interest accrued on contributions to provident fund to the extent taxable as per first proviso to section 10(11)	bv				
	vi	Interest accrued on contributions to provident fund to the extent taxable as per second proviso to section 10(11)	bvi				
	vii	Interest accrued on contributions to provident fund to the extent taxable as per first proviso to section 10(12)	bvii				
	viii	Interest accrued on contributions to provident fund to the extent taxable as per second proviso to section 10(12)	bviii				
	ix	O thers	bix				
	c	Rental income from machinery, plants, buildings, etc., Gross				1c	
	d	Income of the nature referred to in section 56(2)(x) which is chargeable to tax (di + dii + diii + div + dv)				1d	
	i	Aggregate value of sum of money received without consideration	di				
	ii	In case immovable property is received without consideration, stamp duty value of property	dii				
	iii	In case immovable property is received for inadequate consideration stamp duty value of property in excess of such consideration	diii				
	iv	In case any other property is received without consideration, fair market value of property	div				
	v	In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration	dv				
	e	Any other income (please specify nature)				1e	
	Sl. No.	Nature					Amount
	1	Family Pension					
2	Income from retirement benefit account maintained in a notified country u/s 89A (choose country from drop down menu)						
3	Income from retirement benefit account maintained in a country "other than notified country u/s 89A"						
4	Income taxable during the previous year on which relief u/s 89A was claimed in any earlier previous year.						
5	Any specified sum received by a unit holder from a business trust during the previous year referred to in section 56(2)(xii)						
6	Any sum received, including the amount allocated by way of bonus, at any time during a previous year, under a life insurance policy referred to in section 56(2)(xiii)						
Rows can be added as required							
2	Income chargeable at special rates (2ai+2aii+ 2b+ 2c+ 2d + 2e +2f elements related to Sl. No.1)				2		

		ai	Winnings from lotteries, crossword puzzles, races, card games etc. chargeable u/s 115BB		2ai	
		aii	Income by way of winnings from online games chargeable u/s 115BBJ		2aii	
		b	Income chargeable u/s 115BBE (bi + bii + biii + biv + bv + bvi)		2b	
		i	Cash credits u/s 68	bi		
		ii	Unexplained investments u/s 69	bii		
		iii	Unexplained money etc. u/s 69A	biii		
		iv	Undisclosed investments etc. u/s 69B	biv		
		v	Unexplained expenditure etc. u/s 69C	bv		
		vi	Amount borrowed or repaid on hundi u/s 69D	bvi		
		c	Accumulated balance of recognised provident fund taxable u/s 111		2c	
			S.No.	Assessment Year	Income benefit	Tax benefit
			(i)	(ii)	(iii)	(iv)
		d	Any other income chargeable at special rate (total of di to dxv)		2d	
		i	Dividends received by non-resident (not being company) or foreign company chargeable u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A)		di	
		ia	Dividend received by non-resident (not being company) or foreign company from a unit in an International Financial Services Centre, as referred to in sub-section (1A) of section 80LA, chargeable under proviso to section 115A(1)(a)(A)		dia	
		ii	Interest received from Government or Indian concern on foreign currency debts chargeable u/s 115A(1)(a)(ii)		dii	
		iii	Interest received from Infrastructure Debt Fund chargeable u/s 115A(1)(a)(iia)		diii	
		iv	Interest referred to in section 194LC(1) - chargeable u/s 115A(1)(a)(iiaa) @ 5%		div	
		v	Interest referred to in section 194LD - chargeable u/s 115A(1)(a)(iiab)		dv	
		vi	Distributed income being interest referred to in section 194LBA - chargeable u/s 115A(1)(a)(iiac)		dvi	
		vii	Income from units of UTI or other Mutual Funds specified in section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii)		dvii	
		viii	Income from royalty or fees for technical services received from Government or Indian concern - chargeable u/s 115A(1)(b)(A) & 115A(1)(b)(B)		dviii	
		ix	Income by way of interest on bonds purchased in foreign currency by non-residents - chargeable u/s 115AC		dix	
		x	Income by way of Dividend on GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC		dx	
		xi	Income by way of dividends from GDRs purchased in foreign currency by residents - chargeable u/s 115AC A		dxii	
		xii	Income (other than dividend) received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)		dxiii	
		xiii	Income by way of interest received by an FII on bonds or Government securities referred to in section 194LD - chargeable as per proviso to section 115AD(1)(i)		dxiv	
		xiv	Income received by non-residents sportsmen or sports associations chargeable u/s 115BBA		dxv	
		xv	Donations in certain cases chargeable u/s 115BBC		dxvi	
		xvi	Interest referred to in Proviso to section 194LC(1) - chargeable u/s 115A(1)(a)(iiaa) @ 4%		dxvii	
		xvii	Income by way of royalty from patent developed and registered in India - chargeable u/s 115BBF		dxviii	

		xviii	Income by way of transfer of carbon credits - chargeable u/s 115BBG					dxviii					
		xix	Investment Income of a Non-Resident Indian - chargeable u/s 115E					dxix					
		xx	Income being dividend received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)					dx					
	e	Pass through income in the nature of income from other sources claimed as chargeable at special rates (drop down to be provided)										2e	
	f	Amount included in 1 and 2 above, which is claimed as chargeable at special rates in India as per DTAA (total of column (2) of table below)										2f	
		Sl. No.	Amount of income	Item No. 1 ai 1b to 2 in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]		
		(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10) (12)		
		I											
		II											
	3	Deductions under section 57 (other than those relating to income chargeable at special rates under 2a, 2b & 2d)											
	ai	Expenses / Deductions other than "aii" (in case other than family pension)						3ai					
	aii	Interest expenditure on dividend u/s 57(i) (available only if income offered in 1A)						3aii					
	aiia	Eligible Interest expenditure u/s 57(1) – Computed Amount						3aiia					
	aiii	Deduction u/s. 57(iia) (in case of family pension only)						3aiii					
	b	Depreciation (available only if income offered in 1c of Schedule OS)						3b					
	c	Total						3c					
	4	Amounts not deductible u/s 58										4	
	5	Profits chargeable to tax u/s 59										5	
	5a	Income claimed for relief from taxation u/s 89A										5a	
	6	Net Income from other sources chargeable at normal applicable rates (1(after reducing income related to DTAA portion) – 3 + 4 + 5-5a) (If negative take the figure to 3i of schedule CYLA)										6	
	7	Income from other sources (other than from owning race horses) (2 + 6) (enter 6 as nil, if negative)										7	
	8	Income from the activity of owning and maintaining race horses											
	a	Receipts					8a						
	b	Deductions under section 57 in relation to receipts at 8a only					8b						
	c	Amounts not deductible u/s 58					8c						
	d	Profits chargeable to tax u/s 59					8d						
	e	Balance (8a - 8b + 8c + 8d) (if negative take the figure to 6xii of Schedule CFL)										8e	
	9	Income under the head "Income from Other Sources" (7 + 8e) (take 8e as nil if negative)										9	
	10	Information about accrual/receipt of income from Other Sources											
		S.No.	Other Source Income	Upto 15/6	From 16/6 to 15/9	From 16/9 to 15/12	From 16/12 to 15/3	From 16/3 to 31/3					
				(i)	(ii)	(iii)	(iv)	(v)					
	1	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)											

	2	Income by way of winnings from online games u/s 115BBJ						
	3	Dividend Income referred in Sl. No. 1a(i)						
	4	Dividend Income u/s 115A(1)(a)(i) other than as per proviso to section 115A(1)(a)(A) @ 20% (Including PII Income)						
	5	Dividend income under proviso to section 115A(1)(a)(A) @ 10% (Including PII Income)						
	6	Dividend Income u/s 115AC @ 10%						
	7	Dividend Income u/s 115ACA (1)(a) @ 10% (Including PII Income)						
	8	Dividend Income of FII (other than units referred to in section 115AB) u/s 115AD(1)(i) @ 20% (Including PII Income)						
	9	Dividend income chargeable at DTAA Rates						
	10	Income from retirement benefit account maintained in a notified country u/s 89A (Taxable portion after reducing relief u/s 89A)						
NOTE ►		Please include the income of the specified persons (spouse, minor child etc.) referred to in Schedule SPI while computing the income under this head.						

Schedule CYLA Details of Income after Set off of Current Year Losses

CURRENT YEAR LOSS ADJUSTMENT	Sl. No.	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Net loss from Other sources chargeable at normal applicable rates (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
			1	2	3	4=1-2-3
	i	Loss to be set off → (Fill this row only if computed figure is negative)		(3 of Schedule HP)	(6 of Schedule-OS)	
	ii	Salaries	(6 of Schedule S)			
	iii	House property	(3 of Schedule HP)			
	iv	Short-term capital gain taxable @ 15%	(9ii of item E of Schedule CG)			
	v	Short-term capital gain taxable @ 30%	(9iii of item E of Schedule CG)			
	vi	Short-term capital gain taxable at applicable rates	(9iv of item E of Schedule CG)			
	vii	Short-term capital gain taxable at special rates in India as per DTAA	(9v of item E of Schedule CG)			
	viii	Long term capital gain taxable @ 10%	(9vi of item E of Schedule CG)			
	ix	Long term capital gain taxable @ 20%	(9vii of item E of Schedule CG)			
	x	Long term capital gains taxable at special rates in India as per DTAA	(9viii of item E of Schedule CG)			
	xi	Net income from other sources chargeable at normal applicable rates	(6 of Schedule OS)			

	xii	Profit from the activity of owning and maintaining race horses	(8e of Schedule OS)			
	xiii	Total loss set off (ii + iii + iv + v + vi + vii + viii + ix + x + xi + xii)				
	xiv	Loss remaining after set-off (i – xiii)				

Schedule BFLA		Details of Income after Set off of Brought Forward Losses of earlier years			
BROUGHT FORWARD LOSS ADJUSTMENT	Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 4 of Schedule CYLA)	Brought forward loss set off	Current year's income remaining after set off
			1	2	3
	i	Salaries	(4ii of schedule CYLA)		
	ii	House property	(4iii of schedule CYLA)	(B/f house property loss)	
	iii	Short-term capital gain taxable @ 15%	(4iv of schedule CYLA)	(B/f short-term capital loss)	
	iv	Short-term capital gain taxable @ 30%	(4v of schedule CYLA)	(B/f short-term capital loss)	
	v	Short-term capital gain taxable at applicable rates	(4vi of schedule CYLA)	(B/f short-term capital loss)	
	vi	Short-term capital gain taxable at special rates in India as per DTAA	(4vii of schedule CYLA)	(B/f short-term capital loss)	
	vii	Long-term capital gain taxable @ 10%	(4viii of schedule CYLA)	(B/f short-term or long-term capital loss)	
	viii	Long term capital gain taxable @ 20%	(4ix of schedule CYLA)	(B/f short-term or long-term capital loss)	
	ix	Long term capital gains taxable at special rates in India as per DTAA	(4x of schedule CYLA)	(B/f short-term or long-term capital loss)	
	x	Net income from other sources chargeable at normal applicable rates	(4xi of schedule CYLA)		
	xi	Profit from owning and maintaining race horses	(4xii of schedule CYLA)	(B/f loss from horse races)	
	xii	Total of brought forward loss set off (2ii + 2iii + 2iv + 2v + 2vi + 2vii + 2viii + 2ix + 2xi)			
	xiii	Current year's income remaining after set off Total of (3i + 3ii + 3iii + 3iv + 3v + 3vi + 3vii + 3viii + 3ix + 3x + 3xi)			

Schedule CFL							
CARRY FORWARD OF LOSS		Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Short-term capital loss	Long-term Capital loss	Loss from owning and maintaining race horses
		1	2	3	4	5	6
	i	2016-17					
	ii	2017-18					
	iii	2018-19					
	iv	2019-20					
	v	2020-21					
	vi	2021-22					
	vii	2022-23					
	viii	2023-24					
	ix	Total of earlier year losses					
	x	Adjustment of above losses in Schedule BFLA		(2ii of Schedule BFLA)			(2xi of Schedule BFLA)
	xi	2024-25 (Current year losses)		(2xiv of Schedule CYLA)	(2x+3x+4x+5x) of item E of Schedule CG	(6x+7x+8x) of item E of Schedule CG	(8e of Schedule OS, if -ve)
	xii	Total loss carried forward to future years					

Schedule VI-A		Deductions under Chapter VI-A			
TOTAL DEDUCTIONS	1	Part B- Deduction in respect of certain payments			
	a	80C		b	80CCC
	c	80CCD(1)		d	80CCD(1B)
	e	80CCD(2)		f	80D (Details are to be filled in the drop down to be provided in e-filing utility)
	g	80DD		h	80DDB (Details are to be filled in the drop down to be provided in e-filing utility)
	i	80E		j	80EE
	k	80EEA		l	80EEB
	m	80G		n	80GG
	o	80GGA		p	80GGC
	2	Part C, CA and D- Deduction in respect of certain incomes/other deduction			
	q	80QQB		r	80RRB
	s	80TTA		t	80TIB
	u	80U		ua	80CCH
	ub	Any other deduction as per the e-filing utility			
	v	Total deductions under Chapter VI-A (Total of a to ub)			

Schedule 80G		Details of donations entitled for deduction under section 80G					
DETAILS OF DONATIONS	A	Donations entitled for 100% deduction without qualifying limit					
		Name and address of Donee	PAN of Donee	Amount of donation		Eligible Amount of donation	
				Donation in cash	Donation in other mode	Total Donation	
	i						
	ii						
	iii	Total					
	B	Donations entitled for 50% deduction without qualifying limit					
		Name and address of Donee	PAN of Donee	Amount of donation		Eligible Amount of donation	
				Donation in cash	Donation in other mode	Total Donation	
	i						
	ii						
	iii	Total					
	C	Donations entitled for 100% deduction subject to qualifying limit					
		Name and address of Donee	PAN of Donee	Amount of donation		Eligible Amount of donation	
				Donation in cash	Donation in other mode	Total Donation	
	i						
	ii						
	iii	Total					
	D	Donations entitled for 50% deduction subject to qualifying limit					
		Name and address of Donee	PAN of Donee	ARN (Donation Reference Number)	Amount of donation		Eligible Amount of donation
					Donation in cash	Donation in other mode	Total Donation
	i						
	ii						
	iii	Total					
	E	Total donations (Aiii + Biii + Ciii + Diii)					

Schedule 80GGA		Details of donations for scientific research or rural development					
S. No.	Relevant clause under which deduction is claimed (<i>drop down to be provided</i>)	Name and address of Donee	PAN of Donee	Amount of donation			Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation	
i							
ii							
	Total donation						

Schedule 80GGC		Details of contributions made to political parties					
S. No.	Date	Amount of contribution			Eligible amount of contribution	Transaction Reference number for UPI transfer or Cheque number/IMPS/ NEFT/ RTGS	IFS code of Bank
		Contribution in cash	Contribution in other mode	Total Contribution			
i							
	(add rows)						
	Total contribution						

Schedule 80DD		Details of deduction in respect of maintenance including medical treatment of a dependent who is a person with disability					
Nature of disability	Type of dependent	PAN of the dependent	Aadhaar of the dependent	Date of filing of Form 101A	Ack. No. of Form 101A filed	UDID Number (If available)	
Dependent person with disability Dependent person with severe disability	1. Spouse 2. Son 3. Daughter 4. Father 5. Mother 6. Brother 7. Sister 8. Member of the HUF (in case of HUF)						

Schedule AMT		Computation of Alternate Minimum Tax payable under section 115JC			
1	Total Income as per item 12 of PART-B-II			1	
2	Adjustment as per section 115JC(2)				
a	Deduction claimed under any section included in Chapter VI-A under the heading “C.—Deductions in respect of certain incomes”	2a			
3	Adjusted Total Income under section 115JC(1) (1+2a)			3	
4	Tax payable under section 115JC [18.5% of (3)] (if 3 is greater than Rs. 20 lakhs)			4	

Schedule AMTC		Computation of tax credit under section 115JD					
1	Tax under section 115JC in assessment year 2024-25 (1d of Part-B-III)					1	
2	Tax under other provisions of the Act in assessment year 2024-25 (7 of Part-B-III)					2	
3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]					3	
4	Utilization of AMT credit Available (Sum of AMT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of AMT Credit Brought Forward)						
	S. No.	Assessment Year (A)	Gross (B1)	Set-off in earlier assessment years (B2)	Balance brought forward to the current assessment year (B3) = (B1) – (B2)	AMT Credit Utilized during the Current Assessment Year (C)	Balance AMT Credit Carried Forward (D) = (B3) – (C)
	i	2013-14					
	ii	2014-15					
	iii	2015-16					
	iv	2016-17					
	v	2017-18					
	vi	2018-19					
	vii	2019-20					
	viii	2020-21					
	ix	2021-22					
	x	2022-23					
	xi	2023-24					
	xi	Current AY (enter 1-2, if 1>2 else enter 0)					
	xii	Total					
5	Amount of tax credit under section 115JD utilized during the year [total of item No. 4 (C)]					5	
6	Amount of AMT liability available for credit in subsequent assessment years [total of 4 (D)]					6	

Schedule SI						
SPECIAL RATE	SI No	Section	b	Special rate (%)	Income (i)	Tax thereon (ii)
	1	111- Accumulated balance of recognized provident for prior years	o		(2ciii of Schedule OS)	(2civ of Schedule OS)
	2	111A or section 115AD(1)(b)(ii)- Proviso (STC G on shares units on which STT paid)	o	15	(3iii of Schedule BFLA)	
	3	115AD (STC G for FIIs on securities where STT not paid)	o	30	(3iv of Schedule BFLA)	
	4	112 proviso (LTC G on listed securities/ units without indexation)	o	10	(part of 3vii of Schedule BFLA)	
	5	112(1)(c)(iii) (LTC G for non-resident on unlisted securities)	o	10	(part of 3vii of Schedule BFLA)	
	6	115AC (LTC G for non-resident on bonds/GDR)	o	10	(part of 3vii of Schedule BFLA)	
	7	115ACA (LTC G for an employee of specified company on GDR)	o	10	(part of 3vii of Schedule BFLA)	
	8	115AD (LTC G for FIIs on securities)	o	10	(part of 3vii of Schedule BFLA)	
	9	115E (LTC G for non-resident Indian on specified asset)	o	10	(part of 3vii of Schedule BFLA)	
	10	112 (LTC G on others)	o	20	(3viii of Schedule BFLA)	
	11	112A or section 115AD(1)(b)(iii)- Proviso (LTC G on sale of shares or units on which STT is paid)	o	10	(part of 3vi of Schedule BFLA)	
	12	STC G Chargeable at special rates in India as per DTAA			(part of 3vi of Schedule BFLA)	
	13	LTC G Chargeable at special rates in India as per DTAA			(part of 3ix of schedule BFLA)	
	14a	115BB (Winnings from lotteries, puzzles, races, games etc.)	o	30	(part of 2a(i) of Schedule OS)	
	14b	115BBJ (Winnings from online games)	o	30	(2a(ii) of Schedule OS)	
	15	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	o	60	(2b of Schedule OS)	
	16	115BBH (Income from transfer of Virtual Digital Asset)	o	30	(C2 of Schedule CG)	
	17	115BBF (Tax on income from patent)	o	10	(part of 2d of Schedule OS)	
	18	115BBG (Tax on income from transfer of carbon credits)	o	10	(part of 2d of Schedule OS)	
	19	Any other income chargeable at special rate (Drop down to be provided in e-filing utility)	o		(part of 2d of Schedule OS)	
	20	Other source of income chargeable at special rates in India as per DTAA	o		(part of 2f of Schedule OS)	
	21	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15%	o	15	(part of 3iv of Schedule BFLA)	
	22	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30%	o	30	(part of 3v of Schedule BFLA)	
	23	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% u/s 112A	o	10	(part of 3vii of Schedule BFLA)	
	24	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10%- under sections other than u/s 112A	o	10	(part of 3vii of Schedule BFLA)	
	25	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%	o	20	(part of 3viii of Schedule BFLA)	
	26	Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility)	o		(2e of Schedule OS)	
	Total					

Schedule SPI		Income of specified persons (spouse, minor child etc.) includable in income of the assessee as per section 64														
	SI No	Name of person	PAN/ Aadhaar No. of person (optional)										Relationship	Amount (Rs)	Head of Income in which included	
	1															
	2															
	3															

Schedule EI		Details of Exempt Income (Income not to be included in Total Income or not chargeable to tax)								
EXEMPT INCOME	1	Interest income						1		
	2	i	Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules)			i				
		ii	Expenditure incurred on agriculture			ii				
		iii	Unabsorbed agricultural loss of previous eight assessment years			iii				
		iv	Net Agricultural income for the year (i – ii – iii) (enter nil if loss)			2				
		v	In case the net agricultural income for the year exceeds Rs.5 lakh, please furnish the following details (Fill up details separately for each agricultural land)							
			a	Name of district along with pin code in which agricultural land is located						
		b	Measurement of agricultural land in Acre							
		c	Whether the agricultural land is owned or held on lease (drop down to be provided)							
		d	Whether the agricultural land is irrigated or rain-fed (drop down to be provided)							
	3	Other exempt income (including exempt income of minor child)						3		
	4	Income claimed as not chargeable to tax as per DTAA								
		Sl. No.	Amount of income	Nature of income	Country name & Code	Article of DTAA	Head of Income			Whether TRC obtained (Y/N)
		I								
		II								
	III	Total Income from DTAA claimed as not chargeable to tax						4		
5	Pass through income claimed as not chargeable to tax (Schedule PTI)						5			
6	Total (1+2+3+4+5+)						6			

Schedule PTI		Pass Through Income details from business trust or investment fund as per section 115UA, 115UB								
PASS THROUGH INCOME	Sl.	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.	Head of income	Current year income	Share of current year loss distributed by Investment fund	Net Income/ Loss (7-8)	TDS on such amount, if any
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
	1.	(Dropdown to be provided)			I	House property				
					ii	Capital Gains				
					a	Short term				
					ai	Section 111A				
					aii	Others				
					b	Long term				
					bi	Section 112A				
					bii	Other than Section 112A				
					iii	Other Sources				
					A	Dividend				
					B	Others				
					iv	Income claimed to be exempt				
					a	u/s 10(23FBB)				
					b	u/s				
					c	u/s				
					2.				I	House property
	ii	Capital Gains								
	a	Short term								
	ai	Section 111A								
	aii	Others								
	b	Long term								
	bi	Section 112A								
	bii	Other than Section 112A								
	iii	Other Sources								
	a	Dividend								
	B	Others								

					iv	Income claimed to be exempt				
					a	u/s 10(23FBB)				
					b	u/s				
					c	u/s				
NOTE		Please refer to the instructions for filling out this schedule.								

Schedule FS1				Details of Income from outside India and tax relief (available only in case of resident)					
Sl.	Country Code (dropdown to be provided in the e-filing utility)	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-II)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e) = (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
				(a)	(b)	(c)	(d)	(e)	(f)
1			i	Salary					
			ii	House Property					
			iii	Capital Gains					
			iv	Other sources					
			Total						
2			i	Salary					
			ii	House Property					
			iii	Capital Gains					
			iv	Other sources					
			Total						
NOTE ►		Please refer to the instructions for filling out this schedule.							

Schedule TR		Summary of tax relief claimed for taxes paid outside India (available only in case of resident)				
	1	Summary of Tax relief claimed				
		Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Tax Relief Claimed under section (specify 90, 90A or 91)
		(a)	(b)	(c)	(d)	(e)
		Total				
	2	Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))				2
	3	Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))				3
	4	Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below				4
		a	Amount of tax refunded	b	Assessment year in which tax relief allowed in India	
NOTE ► Please refer to the instructions for filling out this schedule.						

Schedule FA		Details of Foreign Assets and Income from any source outside India											
TAILS OF FOREIGN ASSETS	A1	Details of Foreign Depository Accounts held (including any beneficial interest) at any time during the calendar year ending as on 31 st December, 2023											
	Sl No	Country name	Country code	Name of financial institution	Address of financial institution	ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance	Gross interest paid/credited to the account during the period	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	
	(i)												
	(ii)												
A2	Details of Foreign Custodial Accounts held (including any beneficial interest) at any time during the calendar year ending as on 31 st December, 2023												
Sl No	Country name	Country code	Name of financial institution	Address of financial institution	ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance	Gross amount paid/credited to the account during the period (drop down to be provided specifying nature of amount viz. interest/dividend/proceeds from sale or redemption of financial assets/ other income)		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)		
(i)													
(ii)													
A3	Details of Foreign Equity and Debt Interest held (including any beneficial interest) in any entity at any time during the calendar year ending as on 31 st December, 2023												
Sl No	Country name	Country code	Name of entity	Address of entity	ZIP code	Nature of entity	Date of acquiring the interest	Initial value of the investment	Peak value of investment during the period	Closing value	Total gross amount paid/credited with respect to the holding during the period	Total gross proceeds from sale or redemption of investment during the period	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	
(i)													
(ii)													
A4	Details of Foreign Cash Value Insurance Contract or Annuity Contract held (including any beneficial interest) at any time during the calendar year ending as on 31 st December, 2023												
Sl No	Country name	Country code	Name of financial institution in which insurance contract held		Address of financial institution	ZIP code	Date of contract		The cash value or surrender value of the contract		Total gross amount paid/credited with respect to the contract during the period		
(1)	(2)	(3)	(4)		(5)	(6)	(7)		(8)		(9)		
(i)													
(ii)													
B	Details of Financial Interest in any Entity held (including any beneficial interest) at any time during the calendar year ending as on 31 st December, 2023												
Sl No	Country Name and code	ZIP Code	Nature of entity	Name and Address of the Entity	Nature of Interest-Direct/ Beneficial owner/ Beneficiary		Date since held	Total Investment (at cost) (in rupees)	Income accrued from such Interest	Nature of Income	Income taxable and offered in this return		
											Amount	Schedule where offered	Item number of schedule
(1)	(2)	2a	(3)	(4)	(5)		(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)													
(ii)													

C Details of Immovable Property held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2023												
Sl No	Country Name and code	ZIP Code	Address of the Property	Ownership- Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the property	Nature of Income	Income taxable and offered in this return			
									Amount	Schedule where offered	Item number of schedule	
(1)	(2)	2a	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)												
(ii)												
D Details of any other Capital Asset held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2023												
Sl No	Country Name and code	ZIP Code	Nature of Asset	Ownership- Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the asset	Nature of Income	Income taxable and offered in this return			
									Amount	Schedule where offered	Item number of schedule	
(1)	(2)	2b	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)												
(ii)												
E Details of account(s) in which you have signing authority held (including any beneficial interest) at any time during the calendar year ending as on 31st December, 2023 and which has not been included in A to D above.												
Sl No	Name of the Institution in which the account is held	Address of the Institution	Country Name and Code	ZIP Code	Name of the account holder	Account Number	Peak Balance/ Investment during the year (in rupees)	Whether income accrued is taxable in your hands?	If (7) is yes, Income accrued in the account	If (7) is yes, Income offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	(2)	(3)	(3a)	(3b)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
(i)												
(ii)												
F Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor												
Sl No	Country Name and code	ZIP Code	Name and address of the trust	Name and address of trustees	Name and address of Settlor	Name and address of Beneficiaries	Date since position held	Whether income derived is taxable in your hands?	If (8) is yes, Income derived from the trust	If (8) is yes, Income offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	(2)	(2a)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)												
(ii)												
G Details of any other income derived from any source outside India which is not included in, - (i) items A to F above and, (ii) income under the head business or profession												
Sl No	Country Name and code	ZIP Code	Name and address of the person from whom derived	Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return					
							Amount	Schedule where offered	Item number of schedule			
(1)	(2)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)			

Schedule 5A		Information regarding apportionment of income between spouses governed by Portuguese Civil Code			
Name of the spouse					
PAN/ Aadhaar No. of the					
	Heads of Income	Receipts under the head	Amount apportioned in the hands of the spouse	Amount of TDS deducted on income at (ii)	TDS apportioned in the hands of spouse
	(i)	(ii)	(iii)	(iv)	(v)
1	House Property				
2	Capital gains				
3	Other sources				
4	Total				

Schedule: Tax deferred on ESOP			Information related to Tax deferred - relatable to income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC					
PAN of the employer being an eligible startup								
DPIIT registration number of the employer								
DETAILS	Sl. No.	Assessment Year	Amount of Tax deferred brought forward	Has any of the following events occurred during the previous year relevant to current assessment year			Amount of tax payable in the current Assessment Year (to be	Balance amount of tax deferred to be carried forward to the next Assessment years Col (3- 7)
				Such specified security or sweat equity shares were sold (i)Fully (ii)Partly (iii)Not sold	Ceased to be the employee of the employer who allotted or transferred	Forty-eight months have expired from the end of the relevant assessment year in which specified security or sweat equity shares referred to in the		

				Specify the date and amount of tax attributed to such sale out of Col 3 (Details to be provided as per utility)	such specified security or sweat equity share? o Yes o No If yes, specify date	said *clause were allotted. If yes, specify date	populated from col. 3 or 4 as the case maybe)	
	1	2	3	4	5	6	7	8
	1	2021-22	Sl. No. 8 of Schedule ESOP for last year			(To be enabled from AY 2026-27) (Payment to be made in FY 2025-26)		
	2	2022-23	Sl. No. 8 of Schedule ESOP for last year					
	3	2023-24	Sl. No. 8 of Schedule ESOP for last year					
	3	2024-25						

PART-B

Part B – II		Computation of total income				
	1	Salaries (6 of Schedule S)			1	
	2	Income from house property (3 of Schedule HP) (enter nil if loss)			2	
TOTAL INCOME	3	Capital gains				
		a	Short term			
		i	Short-term chargeable @ 15% (9ii of item E of schedule CG)		ai	
		ii	Short-term chargeable @ 30% (9iii of item E of schedule CG)		aii	
		iii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)		aiii	
		iv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)		aiv	
	v	Total Short-term (ai + aii + aiii + aiv) (enter nil if loss)		3av		
		b	Long-term			
		i	Long-term chargeable @ 10% (9vi of item E of schedule CG)		bi	
		ii	Long-term chargeable @ 20% (9vii of item E of schedule CG)		bii	
iii		Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)		biii		
iv		Total Long-term (bi + bii + biii) (enter nil if loss)		3biv		
	c	Sum of Short-term/Long-term capital gains (3av + 3biv) (enter nil if loss)			3c	
	d	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)			3d	
	e	Total capital gains (3c + 3d)			3e	
	4	Income from other sources				
		a	Net income from other sources chargeable to tax at normal applicable rates (6 of Schedule OS) (enter nil if loss)		4a	
		b	Income chargeable to tax at special rates (2 of Schedule OS)		4b	
		c	Income from the activity of owning and maintaining race horses (8e of Schedule OS) (enter nil if loss)		4c	
		d	Total (4a + 4b + 4c) (enter nil if loss)		4d	
	5	Total of headwise income (1+2+3e+4d)			5	
	6	Losses of current year set off against 5 (total of 2xiii and 3xiii of Schedule CYLA)			6	
	7	Balance after set off current year losses (5-6) (total of column 4 of Schedule CYLA + 2 of Schedule OS)			7	
	8	Brought forward losses set off against 7 (2xii of Schedule BFLA)			8	
	9	Gross Total income (7-8) (3xiii of Schedule BFLA + 2 of Schedule OS)			9	
	10	Income chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9			10	
	11	Deductions under Chapter VI-A [w of Schedule VIA and limited to (9-10)]			11	
	12	Total income (9 - 11)			12	
	13	Income which is included in 12 and chargeable to tax at special rates (total of column (i) of schedule SI)			13	
	14	Net agricultural income/ any other income for rate purpose (3 of Schedule EI)			14	
	15	Aggregate income (12-13+14) [applicable if (12-13) exceeds maximum amount not chargeable to tax]			15	
	16	Losses of current year to be carried forward (total of row xi of Schedule CFL)			16	
	17	Deemed income under section 115JC (3 of Schedule AMT)			17	

Part B – TII		Computation of tax liability on total income				
COMPUTATION OF TAX LIABILITY	1	a	Tax payable on deemed total income u/s 115JC (4 of Schedule AMT)	1a		
		b	Surcharge on (a) (if applicable)	1b		
		c	Health and Education Cess @ 4% on (1a + 1b) above	1c		
		d	Total tax payable on deemed total income (1a + 1b + 1c)			1d
	2		Tax payable on total income			
		a	Tax at normal rates on 15 of Part B-II	2a		
		b	Tax at special rates (total of col. (ii) of Schedule SI)	2b		
		c	Rebate on agricultural income [applicable if (12-13) of Part B-II exceeds maximum amount not chargeable to tax]	2c		
		d	Tax Payable on Total Income (2a + 2b - 2c)			2d
	3		Rebate under section 87A			3
4		Tax payable after rebate (2d - 3)			4	
	5		Surcharge	Surcharge computed before marginal relief	Surcharge after marginal relief	
		i	@ 25% of 15(ii) of Schedule SI	5i	ia	
		ii	@ 10% or 15%, as applicable (Refer instructions)	5ii	iaa	
		iii	On [(4) - 15(ii) of Schedule SI - tax on incomes referred in 5(ii) above]	5iii		
		iv	Total ia + iia			5iv
	6		Health and Education Cess @ 4% on (4 + 5iv)			6
	7		Gross tax liability (4 + 5iv + 6)			7
	8		Gross tax payable (higher of 1d and 7)			8
	8a		Tax on income without including income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC (8-8b)			8a
	8b		Tax deferred - relating to income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC			8b
8c		Tax deferred from earlier years but payable during current AY (total of col 7 of schedule Tax deferred on ESOP)			8c	
9		Credit u/s 115JD of tax paid in earlier years (applicable only if 7 is higher than 1d) (row 5 of Schedule AMTC)			9	
10		Tax payable after credit u/s 115JD (8a + 8c - 9)			10	
	11		Tax relief			
		a	Section 89 (Please ensure to submit Form 10E)	11a		
		b	Section 90/90A (2 of Schedule TR)	11b		
		c	Section 91 (3 of Schedule TR)	11c		
		d	Total (11a + 11b + 11c)			11d
	12		Net tax liability (10 - 11d) (enter zero if negative)			12
	13		Interest and fee payable			
		a	Interest for default in furnishing the return (section 234A)	13a		
		b	Interest for default in payment of advance tax (section 234B)	13b		
		c	Interest for deferment of advance tax (section 234C)	13c		
	d	Fee for default in furnishing return of income (section 234F)	13d			
	e	Total Interest and Fee Payable (13a+13b+13c+13d)			13e	
14		Aggregate liability (12 + 13e)			14	
TAXES PAID	15		Taxes Paid			
		a	Advance Tax (from column 5 of 20A)	15a		
		b	TDS (total of column 5 of 20B and column 9 of 20C)	15b		
		c	TCS (total of column 7(i) of 20D)	15c		
		d	Self-Assessment Tax (from column 5 of 20A)	15d		
		e	Total Taxes Paid (15a + 15b + 15c + 15d)			15e
16		Amount payable (Enter if 14 is greater than 15e, else enter 0)			16	
17		Refund (If 15e is greater than 14) (Refund, if any, will be directly credited into the bank account)			17	

BANK ACCOUNT	18	Do you have a bank account in India (Non- Residents claiming refund with no bank account in India may select No)					Select Yes or No
		Sl.	IFS Code of the Bank in case of Bank Accounts held in India	Name of the Bank	Account Number	Type of account (Dropdown to be provided by e-filing utility)	
		i					
		ii					
		Note: 1. All bank accounts held at any time are to be reported, except dormant A/c. 2. In case of multiple accounts, the refund will be credited to one of the validated accounts after processing the return.					
		Rows can be added as required					
	ii.	b) Non- residents, who are claiming income-tax refund and not having bank account in India may, at their option, furnish the details of one foreign bank account:					
		Sl. No.	SWIFT Code	Name of the Bank	Country of Location	IBAN	
		Rows can be added as required					
	19	Do you at any time during the previous year, (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? <i>[applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]</i>					☐ Yes ☐ No

20	TAX PAYMENTS															
A	Details of payments of Advance Tax and Self-Assessment Tax															
ADVANCE/ SELF ASSESSMENT TAX	Sl No	BSR Code					Date of Deposit (DD/MM/YYYY)					Serial Number of Challan			Amount (Rs)	
	(1)	(2)					(3)					(4)			(5)	
	i															
	ii															
	iii															
	iv															
	NOTE ►		Enter the totals of Advance tax and Self-Assessment tax in Sl No. 15a & 15d of Part B-TTI													
B	Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]															
TDS ON SALARY	Sl No	Tax Deduction Account Number (TAN) of the Employer					Name of the Employer					Income chargeable under Salaries			Total tax deducted	
	(1)	(2)					(3)					(4)			(5)	
	I															
	II															
	NOTE ►		Please enter total of column 5 in 15b of Part B-TTI													
C1	Details of Tax Deducted at Source (TDS) on Income [As per Form 16 A issued or Form 16B/16C/16E furnished by Deductor(s)]															

Sl No	TDS credit relating to self /other person [spouse as per section 5A/other person as per rule 37BA(2)]	PAN/ Aadhaar No. of Other Person (if TDS credit related to other person)	TAN of the Deductor/ PAN/ Aadhaar No. of Tenant/ Buyer	Unclaimed TDS brought forward (b/f)		TDS of the current Financial Year (TDS deducted during FY 2023-24)		TDS credit being claimed this Year (only if corresponding income is being offered for tax this year, not applicable if TDS is deducted u/s 194N)		Corresponding Receipt/withdrawals offered		TDS credit being carried forward
				Fin. Year in which deducted	TDS b/f	Deducted in own hands	Deducted in the hands of spouse as per section 5A or any other person as per rule 37BA(2) (if applicable)	Claimed in own hands	Claimed in the hands of spouse as per section 5A or any other person as per rule 37BA(2) (if applicable)	Gross Amount	Head of Income	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
							Income TDS		Income TDS PAN/ Aadhaar No.			
I												
NOTE ► Please enter total of column 9 in 15b of Part B- TTI												

D	Details of Tax Collected at Source (TCS) [As per Form 27D issued by the Collector(s)]											
TDS ON OTHER INCOME	Sl. No.	TCS credit relating to self /other person [spouse as per section 5A/ other person as per rule 37BA(2)]	Tax Deduction and Tax Collection Account Number of the Collector	PAN of other Person (if TCS credit related to other person)	Unclaimed TCS brought forward (b/f)		TCS of the current fin. Year		TCS credit being claimed this Year		TCS credit being carried forward	
					Fin. Year in which collected	Amount b/f	Collected in own hands	Collected in the hands of spouse as per section 5A or any other person as per rule 37-I(1) (if applicable)	Claimed in own hands	Claimed in the hands of spouse as per section 5A or any other person as per rule 37-I(1) (if applicable)		
	(1)	2(i)	(2)(ii)	(3)	(4)	(5)	6(i)	(6)(ii)	7(i)	(7)(ii)	(8)	
										TCS	PAN	
	i											
NOTE ► Please enter total of column 7(i) in 15c of Part B- TTI												

VERIFICATION

I, _____ son/ daughter of _____, solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and is in accordance with the provisions of the Income-tax Act, 1961.

I further declare that I am making return in my capacity as _____ and I am also competent to make this return and verify it. I am holding permanent account number _____ (if allotted) (Please see instruction) I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable in a case where return is furnished under section 92CD)

Date		Place		Sign here →	
If the return has been prepared by a Tax Return Preparer (TRP) give further details below:					
Identification No. of TRP			Name of TRP		Counter Signature of TRP
If TRP is entitled for any reimbursement from the Government, amount thereof;					

(b) for FORM ITR-3, the following FORM shall be substituted, namely: —

FORM	ITR-3	INDIAN INCOME TAX RETURN (For individuals and HUFs having income from profits and gains of business or profession) (Please see rule 12 of the Income-tax Rules, 1962) (Please refer instructions)	Assessment Year					
			2	0	2	4	-	2

Part A-GEN

GENERAL

PERSONAL INFORMATION	(A1) Firstname	(A2) Middle name	(A3) Last name	(A4) PAN				
	(A5) Flat/Door/Block No.	(A6) Name Of Premises/Building/Village		(A14) Status (Tick) ☐ Individual ☐ HUF				
	(A7) Road/Street/Post Office	(A8) Date of Birth/Formation (DD/MM/YYYY)		(A15) Date of Commencement of Business (DD/MM/YYYY)				
	(A9) Area/locality	(A16) Aadhaar Number (12 digit)/ Aadhaar Enrolment Id (28 digit) (if eligible for Aadhaar)						
	(A10) Town/City/District	(A11) State		(A12) PIN code/ZIP code				
			(A13) Country					
	(A17) Residential/Office Phone Number with STD code/Mobile No. 1			Mobile No. 2				
	(A18) Email Address-1 (self)			Email Address-2				
	A(19) (ai)	Due Date for filing return of income [Dropdown to be provided] : 1. 31st July 2. 31st October 3. 30th November						
FILING STATUS	(A19) (aii)	Filed u/s (Tick) [Please see instruction]		139(1)- On or Before due date, 139(4)- After due date, 139(5)- Revised Return, 92CD-Modified return, 119(2)(b)- after condonation of delay				
		Or Filed in response to notice u/s		139(9) 142(1), 148, 153C				
	(b)	a. Have you exercised the option u/s 115BAC(6) of Opting out of new tax regime? (default is "No") ☐ No ☐ Yes, within the due date ☐ Yes, but beyond the due date (If option other than 'No' is selected, please furnish date of filing and Acknowledgement number of form 10-IEA) Note-For Opting out, option should be exercised in form 10-IEA on or before the due date for filing return u/s 139(1)						
	(c)	Are you filing return of income under seventh proviso to Section 139(1) but otherwise not required to furnish return of income? – (Tick) ☐ Yes ☐ No If yes, please furnish following information [Note: To be filled only if a person is not required to furnish a return of income under section 139(1) but filing return of income due to fulfilling one or more conditions mentioned in the seventh proviso to section 139(1)]						
	(ci)	Have you deposited amount or aggregate of amounts exceeding Rs. 1 Crore in one or more current account during the previous year? (Yes/No)			Amount (Rs) (If Yes)			

(cii)	Have you incurred expenditure of an amount or aggregate of amount exceeding Rs. 2 lakh for travel to a foreign country for yourself or for any other person? (Yes/No)		Amount (Rs) (If Yes)															
(ciii)	Have you incurred expenditure of amount or aggregate of amount exceeding Rs. 1 lakh on consumption of electricity during the previous year? (Yes/No)		Amount (Rs) (If Yes)															
(civ)	Are you required to file a return as per other conditions prescribed under clause (iv) of seventh proviso to section 139(1) (If yes, please select the relevant condition from the drop-down menu)		(Tick) o Yes o No															
(d)	If revised/Defective/Modified, then enter Receipt No. and Date of filing original return (DD/MM/YYYY)																/	/
(e)	If filed, in response to a notice u/s 139(9)/142(1)/148/153C or order u/s 119(2)(b), enter Unique Number/Document Identification Number and date of such notice/order, or if filed u/s 92CD enter date of advance pricing agreement												(unique number)	/	/			
(f)	Residential Status in India (for individuals) (Tick applicable option)	A. Resident	o You were in India for 182 days or more during the previous year [section 6(1)(a)]															
			o You were in India for 60 days or more during the previous year, and have been in India for 365 days or more within the 4 preceding years [section (6)(1)(c)] [where Explanation 1 is not applicable]															
			o You are a citizen of India, who left India, for the purpose of employment, as a member of the crew of an Indian ship and were in India for 182 days or more during the previous year and 365 days or more within the preceding 4 years [Explanation 1(a) of section (6)(1)(c)]															
			☐ You are a citizen of India or a person of Indian origin and have come on a visit to India during the previous year and were in India for a) 182 days or more during the previous year and 365 days or more within the preceding 4 years; or b) 120 days or more during the previous year and 365 days or more within the preceding 4 years if the total income, other than income from foreign sources, exceeds Rs. 15 lakh. [Explanation 1(b) of section (6)(1)(c)]															
		B. Resident but not Ordinarily Resident	o You have been a non-resident in India in 9 out of 10 preceding years [section 6(6)(a)]															
			o You have been in India for 729 days or less during the 7 preceding years [section 6(6)(a)]															
			☐ You are a citizen of India or person of Indian origin, who comes on a visit to India, having total income, other than the income from foreign sources, exceeding Rs. 15 lakh and have been in India for 120 days or more but less than 182 days during the previous year [section 6(6)(c)]															
			☐ You are a citizen of India having total income, other than the income from foreign sources, exceeding Rs. 15 lakh during the previous year and not liable to tax in any other country or territory by reason of your domicile or residence or any other criteria of similar nature [section 6(6)(d) rws 6(1A)]															
		C. Non-resident	☐ You were a non-resident during the previous year. (i) Please specify the jurisdiction(s) of residence during the previous year -															
			S.No.	Jurisdiction of residence										Taxpayer Identification Number				
1																		
2																		
(ii) In case you are a Citizen of India or a Person of Indian Origin (POI), please specify -																		
			Total period of stay in India during the previous year (in days)												Total period of stay in India during the 4 preceding years (in days)			

		Residential Status in India (for HUF) (Tick applicable option)	☐ Resident ☐ Resident but not Ordinarily Resident ☐ Non-resident
	(g)	Do you want to claim the benefit under section 115H? (applicable in case of resident) ☐ Yes ☐ No	
	(h)	Are you governed by Portuguese Civil Code as per section 5A? (Tick) ☐ Yes ☐ No (If "YES" please fill Schedule 5A)	
	(i)	Whether this return is being filed by a representative assessee? (Tick) ☐ Yes ☐ No If yes, furnish following information -	
	(1)	Name of the representative assessee	
	(2)	Capacity of the Representative (drop down to be provided)	
	(3)	Address of the representative assessee	
	(4)	Permanent Account Number (PAN)/Aadhaar No. of the representative assessee	

(j)	Whether you were Director in a company at any time during the previous year? (Tick) ☒ Yes ☐ No If yes, please furnish following information -													
	Name of Company		Type of Company	PAN		Whether its shares are listed or unlisted		Director Identification Number (DIN)						
(k)	Whether you are Partner in a firm? (Tick) ☒ Yes ☐ No If yes, please furnish following information													
	Name of Firm					PAN								
(l)	Whether you have held unlisted equity shares at any time during the previous year? (Tick) ☒ Yes ☐ No If yes, please furnish following information in respect of equity shares													
	Name of company	Type of Company	PAN	Opening balance		Shares acquired during the year					Shares transferred during the year		Closing balance	
				No. of shares	Cost of acquisition	No. of shares	Date of subscription / purchase	Face value per share	Issue price per share (in case of fresh issue)	Purchase price per share (in case of purchase from existing shareholder)	No. of shares	Sale consideration	No. of shares	
	1	2	3	4	5	6	7	8	9	10	11	12	13	14
(m)	In case of non-resident, is there a permanent establishment (PE) in India? (Tick) ☒ Yes ☐ No													
(n)	In the case of non-resident, is there a Significant Economic Presence (SEP) in India (Tick) ☐ Yes ☐ No please provide details of (a) aggregate of payments arising from the transaction or transactions during the previous year as referred in Explanation 2A(a) to Section 9(1)(i) (b) number of users in India as referred in Explanation 2A(b) to Section 9(1)(i).													
(o)	Whether assessee has a unit in an International Financial Services Centre and derives income solely in convertible foreign exchange? ☐ Yes ☐ No													

(p)	Whether you are an FPI? Yes/No If yes, please provide SEBI Regn. No		
(q)	Legal Entity Identifier (LEI) details (mandatory if refund is 50 Crores or more)		
	LEI Number		Valid upto date

AUDIT INFORMATION	(a1)	Are you liable to maintain accounts as per section 44AA? (Tick) ☒ Yes ☐ No		
	(a2)	Whether assessee is declaring income only under section 44AE/44B/44BB/44AD/44ADA/44BBA ☐ Yes ☐ No		
	a2i	If No, whether during the year Total sales/turnover/gross receipts of business is between Rs. 1 crore and Rs. 10 crores? ☐ Yes ☐ No, turnover does not exceed 1 crore ☐ No, turnover exceeds 10 crores		
	a2ii	If Yes is selected at a2i, whether aggregate of all amounts received including amount received for sales, turnover or gross receipts or on capital account like capital contributions, loans etc. during the previous year, in cash & non-a/c payee cheque/DD, does not exceed five per cent of said amount? ☐ Yes ☐ No		
	a2iii	If Yes is selected at a2i, whether aggregate of all payments made including amount incurred for expenditure or on capital account such as asset acquisition, repayment of loans etc., in cash & non-a/c payee cheque/DD during the previous year does not exceed five per cent of the said payment? ☐ Yes ☐ No		
	(b)	Are you liable for audit under section 44AB? (Tick) ☒ Yes ☐ No		
		If Yes is selected at (b), mention by virtue of which of the following conditions:		
	(bi)	Sales, turnover or gross receipts exceeds the limits specified under section 44AB (Tick) ☒		
	(bii)	Assessee falling u/s 44AD/44ADA/44AE/44BB but not offering income on presumptive basis (Tick applicable section) ☒ 44AD, 44ADA, 44AE, 44BB		
	(biii)	Others (Tick) ☒		
	(c)	If (b) is Yes, whether the accounts have been audited by an accountant? (Tick) ☒ Yes ☐ No If Yes, furnish the following information below		
	(1)	Date of furnishing of the audit report (DD/MM/YYYY) / /		
	(2)	Name of the auditor signing the tax audit report		
	(3)	Membership No. of the auditor		
	(4)	Name of the auditor (proprietorship/ firm)		
(5)	Proprietorship/firm registration number			
(6)	Permanent Account Number (PAN)/Aadhaar No. of the proprietorship/ firm			

(7)	Date of report of the audit	
(8)	Acknowledgement number of the audit report	
(9)	UDIN	

(di)	Are you liable for Audit u/s 92E? ☐ Yes ☐ No	
(dii)	If (di) is Yes, Whether the accounts have been audited u/s 92E?	☐ Yes ☐ No Date of furnishing the audit report? DD/MM/YY Acknowledgement number
(diii)	If liable to furnish other audit report, mention whether have you furnished such report. If yes, please provide the details as under: (Please see Instruction)	
	Sl. No.	Section Code
	Date (DD/MM/YYYY)	
	Acknowledgement number	
(e)	If liable to audit under any Act other than the Income-tax act, mention the Act, section and date of furnishing the audit report?	
	Act and section	(DD/MM/YY)
	Act and section	(DD/MM/YY)

NATURE OF BUSINESS		NATURE OF BUSINESS OR PROFESSION, IF MORE THAN ONE BUSINESS OR PROFESSION INDICATE THE THREE MAIN ACTIVITIES/ PRODUCTS (OTHER THAN THOSE DECLARING INCOME UNDER SECTIONS 44AD, 44ADA AND 44AE)		
	S.No.	Code [Please see instruction]	Trade name of the proprietorship, if any	Description
	(i)			
	(ii)			
	(iii)			

Part A-BS	BALANCESHEET AS ON 31 ST DAY OF MARCH, 2024 OF THE PROPRIETORY BUSINESS OR PROFESSION (fill items below in a case where regular books of account are maintained, otherwise fill item 6)
-----------	--

SOURCES OF FUNDS	1 Proprietor's fund					
	a	Proprietor's capital				a
	b	Reserves and Surplus				
		i	Revaluation Reserve	bi		
		ii	Capital Reserve	bii		
		iii	Statutory Reserve	biii		
		iv	Any other Reserve	biv		
		v	Total (bi + bii + biii + biv)		bv	
	c	Total proprietor's fund (a + bv)				1c
	2 Loan funds					
	a	Secured loans				
		i	Foreign Currency Loans	ai		
		ii	Rupee Loans			
		A	From Banks	iiA		
			From others	iiB		
			Total (iiA + iiB)	iiC		
	iii	Total (ai + iiC)			aiii	
	b	Unsecured loans (including deposits)				
		i	From Banks	bi		
		ii	From others	bii		
		iii	Total (bi + bii)			
	c	Total Loan Funds (aiii + biii)				2c
	3 Deferred tax liability					3
	4 Advances					
		i	From persons specified in section 40A(2)(b) of the I. T. Act	i		
		ii	From others	ii		
		iii	Total Advances (i + ii)			
	5 Sources of funds (1c + 2c +3+4iii)					5
APPLICATION OF FUNDS	1 Fixed assets					
	a	Gross: Block	1a			
	b	Depreciation	1b			
	c	Net Block (a – b)	1c			
	d	Capital work-in-progress	1d			
	e	Total (1c + 1d)				1e
	2 Investments					
	a	Long-term investments				
		i	Government and other Securities - Quoted	ai		
		ii	Government and other Securities – Unquoted	aii		
		iii	Total (ai + aii)			
	b	Short-term investments				
		i	Equity Shares, including share application money	bi		
		ii	Preference Shares	bii		
		iii	Debentures	biii		
		iv	Total (bi + bii + biii)			
	c	Total investments (aiii + biv)				2c
	3 Current assets, loans and advances					
	a	Current assets				
	i	Inventories				

NO ACCOUNT CASE		A	Stores/consumables including packing material	iA		
			B Raw materials	iB		
			C Stock-in-process	iC		
			D Finished Goods/Traded Goods	iD		
			E Total (iA + iB + iC + iD)			
		ii	Sundry Debtors			iiE
		iii	Cash and Bank Balances			
			A Cash-in-hand	iiiA		
			B Balance with banks	iiiB		
			C Total (iiiA + iiiB)			
		iv	Other Current Assets			iiiC
		v	Total current assets (iE + aii + iiiC + aiv)			aiv
		b	Loans and advances			av
		i	Advances recoverable in cash or in kind or for value to be received	bi		
			Deposits, loans and advances to corporates and others	bii		
			Balance with Revenue Authorities	biii		
			Total (bi + bii + biii)			
		c	Total of current assets, loans and advances (av + biv)			biv
		d	Current liabilities and provisions			3c
		i	Current liabilities			
			A Sundry Creditors	iA		
			B Liability for Leased Assets	iB		
			C Interest Accrued on above	iC		
			D Interest accrued but not due on loans	iD		
		ii	E Total (iA + iB + iC + iD)			
			Provisions			
			A Provision for Income Tax	iiA		
			B Provision for Leave encashment/Superannuation/Gratuity	iiB		
			C Other Provisions	iiC		
		iii	D Total (iiA + iiB + iiC)			
			Total (iE + iiD)			
		e	Net current assets (3c – diii)			iiD
		4	a Miscellaneous expenditure not written off or adjusted	4a		diid
			b Deferred tax asset	4b		diii
			c Profit and loss account/ Accumulated balance	4c		3e
			d Total (4a + 4b + 4c)			
		5	Total, application of funds (1e + 2c + 3e + 4d)			4d
		6	In a case where regular books of account of business or profession are not maintained - (furnish the following information as on 31 st day of March, 2024, in respect of business or profession)			5
		a	Amount of total sundry debtors			
		b	Amount of total sundry creditors			6a
		c	Amount of total stock-in-trade			6b
		d	Amount of the cash balance			6c
						6d

Part A-Manufacturing Account Manufacturing Account for the financial year 2023 - 24 (fill items 1 to 3 in a case where regular books of account are maintained, otherwise fill items 61 to 65 as applicable)

	1	Debits to manufacturing account								
		Opening Inventory								
	A	i	Opening stock of raw-material	i						
		ii	Opening stock of Work in progress	ii						
		iii	Total (i + ii)			Aiii				
	B	Purchases (net of refunds and duty or tax, if any)							B	
	C	Direct wages							C	
	D	Direct expenses (Di + Dii + Diii)							D	

		i	Carriage inward	i		
		ii	Power and fuel	ii		
		iii	Other direct expenses	iii		
		E	Factory Overheads			
		I	Indirect wages	i		
		ii	Factory rent and rates	ii		
		iii	Factory Insurance	iii		
		iv	Factory fuel and power	iv		
		v	Factory general expenses	v		
		vi	Depreciation of factory machinery	vi		
		vii	Total (i + ii + iii + iv + v + vi)		Evii	
		F	Total of Debits to Manufacturing Account (Aiii + B + C + D + Evii)		1F	
	2	Closing Stock				
		i	Raw material	2i		
		ii	Work-in-progress	2ii		
		Total (2i + 2ii)				2
	3	Cost of Goods Produced – transferred to Trading Account (1F - 2)				3

Part A—Trading Account

Trading Account for the financial year 2023-24 (fill items 4 to 12 in a case where regular books of account are maintained, otherwise fill items 61 to 65 as applicable)

CREDITS TO TRADING ACCOUNT	4	Revenue from operations				
	A	Sales/ Gross receipts of business (net of returns and refunds and duty or tax, if any)				
		i	Sale of goods	i		
		ii	Sale of services	ii		
		iii	Other operating revenues (specify nature and amount)			
		a		iiia		
		b		iiib		
		c	Total (iiia + iiib)	iiic		
		iv	Total (i + ii + iiic)		Aiv	
	B	Gross receipts from Profession				B
	C	Duties, taxes and cess received or receivable in respect of goods and services sold or supplied				
		i	Union Excise duties	i		
		ii	Service tax	ii		
		iii	VAT/ Sales tax	iii		
		iv	Central Goods & Service Tax (CGST)	iv		
		v	State Goods & Services Tax (SGST)	v		
		vi	Integrated Goods & Services Tax (IGST)	vi		
		vii	Union Territory Goods & Services Tax (UTGST)	vii		
		viii	Any other duty, tax and cess	viii		
		ix	Total (i + ii + iii + iv + v + vi + vii + viii)		Cix	
	D	Total Revenue from operations (Aiv + B + Cix)				4D
DEBITS TO TRADING ACCOUNT	5	Closing Stock of Finished Goods				5
	6	Total of credits to Trading Account (4D + 5)				6
	7	Opening Stock of Finished Goods				7
	8	Purchases (net of refunds and duty or tax, if any)				8
	9	Direct Expenses (9i + 9ii + 9iii)				9
		i	Carriage inward	9i		
		ii	Power and fuel	9ii		
		iii	Other direct expenses Note: Row can be added as per the nature of Direct Expenses	9iii		
	10	Duties and taxes, paid or payable, in respect of goods and services purchased				
		i	Custom duty	10i		

	ii	Counter veiling duty	10ii		
	iii	Special additional duty	10iii		
	iv	Union excise duty	10iv		
	v	Service tax	10v		
	vi	VAT/ Sales tax	10vi		
	vii	Central Goods & Service Tax (CGST)	10vii		
	viii	State Goods & Services Tax (SGST)	10viii		
	ix	Integrated Goods & Services Tax (IGST)	10ix		
	x	Union Territory Goods & Services Tax (UTGST)	10x		
	xi	Any other tax, paid or payable	10xi		
	xii	Total (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10vii + 10viii + 10ix + 10x + 10xi)	10xii		
	11	Cost of goods produced – Transferred from Manufacturing Account	11		
	12	Gross Profit from Business/Profession - transferred to Profit and Loss account (6-7-8-9-10xii-11)	12		
	12a	Turnover from Intraday Trading	12a		
	12b	Income from Intraday Trading - transferred to Profit and Loss account	12b		

Part A-P& L	Profit and Loss Account for the financial year 2023-24 (fill items 13 to 60 in a case where regular books of account are maintained, otherwise fill items 61 to 65 as applicable)
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CREDITS TO PROFIT AND LOSS ACCOUNT	13	Gross profit transferred from Trading Account (12+12b)	13	
	14	Other income		
	i	Rent	i	
	ii	Commission	ii	
	iii	Dividend income	iii	
	iv	Interest income	iv	
	v	Profit on sale of fixed assets	v	
	vi	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	vi	
	vii	Profit on sale of other investment	vii	
	viii	Gain (loss) on account of foreign exchange fluctuation u/s 43AA	viii	
	ix	Profit on conversion of inventory into capital asset u/s 28(via) (Fair Market Value of inventory as on the date of conversion)	ix	
	x	Agricultural income	x	
	xi	Any other income (specify nature and amount)		
		a	xia	
		b	xib	
		c	xic	
	xii	Total of other income (i + ii + iii + iv + v + vi + vii + viii + ix + x + xic)	14xii	
	15	Total of credits to profit and loss account (13+14xii)	15	
DEBITS TO PROFIT AND LOSS ACCOUNT	16	Freight outward	16	
	17	Consumption of stores and spare parts	17	
	18	Power and fuel	18	
	19	Rents	19	
	20	Repairs to building	20	
	21	Repairs to machinery	21	
	22	Compensation to employees		

	i	Salaries and wages	22i			
	ii	Bonus	22ii			
	iii	Reimbursement of medical expenses	22iii			
	iv	Leave encashment	22iv			
	v	Leave travel benefits	22v			
	vi	Contribution to approved superannuation fund	22vi			
	vii	Contribution to recognised provident fund	22vii			
	viii	Contribution to recognised gratuity fund	22viii			
	ix	Contribution to any other fund	22ix			
	x	Any other benefit to employees in respect of which an expenditure has been incurred	22x			
	xi	Total compensation to employees (total of 22i to 22x)			22xi	
	xii	Whether any compensation, included in 22xi, paid to non-residents	xia	Yes / No		
		If Yes, amount paid to non-residents	xiib			
23	Insurance					
	i	Medical Insurance	23i			
	ii	Life Insurance	23ii			
	iii	Keyman's Insurance	23iii			
	iv	Other Insurance including factory, office, car, goods, etc.	23iv			
	v	Total expenditure on insurance (23i + 23ii + 23iii + 23iv)			23v	
24	Workmen and staff welfare expenses				24	
25	Entertainment				25	
26	Hospitality				26	
27	Conference				27	
28	Sales promotion including publicity (other than advertisement)				28	
29	Advertisement				29	
30	Commission					
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i			
	ii	To others	ii			
	iii	Total (i + ii)			30iii	
31	Royalty					
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i			
	ii	To others	ii			
	iii	Total (i + ii)			31iii	
32	Professional / Consultancy fees / Fee for technical services					

	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i		
	ii	To others	ii		
	iii	Total (i + ii)			32iii
33	Hotel, boarding and Lodging				33
34	Traveling expenses other than on foreign traveling				34
35	Foreign travelling expenses				35
36	Conveyance expenses				36
37	Telephone expenses				37
38	Guest House expenses				38
39	Club expenses				39
40	Festival celebration expenses				40
41	Scholarship				41
42	Gift				42
43	Donation				43
44	Rates and taxes, paid or payable to Government or any local body (excluding taxes on income)				
	i	Union excise duty	44i		
	ii	Service tax	44ii		
	iii	VAT/ Sales tax	44iii		
	iv	Cess	44iv		
	v	Central Goods & Service Tax (CGST)	44v		
	vi	State Goods & Services Tax (SGST)	44vi		
	vii	Integrated Goods & Services Tax (IGST)	44vii		
	viii	Union Territory Goods & Services Tax (UTGST)	44viii		
	ix	Any other rate, tax, duty or cess incl STT and CTT	44ix		
	x	Total rates and taxes paid or payable (44i + 44ii + 44iii + 44iv + 44v + 44vi + 44vii + 44viii + 44ix)			44x
45	Audit fee				45
46	Other expenses (specify nature and amount)				
	i		i		
	ii		ii		
	iii	Total (i + ii)			46iii
47	Bad debts (specify PAN/Aadhaar No. of the person, if available, for whom Bad Debt for amount of Rs. 1 lakh or more is claimed and amount)				
	i1				47 i1
	i2				47 i2
	i3				47 i3

	i	Rows can be added as required Total (47i1+47i2+47i3)	47i		
	ii	Others (more than Rs. 1 lakh) where PAN/Aadhaar No. is not available (provide name and complete address)	47ii		
	iii	Others (amounts less than Rs. 1 lakh)	47iii		
	iv	Total Bad Debt (47i + 47ii + 47iii)		47iv	
PROVISIONS PROVISION FOR TAX AND APPROPRIATIONS	48	Provision for bad and doubtful debts		48	
	49	Other provisions		49	
	50	Profit before interest, depreciation and taxes [15 – (16 to 21 + 22xi + 23v + 24 to 29 + 30iii + 31iii + 32iii + 33 to 43 + 44x + 45 + 46iii + 47 iv + 48 + 49)]		50	
	51	Interest			
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i		
	ii	To others	ii		
	iii	Total (i + ii)		51iii	
	52	Depreciation and amortization		52	
	53	Net profit before taxes (50 – 51iii – 52)		53	
	54	Provision for current tax		54	
PRESUMPTIVE INCOME CASES	55	Provision for Deferred Tax		55	
	56	Profit after tax (53 - 54 - 55)		56	
	57	Balance brought forward from previous year		57	
	58	Amount available for appropriation (56 + 57)		58	
	59	Transferred to reserves and surplus		59	
	60	Balance carried to balance sheet in proprietor's account (58 – 59)		60	
	61	COMPUTATION OF PRESUMPTIVE BUSINESS INCOME UNDER SECTION 44AD			
	SR.NO	Name of Business	Business code	Description	
	(i)	Gross Turnover or Gross Receipts (iA + iB + iC) (61i limited to Rs.2 Crores, however if 61iB is less than or equal to 5% of 61i then the limit under 61i is extended to Rs.3 Crores.)		61i	
	A	Through a/c payee cheque or a/c payee bank draft or bank electronic clearing system received or other prescribed electronic modes before specified date	iA		
	B	Receipts in Cash	iB		
	C	Any mode other than A and B	iC		
	(ii)	Presumptive Income under section 44AD (iiA + iiB)		61ii	
	A	6% of 61iA, or the amount claimed to have been earned, whichever is higher	iiA		
	B	8% of (61iB+61iC), or the amount claimed to have been earned, whichever is higher	iiB		
	NOTE—If income is less than the above percentage of Gross Receipts/Turnover, it is mandatory to maintain books of account and have a tax audit under section 44AB				
	62	COMPUTATION OF PRESUMPTIVE INCOME FROM PROFESSIONS UNDER SECTION 44ADA			
	SR.NO	Name of Business	Business code	Description	

	(i)	Gross Receipts (62i limited to Rs.50 Lakh, however if 62iB is less than or equal to 5% of 62i then limit under 62i is extended to Rs.75 Lakh)				62i	
	A	Through a/c payee cheque or a/c payee bank draft or bank electronic clearing system received or prescribed electronic modes received before specified date				iA	
	B	Receipts in Cash				iB	
	C	Any mode other than A and B				iC	
	(ii)	Presumptive Income under section 44ADA (50% of 62i, or the amount claimed to have been earned, whichever is higher)				62ii	
NOTE—If income is less than 50% of Gross Receipts, it is mandatory to maintain books of account and have a tax audit under section 44AB							
63 COMPUTATION OF PRESUMPTIVE INCOME FROM GOODS CARRIAGES UNDER SECTION 44AE							
	SR.NO	Name of Business			Business code	Description	
		<u>Registration No. of goods carriage</u>	<u>Whether owned/leased/ hired</u>	<u>Tonnage capacity of goods carriage (in MT)</u>	<u>Number of months for which goods carriage was owned/leased/hired by assessee</u>	<u>Presumptive income u/s 44AE for the goods carriage (Computed @ Rs.1000 per ton per month in case tonnage exceeds 12MT, or else @ Rs.7500 per month) or the amount claimed to have been actually earned, whichever is higher</u>	
	(i)	(1)	(2)	(3)	(4)	(5)	
	(a)						
	(b)						
	Add row options as necessary (At any time during the year the number of vehicles should not exceed 10 vehicles)						
	Total						
	(ii)	Total presumptive income from goods carriage u/s 44AE [total of column (5) of table 63(i)]				63(ii)	
NOTE— If the profits are lower than prescribed under S.44AE or the number of goods carriage owned / leased / hired at any time during the year exceeds 10, then , it is mandatory to maintain books of account and have a tax audit under section 44AB							

NO ACCOUNT CASE	64	IF REGULAR BOOKS OF ACCOUNT OF BUSINESS OR PROFESSION ARE NOT MAINTAINED, furnish the following information for previous year 2023-24 in respect of business or profession -				
	(i)	For assessee carrying on Business				
	a	Gross receipts (a1 + a2)			ia	
	1	Through a/c payee cheque or a/c payee bank draft or bank electronic clearing system received or other prescribed electronic modes before specified date			a1	
		Any other mode			a2	
	b	Gross profit			ib	
	c	Expenses			ic	
	d	Net profit			64i	
	(ii)	For assessee carrying on Profession				
	a	Gross receipts (a1 + a2)			ii a	
	1	Through a/c payee cheque or a/c payee bank draft or bank electronic clearing system received or other prescribed electronic modes before specified date			a1	
		Any other mode			a2	
	b	Gross profit			ii b	
	c	Expenses			ii c	
	d	Net profit			64ii	
(iii)	Total profit (64i + 64ii)			64iii		
65	i	Turnover from speculative activity			65i	
	ii	Gross Profit			65ii	

	iii	Expenditure, if any		65iii		
	iv	Net income from speculative activity (65ii-65iii)		65iv		
Part A- OI Other Information (mandatory if liable for audit under section 44AB; for others, fill if applicable)						
OTHER INFORMATION	1	Method of accounting employed in the previous year (Tick) ☒ mercantile ☐ cash				
	2	Is there any change in method of accounting (Tick) ☒ Yes ☐ No				
	3a	Increase in the profit or decrease in loss because of deviation, if any, as per Income Computation Disclosure Standards notified under section 145(2) [column XI (3) of Schedule ICDS]			3a	
	3b	Decrease in the profit or increase in loss because of deviation, if any, as per Income Computation Disclosure Standards notified under section 145(2) [column XI(4) of Schedule ICDS]			3b	
	4	Method of valuation of closing stock employed in the previous year				
	a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)			☐	
	b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)			☐	
	c	Is there any change in stock valuation method (Tick) ☒ Yes ☐ No				
	d	Increase in the profit or decrease in loss because of deviation, if any, from the method of valuation specified under section 145A			4d	
	e	Decrease in the profit or increase in loss because of deviation, if any, from the method of valuation specified under section 145A			4e	
	5	Amounts not credited to the profit and loss account, being -				
	a	the items falling within the scope of section 28	5a			
	b	the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, or refund of GST, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	5b			
	c	escalation claims accepted during the previous year	5c			
	d	any other item of income	5d			
	e	capital receipt, if any	5e			
	f	Total of amounts not credited to profit and loss account (5a+5b+5c+5d+5e)			5f	
	6	Amounts debited to the profit and loss account, to the extent disallowable under section 36 due to non-fulfilment of conditions specified in relevant clauses				
	a	Premium paid for insurance against risk of damage or destruction of stocks or store [36(1)(i)]	6a			
	b	Premium paid for insurance on the health of employees [36(1)(ib)]	6b			
c	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend [36(1)(ii)]	6c				
d	Any amount of interest paid in respect of borrowed capital [36(1)(iii)]	6d				
e	Amount of discount on a zero-coupon bond [36(1)(iia)]	6e				
f	Amount of contributions to a recognised provident fund [36(1)(iv)]	6f				
g	Amount of contributions to an approved superannuation fund [36(1)(iv)]	6g				
h	Amount of contribution to a pension scheme referred to in section 80C CD [36(1)(iva)]	6h				

	i	Amount of contributions to an approved gratuity fund [36(1)(v)]	6i		
	j	Amount of contributions to any other fund	6j		
	k	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund setup under ESI Act or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date [36(1)(va)]	6k		
	l	Amount of bad and doubtful debts [36(1)(vii)]	6l		
	m	Provision for bad and doubtful debts [36(1)(viiia)]	6m		
	n	Amount transferred to any special reserve [36(1)(viii)]	6n		
	o	Expenditure for the purposes of promoting family planning amongst employees [36(1)(ix)]	6o		
	p	Amount of securities transaction paid in respect of transaction in securities if such income is not included in business income [36(1)(xv)]	6p		
	q	Marked to market loss or other expected loss as computed in accordance with the ICDS notified u/s 145(2) [36(1)(xviii)]	6q		
	r	Any other disallowance	6r		
	s	Total amount disallowable under section 36 (total of 6a to 6r)			
7	Amounts debited to the profit and loss account, to the extent disallowable under section 37				
a	Expenditure of capital nature [37(1)]	7a			
b	Expenditure of personal nature [37(1)]	7b			
c	Expenditure laid out or expended wholly and exclusively NOT for the purpose of business or profession [37(1)]	7c			
d	Expenditure on advertisement in any souvenir, brochure, tract, pamphlet or the like, published by a political party [37(2B)]	7d			
e	Expenditure by way of penalty or fine for violation of any law for the time being in force	7e			
f	Any other penalty or fine	7f			
g	Expenditure incurred for any purpose which is an offence or which is prohibited by law	7g			
h	Amount of any liability of a contingent nature	7h			
i	Any other amount not allowable under section 37	7i			
j	Total amount disallowable under section 37 (total of 7a to 7i)			7j	
8	A	Amounts debited to the profit and loss account, to the extent disallowable under section 40			
	a	Amount disallowable under section 40 (a)(i), on account of non-compliance with the provisions of Chapter XVII-B	Aa		
	b	Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Chapter XVII-B	Ab		
	c	Amount disallowable under section 40(a)(ib), on account of non-compliance with the provisions of Chapter VIII of the Finance Act, 2016	Ac		

		d	Amount disallowable under section 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Ad		
		e	Amount of tax or rate levied or assessed on the basis of profits [40(a)(ii)]	Ae		
		f	Amount paid as wealth tax [40(a)(iia)]	Af		
		g	Amount paid by way of royalty, license fee, service fee etc. as per section 40(a)(iib)	Ag		
		h	Amount of interest, salary, bonus, commission or remuneration paid to any partner or member inadmissible under section [40(b)/40(ba)]	Ah		
		i	Any other disallowance	Ai		
		j	Total amount disallowable under section 40 (total of Aa to Ai)		8Aj	
	B	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year			8B	
	9	Amounts debited to the profit and loss account, to the extent disallowable under section 40A				
	a	Amounts paid to persons specified in section 40A(2)(b)	9a			
	b	Amount paid otherwise than by account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through such electronic mode as may be prescribed, disallowable under section 40A(3)	9b			
	c	Provision for payment of gratuity [40A(7)]	9c			
	d	Any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution [40A(9)]	9d			
	e	Any other disallowance	9e			
	f	Total amount disallowable under section 40A (total of 9a to 9e)			9f	
	10	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year				
	a	Any sum in the nature of tax, duty, cess or fee under any law	10a			
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	10b			
	c	Any sum payable to an employee as bonus or commission for services rendered	10c			
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	10d			
	da	Any sum payable as interest on any loan or borrowing from such class of non-banking financial companies as may be notified by the Central Government, in accordance with the terms and conditions of the agreement governing such loan or borrowing	10da			
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit or a primary co-operative agricultural and rural development bank	10e			
	f	Any sum payable towards leave encashment	10f			
	g	Any sum payable to the Indian Railways for the use of railway assets	10g			

		h	Any sum payable to a micro or small enterprise beyond the time limit specified in section 15 of the Micro, Small and Medium Enterprises Development Act, 2006	10h		
		i	Total amount allowable under section 43B (total of 10a to 10h)			10i
	11	Any amount debited to profit and loss account of the previous year but disallowable under section 43B				
		a	Any sum in the nature of tax, duty, cess or fee under any law	11a		
		b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b		
		c	Any sum payable to an employee as bonus or commission for services rendered	11c		
		d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	11d		
		da	Any sum payable as interest on any loan or borrowing from such class of non-banking financial companies as may be notified by the Central Government, in accordance with the terms and conditions of the agreement governing such loan or borrowing	11da		
		e	Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank	11e		
		f	Any sum payable towards leave encashment	11f		
		g	Any sum payable to the Indian Railways for the use of railway assets	11g		
		h	Any sum payable to a micro or small enterprise beyond the time limit specified in section 15 of the Micro, Small and Medium Enterprises Development Act, 2006	11h		
		i	Total amount disallowable under Section 43B (total of 11a to 11h)			11i
	12	Amount of credit outstanding in the accounts in respect of				
		a	Union Excise Duty	12a		
		b	Service tax	12b		
		c	VAT/sales tax	12c		
		d	Central Goods & Service Tax (CGST)	12d		
		e	State Goods & Services Tax (SGST)	12e		
		f	Integrated Goods & Services Tax (IGST)	12f		
		g	Union Territory Goods & Services Tax (UTGST)	12g		
		h	Any other tax	12h		
		i	Total amount outstanding (total of 12a to 12h)			12i
	13	Amounts deemed to be profits and gains under section 33AB or 33ABA				13
	14	Any amount of profit chargeable to tax under section 41				14
	15	Amount of income or expenditure of prior period credited or debited to the profit and loss account (net)				15
	16	Amount of expenditure disallowed u/s 14A				16
	17	Whether assessee is exercising option under subsection 2A of section 92CE Tick) ☒ No ☐ Yes [If yes, please fill schedule TSPA]				17

Part A – QD		Quantitative details (mandatory if liable for audit under section 44AB)	
QUANTITATIVE DETAILS	(a) In the case of a trading concern		
	1	Opening stock	1
	2	Purchase during the previous year	2
	3	Sales during the previous year	3
	4	Closing stock	4
	5	Shortage/ excess, if any	5
	(b) In the case of a manufacturing concern		
	6	Raw materials	
	a	Opening stock	6a
	b	Purchases during the previous year	6b
	c	Consumption during the previous year	6c
	d	Sales during the previous year	6d
	e	Closing stock	6e
	f	Yield finished products	6f
	g	Percentage of yield	6g
	h	Shortage/ excess, if any	6h
	7	Finished products/ By-products	
	a	opening stock	7a
	b	purchase during the previous year	7b
	c	quantity manufactured during the previous year	7c
d	sales during the previous year	7d	
e	closing stock	7e	
f	shortage/ excess, if any	7f	

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Schedule S		Details of Income from Salary		
SALARIES	Name of Employer		Nature of employer (Tick) ☒ Drop down to be provided	TAN of Employer (mandatory if tax is deducted)
	Address of employer		Town/City	State
	Pin code/Zip code 			
	1	Gross Salary (1a + 1b + 1c + 1d + 1e + 1f)		1
	a	Salary as per section 17(1) (drop down to be provided)	1a	
	b	Value of perquisites as per section 17(2) (drop down to be provided)	1b	
	c	Profit in lieu of salary as per section 17(3) (drop down to be provided)	1c	
	d	Income from retirement benefit account maintained in a notified country u/s 89A	1d	
	e	Income from retirement benefit account maintained in a country 'other than notified country' u/s 89A	1e	

f	Income taxable during the previous year on which relief u/s 89A was claimed in any earlier previous year	1f		
(Add multiple rows for Gross Salary in case of more than one employer)				
2	Total Gross Salary (from all employers)	2		
2a	Income claimed for relief from taxation u/s 89A	2a		
3	Less allowances to the extent exempt u/s 10 (drop-down to be provided in e-filing utility) (please refer instructions) (Note-Ensure that it is included in Total Gross salary in (2) above)	3		
4	Net Salary (2 – 2a-3)	4		
5	Deduction u/s 16 (5a + 5b + 5c)	5		
a	Standard deduction u/s 16(i)	5a		
b	Entertainment allowance u/s 16(ii)	5b		
c	Professional tax u/s 16(iii)	5c		
6	Income chargeable under the Head 'Salaries' (4 - 5)	6		

Schedule HP		Details of Income from House Property (Please refer instructions) (Drop down to be provided indicating ownership of property)													
HOUSE PROPERTY	1	Address of property 1				Town/ City				State	Country	PIN Code/ Zip Code			
	Is the property co-owned? ☐ Yes ☐ No (if "YES" please enter following details)														
	Your percentage of share in the property (%)														
	Name of Co-owner(s)				PAN/Aadhaar No. of Co-owner (s)				Percentage Share in Property						
	I														
	II														
	[Tick ☒ the applicable option] ☐ Let out ☐ Self-occupied ☐ Deemed let out		Name(s) of Tenant(s) (if let out)		PAN/Aadhaar No. of Tenant(s) (Please see note)				PAN/TAN/Aadhaar No. of Tenant(s) (if TDS credit is claimed)						
	I														
	II														
	a	Gross rent received or receivable or lettable value								1a					
	b	The amount of rent which cannot be realized				1b									
	c	Tax paid to local authorities				1c									
	d	Total (1b + 1c)				1d									
	e	Annual value (1a – 1d) (nil, if self-occupied etc. as per section 23(2) of the Act)								1e					
	f	Annual value of the property owned (own percentage share x 1e)								1f					
g	30% of 1f				1g										
h	Interest payable on borrowed capital				1h										
i	Total (1g + 1h)								1i						
j	Arrears/Unrealised rent received during the year less 30%								1j						
k	Income from house property 1 (1f – 1i + 1j)								1k						
(fill up details separately for each property)															

2	Pass through income/Loss if any *	2	
3	Income under the head “Income from house property” (1k + 2) (if negative take the figure to 2i of schedule CYLA)	3	
NOTE ▶	Please include the income of the specified persons referred to in Schedule SPI and Pass-through income referred to in schedule PTI while computing the income under this head		
NOTE ▶	Furnishing of PAN/Aadhaar No. of tenant is mandatory, if tax is deducted under section 194-IB. Furnishing of TAN of tenant is mandatory, if tax is deducted under section 194-I.		

Schedule BP		Computation of income from business or profession				
INCOME FROM BUSINESS OR PROFESSION	A From business or profession other than speculative business and specified business					
	1	Profit before tax as per profit and loss account (item 53, 61(ii), 62(ii), 63(ii), 64(iii) and 65(iv) of P&L)			1	
	2a	Net profit or loss from speculative business included in 1 (enter –ve sign in case of loss) [Sl.no.12b of Trading account + Sl.no.65iv of Schedule P&L]			2a	
	2b	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter –ve sign in case of loss)			2b	
	3	Income/ receipts credited to profit and loss account considered under other heads of income or chargeable u/s 115BBF or chargeable u/s 115BBG or chargeable u/s 115BBH	a	Salaries	3a	
			b	House property	3b	
			c	Capital gains	3c	
			d	Other sources	3d	
			di	Dividend income	3di	
			dii	other than Dividend income	3dii	
			e	u/s 115BBF	3e	
			f	u/s 115BBG	3f	
		g	u/s 115BBH (net of Cost of Acquisition)	3g	(Item No. A of Schedule VDA)	
	4a	Profit or loss included in 1, which is referred to in section 44AD/44ADA/44AE/44B/44BB/44BBA/44DA (drop down to be provided)			4a	
	4b	Profit from activities covered under rule 7, 7A, 7B(1), 7B(1A) and 8 (Dropdown to be provided and capture as individual line item)			4b	
	5	Income credited to Profit and Loss account (included in 1) which is exempt				
		a	Share of income from firm(s)	5a		
b		Share of income from AOP/ BOI	5b			
c		Any other exempt income (specify nature and amount)				
i			ci			
ii			cii			
iii		Total (ci + cii)	5cii			
d	Total exempt income (5a + 5b + 5cii)			5d		

6	Balance (1-2a-2b-3a-3b-3c-3d-3e-3f-3g-4a-4b-5d)					6	
	7	Expenses debited to profit and loss account considered under other heads of income/related to income chargeable u/s 115BBF or u/s 115BBG or u/s 115BBH	a	Salaries	7a		
			b	House property	7b		
			c	Capital gains	7c		
			d	Other sources	7d		
			e	u/s 115BBF	7e		
			f	u/s 115BBG	7f		
			g	u/s 115BBH (other than Cost of Acquisition u/s 115BBH)	7g		
	8a	Expenses debited to profit and loss account which relate to exempt income			8a		
	8b	Expenses debited to profit and loss account which relate to exempt income and disallowed u/s 14A (16 of Part A-OI)					8b
	9	Total (7a + 7b + 7c + 7d + 7e + 7f + 7g + 8a + 8b)			9		
	10	Adjusted profit or loss (6+9)					10
	11	Depreciation and amortization debited to profit and loss account					11
	12	Depreciation allowable under Income-tax Act					
	i	Depreciation allowable under section 32(1)(ii) and 32(1)(iia) (item 6 of Schedule-DEP)			12i		
	ii	Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of IT Rules)			12ii		
	iii	Total (12i + 12ii)					12iii
13	Profit or loss after adjustment for depreciation (10 + 11 - 12iii)					13	
	14	Amounts debited to the profit and loss account, to the extent disallowable under section 36 (6 s of Part A-OI)			14		
	15	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7J of Part A-OI)			15		
	16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Aj of Part A-OI)			16		
	17	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9F of Part A-OI)			17		
	18	Any amount debited to profit and loss account of the previous year but disallowable under section 43B (11i of Part A-OI)			18		
	19	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act, 2006			19		
	20	Deemed income under section 41			20		
21	Deemed income under section 32AD/ 33AB/ 33ABA/ 35ABA /35ABB/ 40A(3A)/ 72A/80HHD/ 80-IA			21			

22	Deemed income under section 43CA		22			
23	Any other item of addition under section 28 to 44DA		23			
24	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which individual/HUF/prop. concern is a partner)		24			
25	Increase in profit or decrease in loss on account of ICDS adjustments and deviation in method of valuation of stock (Column 3a + 4d of Part A - OI)		25			
26	Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23+24+25)					26
27	Deduction allowable under section 32(1)(iii)		27			
28	Amount of deduction under section 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account (item x(4) of Schedule ESR) (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24)		28			
29	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year (8B of Part A-OI)		29			
30	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year (10i of Part A-OI)		30			
31	Any other amount allowable as deduction		31			
32	Decrease in profit or increase in loss on account of ICDS adjustments and deviation in method of valuation of stock (Column 3b + 4e of Part A- OI)		32			
33	Total (27+28+29+30+31+32)					33
34	Income (13+26-33)					34
35	Profits and gains of business or profession deemed to be under -					
	i	Section 44AD (61(ii) of schedule P&L)	35i			
	ii	Section 44ADA (62(ii) of schedule P&L)	35ii			
	iii	Section 44AE (63(ii) of schedule P&L)	35iii			
	iv	Section 44B	35iv			
	v	Section 44BB	35v			
	vi	Section 44BBA	35vi			
	vii	Section 44DA	35vii	(item 4 of Form 3CE)		
	viii	Total (35i to 35vii)			35viii	
36	Net profit or loss from business or profession other than speculative and specified business (34 + 35viii)					36
37	Net Profit or loss from business or profession other than speculative business and specified business after applying rule 7A, 7B or 8, if applicable (If rule 7A, 7B or 8 is not applicable, enter same figure as in 36) (If loss take the figure to 2i of item E) (37a+ 37b + 37c + 37d + 37e + 37f)					A37
	a	Income chargeable under Rule 7	37a			

		b	Deemed income chargeable under Rule 7A	37b			
		c	Deemed income chargeable under Rule 7B(1)	37c			
		d	Deemed income chargeable under Rule 7B(1A)	37d			
		e	Deemed income chargeable under Rule 8	37e			
		f	Income other than Rule 7A, 7B & 8 (Item No. 36)	37f			
		38	Balance of income deemed to be from agriculture, after applying Rule 7, 7A, 7B(1), 7B(1A) and Rule 8 for the purpose of aggregation of income as per Finance Act [4b-(37a+37b+37c+37d+37e)]	38			
	B	Computation of income from speculative business					
		39	Net profit or loss from speculative business as per profit or loss account (Item No. 2a)	39			
		40	Additions in accordance with section 28 to 44DA	40			
		41	Deductions in accordance with section 28 to 44DA	41			
		42	Income from speculative business (39+ 40 – 41) (if loss, take the figure to 6xvi of schedule CFL)	B42			
	C	Computation of income from specified business under section 35AD					
		43	Net profit or loss from specified business as per profit or loss account	43			
		44	Additions in accordance with section 28 to 44DA	44			
		45	Deductions in accordance with section 28 to 44DA (other than deduction under section, (i) 35AD, (ii) 32 or 35 on which deduction u/s 35AD is claimed)	45			
		46	Profit or loss from specified business (43 + 44 -45)	46			
		47	Deductions in accordance with section 35AD(1)	47			
		48	Income from Specified Business (46-47) (if loss, take the figure to 7xvi of schedule CFL)	C48			
		49	Relevant clause of sub-section (5) of section 35AD which covers the specified business (to be selected from drop down menu)	C49			
	D	D Income chargeable under the head 'Profits and gains from business or profession' A37+B42+C48)				D	
	E	Intra head set off of business loss of current year					
		Sl.	Type of Business income	Income of current year (Fill this column only if figure is zero or positive)	Business loss set off	Business income remaining after set off	
				(1)	(2)	(3) = (1) – (2)	
		i	Loss to be set off (Fill this row only if figure is negative)		(A37)		
		ii	Income from speculative business	(B42)			
		iii	Income from specified business	(C48)			
		iv	Total loss set off (ii + iii)				
		v	Loss remaining after set off (i – iv)				
NOTE Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head							

Schedule DPM		Depreciation on Plant and Machinery (Other than assets on which full capital expenditure is allowable as deduction under any other section)				
DEPRECIATION ON PLANT AND MACHINERY	1	Block of assets	Plant and machinery			
	2	Rate (%)	15	30	40	45
			(i)	(ii)	(iii)	(iv)
	3a	Written down value on the first day of previous year				
	3b	Adjustment as per second proviso to sub-section (3) of section 115BAC (Refer to rule 5)				
	3	Total (3a + 3b)				
	4	Additions for a period of 180 days or more in the previous year				
	5	Consideration or other realization during the previous year out of 3 or 4				
	6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)				
	7	Additions for a period of less than 180 days in the previous year				
	8	Consideration or other realizations during the year out of 7				
	9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)				
	10	Depreciation on 6 at full rate				
	11	Depreciation on 9 at half rate				
	12	Additional depreciation, if any, on 4				
	13	Additional depreciation, if any, on 7				
	14	Additional depreciation relating to immediately preceding year on asset put to use for less than 180 days				
15	Total depreciation (10+11+12+13+14)					

	16	Depreciation disallowed under section 38(2) of the I.T. Act (out of column 15)				
	17	Net aggregate depreciation (15-16)				
	18	Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc. (out of column 17)				
	19	Expenditure incurred in connection with transfer of asset/ assets				
	20	Capital gains/ loss under section 50 (5 + 8 - 3 - 4 - 7 - 19) (enter negative only if block ceases to exist)				
	21	Written down value on the last day of previous year (6+ 9 -15) (enter 0 if result is negative)				

Schedule DOA		Depreciation on other assets (Other than assets on which full capital expenditure is allowable as deduction)							
DEPRECIATION ON OTHER ASSETS	1	Block of assets	Land	Building(not including land)			Furniture and fittings	Intangible assets	Ships
	2	Rate (%)	Nil	5	10	40	10	25	20
			(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
	3	Written down value on the first day of previous year							
	4	Additions for a period of 180 days or more in the previous year							
	5	Consideration or other realization during the previous year out of 3 or 4							
	6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)							
	7	Additions for a period of less than 180 days in the previous year							
	8	Consideration or other realizations during the year out of 7							
	9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)							
	10	Depreciation on 6 at full rate							
	11	Depreciation on 9 at half rate							
	12	Total depreciation (10+11)							
	13	Depre ciation disallowed under section 38(2) of the I.T. Act (out of column 12)							
14	Net aggregate depreciation (12-13)								

15	Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc. (out of column 14)							
16	Expenditure incurred in connection with transfer of asset/ assets							
17	Capital gains/ loss under section 50 (5 + 8 - 3 - 4 - 7 - 16) (enter negative only if block ceases to exist)							
18	Written down value on the last day of previous year (6 + 9 - 12) (enter 0 if result is negative)							

Schedule DEP		Summary of depreciation on assets (Other than assets on which full capital expenditure is allowable as deduction under any other section)						
SUMMARY OF DEPRECIATION ON ASSETS	1	Plant and machinery						
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 17i or 18i as applicable)	1a					
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 17ii or 18ii as applicable)	1b					
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 17iii or 18iii as applicable)	1c					
	d	Block entitled for depreciation @ 45 per cent (Schedule DPM - 17iv or 18iv as applicable)	1d					
	e	Total depreciation on plant and machinery (1a + 1b + 1c + 1d)					1e	
	2	Building (not including land)						
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 14ii or 15ii as applicable)	2a					
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 14iii or 15iii as applicable)	2b					
	c	Block entitled for depreciation @ 40 per cent (Schedule DOA- 14iv or 15iv as applicable)	2c					
	d	Total depreciation on building (total of 2a + 2b + 2c)					2d	
	3	Furniture and fittings (Schedule DOA- 14v or 15v as applicable)					3	
	4	Intangible assets (Schedule DOA- 14vi or 15vi as applicable)					4	
	5	Ships (Schedule DOA- 14vii or 15vii as applicable)					5	
	6	Total depreciation (1e + 2d + 3 + 4 + 5)					6	

Schedule DCG		Deemed Capital Gains on sale of depreciable assets						
DEEMED CAPITAL GAINS	1	Plant and machinery						
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 20i)	1a					
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 20ii)	1b					
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 20iii)	1c					
	d	Block entitled for depreciation @ 45 per cent (Schedule DPM - 20iv)	1d					
	e	Total (1a + 1b + 1c + 1d)					1e	
	2	Building (not including land)						
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 17ii)	2a					
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 17iii)	2b					

	c	Block entitled for depreciation @ 40 per cent (Schedule DOA- 17iv)	2c		
	d	Total (2a + 2b + 2c)		2d	
3		Furniture and fittings (Schedule DOA- 17v)		3	
4		Intangible assets (Schedule DOA- 17vi)		4	
5		Ships (Schedule DOA- 17vii)		5	
6		Total (1e + 2d + 3 + 4 + 5)		6	

Schedule ESR		Expenditure on scientific Research etc. (Deduction under section 35 or 35CCC or 35CCD)		
Sl No	Expenditure of the nature referred to in section (1)	Amount, if any, debited to profit and loss account (2)	Amount of deduction allowable (3)	Amount of deduction in excess of the amount debited to profit and loss account (4) = (3) - (2)
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(ia)			
iv	35(1)(iii)			
v	35(1)(iv)			
vi	35(2AA)			
vii	35(2AB)			
viii	35CCC			
ix	35CCD			
X	Total			
NOTE		In case any deduction is claimed under sections 35(1)(ii) or 35(1)(ia) or 35(1)(iii) or 35(2AA), please provide the details as per Schedule RA.		

Schedule CG		Capital Gains												
CAPITAL GAINS	Short-term Capital Gains	A	Short-term Capital Gains (STCG) (Sub-items 4 and 5 are not applicable for residents)											
		1	From sale of land or building or both (fill up details separately for each property)											
			Date of purchase/ acquisition		DD/MM/YYYY		Date of sale/transfer		DD/MM/YYYY					
		a	i	Full value of consideration received/receivable					ai					
			ii	Value of property as per stamp valuation authority					aii					
			iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains () [in case (aii) does not exceed 1.10 times (ai), take this figure as (ai), or else take (aii)]					aiii					
		b	Deductions under section 48											
			i	Cost of acquisition without indexation					bi					
			ii	Cost of Improvement without indexation					bii					
			iii	Expenditure wholly and exclusively in connection with transfer					biii					
			iv	Total (bi + bii + biii)					biv					
		c	Balance (aiii – biv)							1c				
		d	De duction under section 54B/54G/54GA (Specify details in item D below)							1d				
		e	Short-term Capital Gains on Immovable property (1c - 1d)										A1e	
		f	In case of transfer of immovable property, please furnish the following details (see note)											
		S.No.	Name of buyer(s)	PAN/Aadhaar No. of buyer(s)	Percentage share	Amount	Address of property, Country code, Zip code	Pin code	State					

			NOTE ▶	Furnishing of PAN/Aadhaar No. is mandatory, if the tax is deducted under section 194-IA or is quoted by buyer in the documents. In case of more than one buyer, please indicate the respective percentage share and amount.			
		2	From slump sale				
			a	i	Fair market value as per Rule 11UAE(2)	2ai	
				ii	Fair market value as per Rule 11UAE(3)	2aii	
				iii	Full value of consideration (higher of ai or aii)	2aii	
			b	Net worth of the undertaking or division		2b	(6(e) of Form 3CEA)
			c	Short term capital gains from slump sale (2aiii-2b)		A2c	
		3	From sale of equity share or unit of equity oriented Mutual Fund (MF) or unit of a business trust on which STT is paid under section 111A or 115AD(1)(ii) proviso (for FII)				
			a	Full value of consideration		3a	
			b	Deductions under section 48			
				i	Cost of acquisition without indexation	bi	
				ii	Cost of Improvement without indexation	bii	
				iii	Expenditure wholly and exclusively in connection with transfer	biii	
				iv	Total (bi + bii + biii)	biv	
			c	Balance (3a – 3biv)		3c	
			d	Loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)		3d	
			e	Short-term capital gain on equity share or equity oriented MF (STT paid) (3c + 3d)		A3e	
		4	For NON-RESIDENT, not being an FII- from sale of shares or debentures of an Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)				
			a	STC G on transactions on which securities transaction tax (STT) is paid		A4a	
			b	STC G on transactions on which securities transaction tax (STT) is not paid		A4b	
		5	For NON-RESIDENTS - from sale of securities (other than those at A3 above) by an FII as per section 115AD				
			a	i	In case securities sold include shares of a company other than quoted shares, enter the following details		
				a	Full value of consideration received/receivable in respect of unquoted shares	ia	
				b	Fair market value of unquoted shares determined in the prescribed manner	ib	
				c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic	
				ii	Full value of consideration in respect of securities other than unquoted shares	ii	
				iii	Total (ic + ii)	aiii	
			b	Deductions under section 48			
				i	Cost of acquisition without indexation	bi	
				ii	Cost of improvement without indexation	bii	
				iii	Expenditure wholly and exclusively in connection with transfer	biii	
				iv	Total (bi + bii + biii)	biv	
			c	Balance (5aiii – biv)		5c	

			a	Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ 15%							A8a				
			b	Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable @ 30%							A8b				
			c	Pass Through Income/Loss in the nature of Short-Term Capital Gain, chargeable at applicable rates							A8c				
		9	Amount of STCG included in A1-A8 but claimed as not chargeable to tax or chargeable at special rates as per DTAA												
			Sl. No.	Amount of income	Item No. A1 to A8 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]			
			(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)			
			I												
			II												
			a	Total amount of STCG claimed as not chargeable to tax as per DTAA										A9a	
			b	Total amount of STCG claimed as chargeable to tax at special rates as per DTAA										A9b	
		10	Total Short-term Capital Gain (A1e+ A2c+ A3e+ A4a+ A4b+ A5e+ A6g+A7+A8 – A9a)										A10		
		B	Long-term capital gain (LTCG) (Sub-items, 6, 7, 8 & 9 are not applicable for residents)												
		1	From sale of land or building or both (fill up details separately for each property)												
			Date of purchase/acquisition			DD/MM/YYYY		Date of sale/transfer		DD/MM/YYYY					
			a	i	Full value of consideration received/receivable						ai				
				ii	Value of property as per stamp valuation authority						aii				
				iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains [in case (aii) does not exceed 1.10 times (ai), take this figure as (ai), or else take (aii)]						aiii				
			b	Deductions under section 48											
				i	Cost of acquisition						bi				
				ii	Cost of acquisition with indexation						biia				
				iiib	Total cost of improvement with indexation						B iiib				
					(a) Cost of improvement										
					(b) Year of improvement										
					(c) Cost of Improvement with indexation										
					Add row										
				iii	Expenditure wholly and exclusively in connection with transfer						biii				
				iv	Total (biia + biib+ biii)						biv				
			c	Balance (aiii – biv)						1c					
			d	Deduction under section 54/54B/54D/54EC/54F/54G/54GA (Specify details in item D below)						1d					
			e	Long-term Capital Gains on Immovable property (1c - 1d)										B1e	
			f	In case of transfer of immovable property, please furnish the following details (see note)											
				S.No	Name of buyer(s)	PAN/Aadhaar No. of buyer(s)	Percentage share	Amount	Address of property, Country code, Zip code		Pin code and state				

			NOTE ►	Furnishing of PAN/Aadhaar No. is mandatory, if the tax is deducted under section 194-IA or is quoted by buyer in the documents. In case of more than one buyer, please indicate the respective percentage share and amount.				
		2	From slump sale					
			a	i	Fair market value as per Rule 11UAE(2)	2ai		
				ii	Fair market value as per Rule 11UAE(3)	2aii		
				iii	Full value of consideration (higher of ai or aii)	2aiii		
			b	Net worth of the undertaking or division	2b	(6(e) of Form 3CEA)		
			c	Balance (2aiii – 2b)	2c			
			d	Deduction u/s 54EC /54F (Specify details in item D below)	2d			
		e	Long term capital gains from slump sale (2c-2d)					B2e

		3	From sale of bonds or debenture (other than capital indexed bonds issued by Government)			
			a	Full value of consideration	3a	
			b	Deductions under section 48		
			i	Cost of acquisition without indexation	bi	
			ii	Cost of improvement without indexation	bii	
			iii	Expenditure wholly and exclusively in connection with transfer	biii	
			iv	Total (bi + bii + biii)	biv	
			c	Balance (3a – biv)	3c	
			d	Deduction under section 54F (Specify details in item D below)	3d	
		e	LTCG on bonds or debenture (3c – 3d)			B3e
		4	From sale of, (i) listed securities (other than a unit) or zero-coupon bonds where proviso under section 112(1) is applicable (ii) GDR of an Indian company referred in sec. 115ACA			
			a	Full value of consideration	4a	
			b	Deductions under section 48		
			i	Cost of acquisition without indexation	bi	
			ii	Cost of improvement without indexation	bii	
			iii	Expenditure wholly and exclusively in connection with transfer	biii	
			iv	Total (bi + bii + biii)	biv	
			c	Balance (4a – biv)	4c	
			d	Deduction under section 54F (Specify details in item D below)	4d	
		e	Long-term Capital Gains on assets at B4 above (4c – 4d)			B4e
		5	From sale of equity share in a company or unit of equity-oriented fund or unit of a business trust on which STT is paid under section 112A			
			a	LTCG u/s 112A (column 14 of Schedule 112A)	5a	
			b	Deduction under sections 54F (Specify details in item D below)	5b	
		c	Long-term Capital Gains on sale of capital assets at B5 above (5a – 5b)			B5c
		6	For NON-RESIDENTS- from sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)			
			a	LTCG computed without indexation benefit	6a	
			b	Deduction under sections /54F (Specify details in item D below)	6b	
		c	LTCG on share or debenture (6a-6b)			6c

		7		For NON-RESIDENTS - from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bonds or GDR as referred in sec. 115AC, (iii) securities by FII as referred to in sec. 115AD (other than securities referred to in section 112A for which column B8 is to be filled up)				
		A	i	In case securities sold include shares of a company other than quoted shares, enter the following details				
			a	Full value of consideration received/receivable in respect of unquoted shares	ia			
				b	Fair market value of unquoted shares determined in the prescribed manner	ib		
				c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic		
			ii	Full value of consideration in respect of securities other than unquoted shares	aii			
			iii	Total (ic + ii)	aiii			
			B	Deductions under section 48				

				i	Cost of acquisition without indexation	bi		
				ii	Cost of improvement without indexation	bii		
				iii	Expenditure wholly and exclusively in connection with transfer	biii		
				iv	Total (bi + bii + biii)	biv		
				c	Balance (aiii – biv)	7c		
				d	Deduction under sections 54F (Specify details in item D below)	7d		
				e	Long-term Capital Gains on assets at 7 above in case of NON-RESIDENT (7c – 7d)		B7e	
			8	For NON-RESIDENTS - From sale of equity share in a company or unit of equity-oriented fund or unit of a business trust on which STT is paid under section 112A				
				a	LTCG u/s 112A [Column 14 of 115AD(1)(b)(iii) proviso]	8a		
				b	Deduction under sections 54F (Specify details in item D below)	8b		
				c	Long-term Capital Gains on sale of capital assets at B8 above (8a – 8b)		B8c	
			9	From sale of foreign exchange asset by NON-RESIDENT INDIAN (If opted under chapter XII-A)				
				a	LTCG on sale of specified asset (computed without indexation)	9a		
				b	Less deduction under section 115F (Specify details in item D below)	9b		
				c	Balance LTCG on sale of specified asset (9a-9b)		B9c	
				d	LTCG on sale of asset, other than specified asset (computed without indexation)	9d		
				e	Less deduction under section 115F (Specify details in item D below)	9e		
				f	Balance LTCG on sale of asset, other than specified asset (9d-9e)		B9f	
			10	From sale of assets where B1 to B9 above are not applicable				
				a	i	In case assets sold include shares of a company other than quoted shares, enter the following details		
					a	Full value of consideration received/receivable in respect of unquoted shares	ia	

				b	Fair market value of unquoted shares determined in the prescribed manner	ib					
				c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic					
				ii	Full value of consideration in respect of assets other than unquoted shares	aii					
				iii	Total (ic + ii)	aiii					
				b	Deductions under section 48						
				i	Cost of acquisition with indexation	bi					
				ii	Cost of improvement with indexation	biv					
				iii	Expenditure wholly and exclusively in connection with transfer	bv					
				iv	Total (bi + bii + biii)	bvi					
				c	Balance (10aiii – biv)	10c					
				d	Deduction under section 54D//54F/54G/54GA (Specify details in item D below)	10d					
				e	Long-term Capital Gains on assets at B10 above (10c- 10d)			B10e			
11	Amount deemed to be long-term capital gains										
a	Whether any amount of unutilized capital gain on asset transferred during the previous year shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? o Yes o No o Not applicable. If yes, then provide the details below										
	Sl. No.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed		Amount not used for new asset or remained unutilized in Capital gains account (X)					
				Previous year in which asset acquired/constructed	Amount utilized out of Capital Gains account						
	i	2020-21	54/54D/54F/54G/54GA								
	ii	2021-22	54/54B/54D/54F/54G/54GA/54GB								
	iii	2022-23	54/54B/54D/54F/54G/54GA								
b	Amount deemed to be long-term capital gains, other than at 'a'										
	Total amount deemed to be long-term capital gains (Xi + Xii + Xiii + b)										B11
12	Pass Through Income/Loss in the nature of Long-Term Capital Gain, (Fill up schedule PTI) (B12a1+B12a2 + B12b)										B12
a	1	Pass Through Income/Loss in the nature of Long-Term Capital Gain, chargeable @ 10%					B12a1				
a	2	Pass Through Income/Loss in the nature of Long-Term Capital Gain, chargeable @ 10% - under sections other than u/s. 112A					B12a2				
b		Pass Through Income/Loss in the nature of Long-Term Capital Gain, chargeable @ 20%					B12b				
13	Amount of LTCG included in items B1 to B12 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA										
	Sl. No.	Amount of income	Item No. B1 to B12 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
I											
II											
a	Total amount of LTCG claimed as not chargeable to tax as per DTAA										B13a

	b	Total amount of LTCG claimed as chargeable to tax at special rates as per DTAA				B13b	
14		Total long term capital gain chargeable under I.T. Act (B1e + B2e + B3e + B4e + B5f + B6c + B7e + B8f + B9c + B9f + B10e + B11 + B12 – B13a)				B14	
C1		Sum of Capital Gain Incomes (9ii + 9iii + 9iv + 9v + 9vi + 9vii + 9viii of table E below)				C	
C2		Income from transfer of Virtual Digital Assets (Item No. B of Schedule VDA)				C2	
C3		Income chargeable under the head "CAPITAL GAINS" (C1 + C2)				C3	
D		Information about deduction claimed against Capital Gains					
	1	In case of deduction u/s 54/54B/54D/54EC /54F/54G/54GA/115F give following details					
	a	Deduction claimed u/s 54					
	i	Date of transfer of original asset		ai	dd/mm/yyyy		
	ii	Cost of new residential house		aii			
	iii	Date of purchase /construction of new residential house		aiii	dd/mm/yyyy		
	iv	Amount deposited in Capital Gains Accounts Scheme before due date		aiv			
		(iva) Date of deposit	(ivb) Account number	(ivc) IFS code			
		dd/mm/yyyy					
	v	Amount of deduction claimed		av			
	b	Deduction claimed u/s 54B					
	i	Date of transfer of original asset		bi	dd/mm/yyyy		
	ii	Cost of new agricultural land		bii			
	iii	Date of purchase of new agricultural land		biii	dd/mm/yyyy		
	iv	Amount deposited in Capital Gains Accounts Scheme before due date		biv			
		(iva) Date of deposit	(ivb) Account number	(ivc) IFS code			
		dd/mm/yyyy					
	v	Amount of deduction claimed		bv			
	c	Deduction claimed u/s 54D					
	i	Date of acquisition of original asset		ci	dd/mm/yyyy		
	ii	Cost of purchase/ construction of new land or building for industrial undertaking		cii			
	iii	Date of purchase of new land or building		ciii	dd/mm/yyyy		
	iv	Amount deposited in Capital Gains Accounts Scheme before due date		civ			
		(iva) Date of deposit	(ivb) Account number	(ivc) IFS code			
		dd/mm/yyyy					
	v	Amount of deduction claimed		cv			
	d	Deduction claimed u/s 54EC					
	i	Date of transfer of original asset		di	dd/mm/yyyy		
	ii	Amount invested in specified/notified bonds (not exceeding fifty lakh rupees)		dii			
	iii	Date of investment		diii	dd/mm/yyyy		
	iv	Amount of deduction claimed		div			
	e	Deduction claimed u/s 54F					
	i	Date of transfer of original asset		ei	dd/mm/yyyy		
	ii	Cost of new residential house		eii			
	iii	Date of purchase/construction of new residential house		eiii	dd/mm/yyyy		
	iv	Amount deposited in Capital Gains Accounts Scheme before due date		eiv			
		(iva) Date of deposit	(ivb) Account number	(ivc) IFS code			
		dd/mm/yyyy					

	v	Amount of deduction claimed				ev						
	f	Deduction claimed u/s 54G										
	i	Date of transfer of original asset from urban area				fi	dd/mm/yyyy					
	ii	Cost and expenses incurred for purchase or construction of new asset				fii						
	iii	Date of purchase/construction of new asset in an area other than urban area				fihi	dd/mm/yyyy					
	iv	Amount deposited in Capital Gains Accounts Scheme before due date				fiv						
		(iva)Date of deposit	(ivb) Account number		(ivc) IFS code							
		dd/mm/yyyy										
	v	Amount of deduction claimed				fv						
	g	Deduction claimed u/s 54GA										
	i	Date of transfer of original asset from urban area				gi	dd/mm/yyyy					
	ii	Cost and expenses incurred for purchase or construction of new asset				gii						
	iii	Date of purchase/construction of new asset in SEZ				giii	dd/mm/yyyy					
	iv	Amount deposited in Capital Gains Accounts Scheme before due date				giv						
		(iva)Date of deposit	(ivb) Account number		(ivc) IFS code							
		dd/mm/yyyy										
	v	Amount of deduction claimed				gv						
	h	Deduction claimed u/s 115F (for Non-Resident Indians)										
	i	Date of transfer of original foreign exchange asset				hi	dd/mm/yyyy					
	ii	Amount invested in new specified asset or savings certificate				hii						
	iii	Date of investment				hihi	dd/mm/yyyy					
	iv	Amount of deduction claimed				hiv						
	i	Total deduction claimed (1a + 1b + 1c + 1d + 1e + 1f + 1g + 1h)				1i						
E Set-off of current year capital losses with current year capital gains (excluding amounts included in A 9a & B 13a which is chargeable under DTAA)												
	Sl. Type of Capital Gain	Capital Gain of current year (Fill this column only if computed figure is positive)	Short term capital loss				Long term capital loss				Current year's capital gains remaining after set off (9=1-2-3-4-5-6-7-8)	
			15 %	30 %	applicable rate	DTA A rates	10 %	20 %	DTA A rates			
			1	2	3	4	5	6	7	8	9	
	i	Capital Loss to be set off (Fill this row only, if figure computed is negative)	(A3e*+A4a*+A8a*)	(A5e*+A8b*)	(A1e*+A2c*+A4b*+A6g*+A7*+A8c*)	A9b	(B4e*+B5c*+B7e*+B8c*+B9c*+B12a*)	(B1e*+B2e*+B3e*+B6c*+B9f*+B10e*+B11*+B12b*)	B13b			
	ii	Short	15 %	(A3e*+A4a*+A8a*)								
	iii	term capital	30 %	(A5e*+A8b*)								

iv	gain	applicable rate	(A1e*+A2c*+A4b*+A6g*+A7*+A8c*)							
v		DTAA rates	A9b							
vi	Long term capital gain	10%	(B4e*+B5c*+B7e*+B8c*+B9c*+B12a*)							
vii		20%	(B1e*+B2e*+B3e*+B6c*+B9f*+B10e*+B11*+B12b*)							
viii		DTAA rates	B13b							
ix	Total loss set off (ii + iii + iv + v + vi + vii + viii)									
x	Loss remaining after set off (i - ix)									
The figures of STCG in this table (A1e* etc.) are the amounts of STCG computed in respective column (A1-A 9) as reduced by the amount of STCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.										
The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B 13) as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.										
F Information about accrual/receipt of capital gain										
	Type of Capital gain / Date			Upto 15/6 (i)	16/6 to 15/9 (ii)	16/9 to 15/12 (iii)	16/12 to 15/3 (iv)	16/3 to 31/3 (v)		
1	Short-term capital gains taxable at the rate of 15% Enter value from item 5vi of schedule BFLA, if any.									
2	Short-term capital gains taxable at the rate of 30% Enter value from item 5vii of schedule BFLA, if any.									
3	Short-term capital gains taxable at applicable rates Enter value from item 5viii of schedule BFLA, if any.									
4	Short-term capital gains taxable at DTAA rates Enter value from item 5ix of schedule BFLA, if any.									
5	Long- term capital gains taxable at the rate of 10% Enter value from item 5x of schedule BFLA, if any.									
6	Long- term capital gains taxable at the rate of 20% Enter value from item 5xi of schedule BFLA, if any.									
7	Long- term capital gains taxable at the rate DTAA rates Enter value from item 5xii of schedule BFLA, if any.									
8	Capital gains on transfer of Virtual Digital Asset taxable at the rate of 30% Enter value from item 17B of schedule SI, if any									
NOTE ▶	Please include the income of the specified persons (referred to in Schedule SPI while computing the income under this head									

[illegible]

[illegible]

Schedule VDA		Income from transfer of Virtual Digital Assets (Note: Details of every transaction are to be filled, wherein every 'transfer' is a transaction)				
Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed (Business/Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
Add Rows						
A. Total (Sum of all Positive Incomes of Business Income in Col. 7)						(Item No. A3g of Schedule BP)
B. Total (Sum of all Positive Incomes of Capital Gain in Col. 7)						(Item No. C2 of Schedule CG)

Schedule OS		Income from other sources									
OTHER SOURCES	1	Gross income chargeable to tax at normal applicable rates (1a+ 1b+ 1c+ 1d + 1e)									1
	a	Dividends, Gross						1a			
	i	Dividend income other than ii	ai								
	ii	Dividend income u/s 2(22)(e)	aii								
	b	Interest, Gross (bi + bii + biii + biv + bv + bvi + bvii + bviii + bix)						1b			
	i	From Savings Bank	bi								
	ii	From Deposits (Bank/ Post Office/ Co-operative) Society/)	bii								
	iii	From Income-tax Refund	biii								
	iv	In the nature of Pass-through income/Loss	biv								
	v	Interest accrued on contributions to provident fund to the extent taxable as per first proviso to section 10(11)	bv								
	vi	Interest accrued on contributions to provident fund to the extent taxable as per Second proviso to section 10(11)	bvi								
	vii	Interest accrued on contributions to provident fund to the extent taxable as per first proviso to section 10(12)	bvii								
	viii	Interest accrued on contributions to provident fund to the extent taxable as per second proviso to section 10(12)	bviii								
	ix	Others	bix								
	c	Rental income from machinery, plants, buildings, etc., Gross						1c			
	d	Income of the nature referred to in section 56(2)(x) which is chargeable to tax (di + dii + diii + div + dv)						1d			
	i	Aggregate value of sum of money received without consideration						di			
	ii	In case immovable property is received without consideration, stamp duty value of property						dii			
	iii	In case immovable property is received for inadequate consideration, stamp duty value of property in excess of such consideration						diii			
	iv	In case any other property is received without consideration, fair market value of property						div			
	v	In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration						dv			
	e	Any other income (please specify nature)						1e			
	Sl.	Nature							Amount		
	1	Family Pension									
	2	Income from retirement benefit account maintained in a notified country u/s 89A									
	3	Income from retirement benefit account maintained in a country other than notified country u/s 89A									
	4	Income taxable during the previous year on which relief u/s 89A was claimed in any earlier previous year									
	5	Any specified sum received by a unit holder from a business trust during the previous year referred to in section 56(2)(xii)									
	6	Any sum is received, including the amount allocated by way of bonus, at any time during a previous year, under a life insurance policy referred to in section 56(2)(xiii)									
		Rows can be added as required									
	2	Income chargeable at special rates (2ai+2aii+ 2b+ 2c+ 2d + 2e + 2f related to Sl. No. 1)									2
	ai	Winnings from lotteries, crossword puzzles, races, card games etc. chargeable u/s 115BB						2ai			
	aii	Income by way of winnings from online games chargeable u/s 115BBJ						2aii			
	b	Income chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi)						2b			
	i	Cash credits u/s 68	bi								
	ii	Unexplained investments u/s 69	bii								
	iii	Unexplained money etc. u/s 69A	biii								

			iv	Undisclosed investments etc. u/s 69B	biv			
			v	Unexplained expenditure etc. u/s 69C	bv			
			vi	Amount borrowed or repaid on hundi u/s 69D	bvi			
			c	Accumulated balance of recognised provident fund taxable u/s 111			2c	
				S.No.	Assessment Year	Income benefit	Tax benefit	
				(i)	(ii)	(iii)	(iv)	
			d	Any other income chargeable at special rate (total of di to dxx)			2d	
			i	Dividends received by non-resident (not being company) or foreign company chargeable u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A)		di		
			ia	Dividend received by non-resident (not being company) or foreign company from a unit in an International Financial Services Centre, as referred to in sub-section (1A) of section 80LA chargeable under proviso to section 115A(1)(a)(A)		dia		
			ii	Interest received from Government or Indian concern on foreign currency debts chargeable u/s 115A(1)(a)(ii)		dii		
			iii	Interest received from Infrastructure Debt Fund chargeable u/s 115A(1)(a)(iia)		diii		
			iv	Interest referred to in section 194LC (1)- chargeable u/s 115A(1)(a)(iaa)@5%		dix		
			v	Interest referred to in section 194LD - chargeable u/s 115A(1)(a)(iiab)		dv		
			vi	Distributed income being interest referred to in section 194LBA - chargeable u/s 115A(1)(a)(iiac)		dvi		
			vii	Income from units of UTI or other Mutual Funds specified in section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii)		dvii		
			viii	Income from royalty or fees for technical services received from Government or Indian concern - chargeable u/s 115A(1)(b)(A) & 115A(1)(b)(B)		dviii		
			ix	Income by way of interest on bonds purchased in foreign currency by non-residents - chargeable u/s 115AC		dix		
			x	Income by way of dividend on GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC		dx		
			xi	Income by way of dividends from GDRs purchased in foreign currency by residents - chargeable u/s 115ACA		dxi		
			xii	Income (other than dividend) received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)		dxii		
			xiii	Income by way of interest received by an FII on bonds or Government securities referred to in section 194LD - chargeable as per proviso to section 115AD(1)(i)		dxiii		
			xiv	Income received by non-residents sportsmen or sports associations chargeable u/s 115BBA		dxiv		
			xv	Anonymous Donations in certain cases chargeable u/s 115BBC dxv				
			xvi	Interest referred to in Proviso to section 194LC(1)-chargeable u/s 115A(1)(a)(iaa)@4%		dxvi		
			xvii	Income by way of royalty from patent developed and registered in India - chargeable u/s 115BBF		dxvii		
			xviii	Income by way of transfer of carbon credits- chargeable u/s 115BBG		dxviii		
			xix	Income being dividend received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)		dxix		

		xx	Investment Income of a Non-Resident Indian - chargeable u/s 115E									
		e	Pass through income in the nature of income from other sources claimed as chargeable at special rates (drop down to be provided)									2e
		f	Amount included in 1 and 2 above, which is claimed as chargeable at special rates in India as per DTAA (total of column (2) of table below)									2f
			Sl. No.	Amount of income	Item No.1ai,1b to 1d & 2 in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]
			(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
			I									
			II									

3	Deductions under section 57 (other than those relating to income chargeable at special rates under 2a, 2b, 2d, 2e & 2f)											
	a(i)	Expenses / Deductions other than entered in "C" (in case of other than family pension)					3a(i)					
	a(ii)	Deduction u/s 57(ia) (in case of family pension only)					3a(ii)					
	b	Depreciation (available only if income offered in 1.C of "Schedule OS")					3b					
	C	Interest expenditure on dividend u/s 57(1)(Available only if income offered in 1a)-					3c					
	ci	Eligible Interest expenditure u/s 57(1) – computed value					3ci					
	d	Total					3d					
4	Amounts not deductible u/s 58										4	
5	Profits chargeable to tax u/s 59										5	
5a	Income claimed for relief from taxation u/s 89A										5a	
6	Net Income from other sources chargeable at normal applicable rates (1 (after reducing income related to DTAA portion) – 3 + 4 + 5-5a) (If negative take the figure to 4i of schedule CYLA)										6	
7	Income from other sources (other than from owning race horses) (2 + 6) (enter 6 as nil, if negative)										7	
8	Income from the activity of owning and maintaining race horses											
	a	Receipts					8a					
	b	Deductions under section 57 in relation to receipts at 8a only					8b					
	c	Amounts not deductible u/s 58					8c					
	d	Profits chargeable to tax u/s 59					8d					
	e	Balance (8a - 8b + 8c + 8d) (if negative take the figure to 10xvi of Schedule CFL)						8e				
9	Income under the head "Income from other sources" (7 + 8e) (take 8e as nil, if negative)										9	
10	Information about accrual/receipt of income from Other Sources											
	S.No.	Other Source Income	Upto 15/6	From 16/6 to 15/9	From 16/9 to 15/12	From 16/12 to 15/3	From 16/3 to 31/3					
			(i)	(ii)	(iii)	(iv)	(v)					
	1	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)										
	2	Income by way of winnings from online games u/s 115BBJ										
	3	Dividend Income referred in Sl. No. 1a(i)										
	4	Dividend Income u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A) @ 20% (Including PTI Income)										

	5	Dividend income under proviso to section 115A(1)(a)(A) @ 10% (Including PTI Income)						
	6	Dividend Income u/s 115AC @ 10% (Including PTI Income)						
	7	Dividend Income u/s 115ACA (1)(a) @ 10% (Including PTI Income)						
	8	Dividend Income (other than units referred to in section 115AB) u/s 115AD(1)(i) @ 20% (Including PTI Income)						
	9	Income from retirement benefit account maintained in a country specified u/s 89A but not claimed for relief from taxation u/s 89A						
	10	Dividend income chargeable at DTAA Rates						
NOTE ▶		Please include the income of the specified persons (spouse, minor child etc.) referred to in Schedule SPI while computing the income under this head.						

Schedule CYLA		Details of Income after set-off of current years losses					
CURRENT YEAR LOSS ADJUSTMENT	Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation loss or specified business loss) of the current year set off	Othersources loss (other than loss from owning race horses) of the current year set off	Current year's Income remaining after set off
			1	2	3	4	5=1-2-3-4
	i	Loss to be set off → (Fill this row only if computed figure is negative)		(3 of Schedule –HP)	(2v of item E of Schedule BP)	(6 of Schedule-OS)	
	ii	Salaries	(6 of Schedule S)				
	iii	House property	(3 of Schedule HP)				
	iv	Income from Business (excluding speculation profit and income from specified business) or profession	(A37 of Schedule BP)				
	v	Speculative Income	(3ii of item E of Schedule BP)				
	vi	Specified Business Income	(3iii of item E of Schedule BP)				
	vii	Short-term capital gain taxable @ 15%	(9ii of item E of Schedule CG)				
	viii	Short-term capital gain taxable @ 30%	(9iii of item E of Schedule CG)				
	ix	Short-term capital gain taxable at applicable rates	(9iv of item E of Schedule CG)				
	x	Short-term capital gain taxable at special rates in India as per DTAA	(9v of item E of Schedule CG)				
	xi	Long term capital gain taxable @ 10%	(9vi of item E of Schedule CG)				
xii	Long term capital gain taxable @ 20%	(9vii of item E of Schedule CG)					

	xiii	Long term capital gains taxable at special rates in India as per DTAA	(9viii of item E of Schedule CG)				
	xiv	Net income from other sources chargeable at normal applicable rates	(6 of Schedule OS)				
	xv	Profit from the activity of owning and maintaining race horses	(8e of Schedule OS)				
	xvi	Income from other sources taxable at special rates in India as per DTAA	(2f of Schedule OS)				
	xvii	Total loss set off					
	xviii	Loss remaining after set-off (i – xvii)					
Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years							
BROUGHT FORWARD LOSS ADJUSTMENT	Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off
			1	2	3	4	5
	i	Salaries	(5ii of Schedule CYLA)				
	ii	House property	(5iii of Schedule CYLA)	(B/f house property loss)			
	iii	Business (excluding speculation income and income from specified business)	(5iv of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss) (Note: B/F loss set off will be restricted to business income excluding income u/s 44BB)	(Note: B/F depreciation set off will be restricted to business income excluding income u/s 44BB)		
	iv	Speculation Income	(5v of Schedule CYLA)	(B/f normal business or speculation loss)			
	v	Specified Business Income	(5vi of Schedule CYLA)	(B/f normal business or specified business loss)			
	vi	Short-term capital gain taxable @ 15 %	(5vii of Schedule CYLA)	(B/f short-term capital loss)			
	vii	Short-term capital gain taxable @ 30 %	(5viii of Schedule CYLA)	(B/f short-term capital loss)			
	viii	Short-term capital gain taxable at applicable rates	(5ix of Schedule CYLA)	(B/f short-term capital loss)			
	ix	Short-term capital gain taxable at special rates in India as per DTAA	(5x of Schedule CYLA)	(B/f short-term capital loss)			
	x	Long-term capital gain taxable @ 10 %	(5xi of Schedule CYLA)	(B/f short-term or long-term capital loss)			
	xi	Long-term capital gain taxable @ 20 %	(5xii of Schedule CYLA)	(B/f short-term or long-term capital loss)			
	xii	Long term capital gains taxable at special rates in India as per DTAA	(5xiii of Schedule CYLA)	(B/f short-term or long-term capital loss)			
	xiii	Net income from other sources chargeable at normal applicable rates	(5xiv of Schedule CYLA)				
	xiv	Profit from owning and maintaining race horses	(5xv of Schedule CYLA)	(B/f loss from horse races)			
	xv	Income from other sources income taxable at special rates in India as per DTAA	(5xvi of Schedule CYLA)				
	xvi	Total of brought forward loss set off (2ii + 2iii + 2iv + 2v + 2vi + 2vii + 2viii + 2ix + 2x + 2xi + 2xii + 2xiv)					
	xvii	Current year's income remaining after set off Total of (5i + 5ii + 5iii + 5iv + 5v + 5vi + 5vii + 5viii + 5ix + 5x + 5xi + 5xii + 5xiii + 5xiv + 5xv)					

Schedule CFL			Details of Losses to be carried forward to future years									
CARRY FORWARD OF LOSS	Sl. No.	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Loss from business other than loss from speculative business and specified business			Loss from speculative business	Loss from specified business	Short-term capital loss	Long-term Capital loss	Loss from owning and maintaining race horses
					Brought forward Business Loss	Amount as adjusted on account of taxation u/s 115BAC(1A)	Brought forward Business Loss available for set off during the year					
	1	2	3	4	5a	5b	5c=5a-5b	6	7	8	9	10
	i	2010-11										
	ii	2011-12										
	iii	2012-13										
	iv	2013-14										
	v	2014-15										
	vi	2015-16										
	vii	2016-17										
	viii	2017-18										
	ix	2018-19										
	x	2019-20										
	xi	2020-21										
xii	2021-22											
	xiii	2022-23										
	xiv	2023-24										
	xv	Total of earlier year losses b/f										
	xvi	Adjustment of above losses in Schedule BFLA		(2ii of Schedule BFLA)		(2iii of Schedule BFLA)	(2iv of Schedule BFLA)	(2v of Schedule BFLA)			(2xiv of Schedule BFLA)	
	xvii	2024-25 (Current year losses to be carried forward)		(2xviii of Schedule CYLA)		(3xviii of Schedule CYLA)	(B42 of Schedule BP, if –ve)	(C48 of Schedule BP, if –ve)	(2x+3x+4x+5x) of item E of Schedule CG)	((6x+7x+8x) of item E of Schedule CG)	(8e of Schedule OS, if –ve)	
	xviii	Total loss Carried forward to future years										

Schedule UD		Unabsorbed depreciation and allowance under section 35(4)						
Sl No	Assessment Year	Depreciation				Allowance under section 35(4)		
		Amount of brought forward unabsorbed depreciation	Amount as adjusted on account of opting for taxation u/s 115BAC (1A)	Amount of depreciation set-off against the current year income	Balance carried forward to the next year	Amount of brought forward unabsorbed allowance	Amount of allowance set-off against the current year income	Balance Carried forward to the next year
(1)	(2)	(3)	(3a)	(4)	(5)	(6)	(7)	(8)
i	Current Assessment Year							
ii								
iii								
iv								
v	Total			(3xvi of BFLA)			(4xvi of BFLA)	

Schedule ICDS		Effect of Income Computation Disclosure Standards on profit		
Sl. No.	ICDS	Increase in profit (Rs.)	Decrease in profit (Rs.)	Net effect (Rs.)
(1)	(2)	(3)	(4)	(5)
I	Accounting Policies			
II	Valuation of Inventories (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)			
III	Construction Contracts			
IV	Revenue Recognition			
V	Tangible Fixed Assets			
VI	Changes in Foreign Exchange Rates			
VII	Government Grants			
VIII	Securities (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)			
IX	Borrowing Costs			
X	Provisions, Contingent Liabilities and Contingent Assets			
XI.	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X)			

Schedule 10AA		De deduction under section 10AA					
DEDUCTION U/S 10AA	De deductions in respect of units located in Special Economic Zone						
	Sl	Undertaking	Assessment year in which unit begins to manufacture/produce/provide services	Sl	Amount of deduction		
	a	Undertaking No.1		a	(item 17 of Annexure A of Form 56F for Undertaking 1)		
	b	Undertaking No.2		b	(item 17 of Annexure A of Form 56F for Undertaking 2)		
	c	Total deduction under section 10AA (a + b)				c	

Schedule 80G		Details of donations entitled for deduction under section 80G				
DETAILS OF DONATIONS	A	Donations entitled for 100% deduction without qualifying limit				
		Name and address of donee	PAN of Donee	Amount of donation		Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation
	i					
	ii					

	iii	Total								
	B	Donations entitled for 50% deduction without qualifying limit								
		Name and address of donee		PAN of Donee	Amount of donation			Eligible Amount of donation		
					Donation in cash	Donation in other mode	Total Donation			
		i								
		ii								
		iii	Total							
	C	Donations entitled for 100% deduction subject to qualifying limit								
		Name and address of donee		PAN of Donee	Amount of donation			Eligible Amount of donation		
					Donation in cash	Donation in other mode	Total Donation			
		i								
		ii								
		iii	Total							
		D	Donations entitled for 50% deduction subject to qualifying limit							
			Name and address of donee		PAN of Donee	ARN (Donation Reference Number)	Amount of donation			Eligible Amount of donation
							Donation in cash	Donation in other mode	Total Donation	
			i							
	ii									
iii	Total									

Schedule 80GGA
 (applicable in the case of a partner of firm deriving only profit from the firm)

Details of donations for scientific research or rural development

S. No.	Relevant clause under which deduction is claimed (<i>drop down to be provided</i>)	Name and address of Donee	PAN of Donee	Amount of donation			Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation	
i							
ii							
	Total donation						

Schedule 80GGC
Details of contributions made to political parties

S. No.	Date	Amount of contribution			Eligible amount of contribution	Transaction Reference number for UPI transfer or Cheque number/IMPS/NEFT/RTGS	IFS code of Bank
		Contribution in cash	Contribution in other mode	Total Contribution			
i							
	(add rows)						
	Total contribution						

Schedule 80DD
Details of deduction in respect of maintenance including medical treatment of a dependent who is a person with disability

Nature of disability	Type of dependent	PAN of the dependent	Aadhaar of the dependent	Date of filing of Form 10IA	Ack. No. of Form 10IA	UDID Number (if available)
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					filed	
1. Dependent person with disability	1. Spouse					
2. Dependent person with severe disability	2. Son					
	3. Daughter					
	4. Father					
	5. Mother					
	6. Brother					
	7. Sister					
	8. Member of the HUF (in case of HUF)					

Schedule 80U		Details of deduction in case of a person with disability		
Nature of disability		Date of filing of Form 10IA	Ack. No. of Form 10IA filed	UDID Number (If available)
1. Self with disability				
2. Self with severe disability				

Schedule RA		Details of donations to research associations etc. [deduction under sections 35(1)(ii) or 35(1)(iia) or 35(1)(iii) or 35(2AA)]						
		Name and address of donee		PAN of Donee	Amount of donation			Eligible Amount of donation
					Donation in cash	Donation in other mode	Total Donation	
		i						
		ii						
		iii	Total					

Schedule 80-IA					
a	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iv) [Power]	a1	Undertaking No. 1	(item 30 of Form 10CCB of the undertaking)	
		a2	Undertaking No. 2	(item 30 of Form 10CCB of the undertaking)	
b	Total deductions under section 80-IA (a1 + a2)				b

Schedule 80-IB		Deductions under section 80-IB			
a	Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)]	a1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		a2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
	Deduction in the case of an undertaking developing and building housing projects [Section 80-IB(10)]	b1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		b2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
	Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits, vegetables, meat, meat products, poultry, marine or dairy products [Section 80-IB(11A)]	c1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		c2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
	Deduction in the case of an undertaking engaged in integrated business of handling, storage and transportation of food grains [Section 80-IB(11A)]	d1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		d2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
e	Total deduction under section 80-IB (Total of a1 to d2)				e

Schedule 80-IC or 80-IE			Deductions under section 80-IC or 80-IE							
DEDUCTION U/S 80-IC	a	De duction in respect of undertaking located in Sikkim			a1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
					a2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
	b	De duction in respect of undertaking located in Himachal Pradesh			b1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
					b2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
	c	De duction in respect of undertaking located in Uttara nchal			c1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)			
					c1	Undertaking no. 2	(30 of Form 10CCB of the undertaking)			
	d	De duction in respect of undertaking located in North-East								
	da	Assam	da1	Undertaking no. 1				(30 of Form 10CCB of the undertaking)		
			da2	Undertaking no. 2				(30 of Form 10CCB of the undertaking)		
	db	Arunachal Pradesh	db1	Undertaking no. 1				(30 of Form 10CCB of the undertaking)		
			db2	Undertaking no. 2				(30 of Form 10CCB of the undertaking)		
	dc	Manipur	dc1	Undertaking no. 1				(30 of Form 10CCB of the undertaking)		
			dc2	Undertaking no. 2				(30 of Form 10CCB of the undertaking)		
	dd	Mizoram	dd1	Undertaking no. 1				(30 of Form 10CCB of the undertaking)		
			dd2	Undertaking no. 2				(30 of Form 10CCB of the undertaking)		
	de	Meghalaya	de1	Undertaking no. 1				(30 of Form 10CCB of the undertaking)		
			de2	Undertaking no. 2				(30 of Form 10CCB of the undertaking)		
	df	Nagaland	df1	Undertaking no. 1				(30 of Form 10CCB of the undertaking)		
			df2	Undertaking no. 2				(30 of Form 10CCB of the undertaking)		
	dg	Tripura	dg1	Undertaking no. 1				(30 of Form 10CCB of the undertaking)		
			dg2	Undertaking no. 2				(30 of Form 10CCB of the undertaking)		
	dh	Total de duction for undertakings located in North-east (total of da1 to dg2)						dh		
	e	Total de duction under section 80-IC or 80-IE (a + d + c + dh)						e		

Schedule VI-A		Deductions under Chapter VI-A			
TOTAL DEDUCTIONS	1	Part B- Deduction in respect of certain payments			
	a	80C		b	80CCC
	c	80CCD(1)		d	80CCD(1B)
	e	80CCD(2)		f	80D (Details are to be filled in the drop down to be provided in e-filing utility)
	g	80DD		h	80DDDB (Details are to be filled in the drop down to be provided in e-filing utility)

		i	80E		j	80EE		
		k	80EEA		l	80EEB		
		m	80G		n	80GG		
		o	80GGA		o(i)	80GGC		
		Total Deduction under Part B (total of a to o(i))						
	2	Part C - Deduction in respect of certain incomes						
		p	80-IA	(b of Schedule 80-IA)	q	80-IAB		
		r	80-IB	(E of Schedule 80-IB)	s	80-IBA		
		t	80-IC/80-IE	(e of Schedule 80-IC/80-IE)	u	80JJA		
		v	80JJAA	[Sl.no. 5I(eiv) +5II of Annexure to Form 10DA]	w	80QQB		
		x	80RRB					
	Total Deduction under Part C (total of p to w)						2	
	3	Part C A and D- Deduction in respect of other incomes/other deduction						
		i	80TTA		ii	80TIB		
		iii	80U		iv	80CCH		
v		Any other Deduction as per the e-filing utility						
Total Deduction under Part C A and D (total of i, ii, iii, iv and v)						3		
4	Total deductions under Chapter VI-A (1 + 2 + 3)						4	

Schedule AMT		Computation of Alternate Minimum Tax payable under section 115JC				
	1	Total Income as per item 14 of PART-B-TI		1		
	2	Adjustment as per section 115JC(2)				
		a	Deduction claimed under any section included in Chapter VI-A under the heading "C.—Deductions in respect of certain incomes"		2a	
		b	Deduction claimed u/s 10AA		2b	
		c	Deduction claimed u/s 35AD as reduced by the amount of depreciation on assets on which such deduction is claimed		2c	
		d	Total Adjustment (2a + 2b + 2c)		2d	
	3	Adjusted Total Income under section 115JC(1) (1+2d)		3		
		a	Adjusted Total Income u/s 115JC from units located in IFSC, if any	3a		
		b	Adjusted Total Income u/s 115JC from other Units (3-3a)	3b		
	4	Tax payable under section 115JC [(9% of (3a) + 18.5 % of (3b)] (if 3 is greater than Rs. 20 lakh)		4		

Schedule AMTC		Computation of tax credit under section 115JD				
1	Tax under section 115JC in assessment year 2024-25 (1d of Part-B-TII)					1
2	Tax under other provisions of the Act in assessment year 2024-25 (2i of Part-B-TII)					2
3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]					3
4	Utilization of AMT credit Available (Sum of AMT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of AMT Credit Brought Forward)					
S. No.	Assessment Year (A)	Gross (B1)	Set-off in earlier assessment years (B2)	Balance brought forward to the current assessment year (B3) = (B1) – (B2)	AMT Credit Utilized during the Current Assessment Year (C)	Balance AMT Credit Carried Forward (D) = (B3) – (C)
i	2013-14					
ii	2014-15					
iii	2015-16					
iv	2016-17					
v	2017-18					
vi	2018-19					
vii	2019-20					
viii	2020-21					
ix	2021-22					
x	2022-23					
xi	2023-24					
xii	Current AY (enter 1 - 2, if 1 > 2 else enter 0)					
xiii	Total					
5	Amount of tax credit under section 115JD utilized during the year [total of item no 4 (C)]					5
6	Amount of AMT liability available for credit in subsequent assessment years [total of 4 (D)]					6

Schedule SPI		Income of specified persons (spouse, minor child etc.) includable in income of the assessee as per section 64					
SI No	Name of person	PAN/Aadhaar No. of person (optional)	Relationship	Amount (Rs)	Head of Income in which included		
1							
2							
3							

Schedule SI		Section	☒	Special rate (%)	Income (i)	Tax thereon (ii)
SPECIAL RATE	1	111- Accumulated balance of recognised provident for prior years	☒		(2ciii of Schedule OS)	(2civ of Schedule OS)
	2	111A or Section 115AD(1)(b)(ii)-Proviso (STC G on shares units on which where STT paid)	☐	15	(part of 5vi of Schedule BFLA)	
	3	115AD (STC G for FIIs on securities where STT not paid)	☐	30	(part of 5vii of Schedule BFLA)	
	4	112 proviso (LTC G on listed securities/ units without indexation)	☐	10	(part of 5x of Schedule BFLA)	
	5	112(1)(c)(iii) (LTC G for non-resident on unlisted securities)	☐	10	(part of 5x of Schedule BFLA)	
	6	115AC (LTC G for non-resident on bonds/GDR)	☐	10	(part of 5x of Schedule BFLA)	
	7a	115AC (Income by way of interest received by non-resident on bonds purchased in foreign currency)	☐	10	(part of 2d of Schedule OS)	
	7b	115AC (Income by way of Dividend received by non-resident from GDR purchased in foreign currency)	☐	10	(part of 2d of Schedule OS)	
	8	115ACA (LTC G for an employee of specified company on GDR)	☐	10	(part of 5x of Schedule BFLA)	
	9	115AD (LTC G for FIIs on securities)	☐	10	(part of 5x of Schedule BFLA)	
10	115E (LTC G for non-resident Indian on specified asset)	☐	10	(part of 5x of Schedule BFLA)		

	11	112 (LTCG on others)	☐	20	(5xi of Schedule BFLA)	
	12	112A or section 115AD(1)(b)(iii)-proviso (LTCG on sale of shares or units on which STT is paid)	☐	10	(5(x) of Schedule BFLA)	
	13	STCG Chargeable at special rates in India as per DTAA	☐		(part of 5ix of Schedule BFLA)	
	14	LTCG Chargeable at special rates in India as per DTAA	☐		(part of 5xii of Schedule BFLA)	
	15a	115BB (Winnings from lotteries, puzzles, races, games etc.)	☐	30	(2ai of Schedule OS)	
	15b	115BBJ (Winning from online games)	☐	30	(2aii of Schedule OS)	
	16	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	☐	60	(2b of Schedule OS)	
	17	115BBH (Tax on income from virtual digital asset)				
	A	Income under head business or profession	☐	30	(A3g of Schedule BP)	
	B	Income under head Capital Gain	☐	30	(C2 of Schedule CG)	
	18	115BBF (Tax on income from patent)				
	A	Income under head business or profession	☐	10	(3e of Schedule BP)	
	B	Income under head other sources	☐	10	(2d of Schedule OS)	
	19	115BBG (Tax on income from transfer of carbon credits)				
	A	Income under head business or profession	☐	10	(3f of Schedule BP)	
	B	Income under head other sources	☐	10	(2d of Schedule OS)	
	20	115A(1)(b)(A) & 115A(1)(b)(B) (Income of a non-resident from Royalty)	☐	10	(part of 2d of Schedule OS)	
	21	Income from other sources chargeable at special rates in India as per DTAA	☐		(part of 2f of Schedule OS)	
	22	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15%	☐	15	(part of 5vi of Schedule BFLA)	
	23	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30%	☐	30	(part of 5vii of Schedule BFLA)	
	24	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% u/s. 112A	☐	10	(part of 5x of Schedule BFLA)	
	25	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% u/s. other than section 112A		10	(part of 5x of Schedule BFLA)	
	26	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%	☐	20	(part of 5xi of Schedule BFLA)	
	27	Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility)	☐		(2e of Schedule OS)	
	28	Any other income chargeable at special rate (Drop down to be provided in e-filing utility)	☐		(2d of Schedule OS)	
Total						

Schedule IF Information regarding partnership firms in which you are partner							
FIRMS IN WHICH PARTNER	Number of firms in which you are partner						
	Sl. No.	Name of the Firm	PAN of the firm	Whether the firm is liable for audit? (Yes/No)	Whether section 92E is applicable to firm? (Yes/ No)	Percentage Share in the profit of the firm	Capital balance on 31 st March in the firm
						i	ii
	1						
	2						
	3						
	4	Total					

Schedule EI Details of Exempt Income (Income not to be included in Total Income or not chargeable to tax)						
EXEMPT INCOME	1	Interest income				1
	2	i	Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules)	i		
		i	Expenditure incurred on agriculture	ii		
		iii	Unabsorbed agricultural loss of previous eight assessment years	iii		

	iv	Agricultural income portion relating to Rule 7, 7A, 7B(1), 7B(1A) and 8 (from Sl. No. 38 of Sch. BP)					iv			
	v	Net Agricultural income for the year (i – ii – iii + iv) (enter nil if loss)							2	
	vi	In case the net agricultural income for the year exceeds Rs.5 lakh, please furnish the following details (Fill up details separately for each agricultural land)								
	a	Name of district along with pin code in which agricultural land is located								
	b	Measurement of agricultural land in Acre								
	c	Whether the agricultural land is owned or held on lease (drop down to be provided)								
	d	Whether the agricultural land is irrigated or rain-fed (drop down to be provided)								
	3	Other exempt income (including exempt income of minor child) (please specify)							3	
	4	Income claimed as not chargeable to tax as per DTAA								
	Sl. No.	Amount of income	Nature of income	Country name & Code	Article of DTAA	Head of Income	Whether TRC obtained (Y/N)			
	I									
	II									
	III	Total Income from DTAA claimed as not chargeable to tax							4	
	5	Pass through income claimed as not chargeable to tax (Schedule PTI)							5	
6	Total (1+2+3+4+5)							6		

Schedule PTI		Pass Through Income details from business trust or investment fund as per section 115UA, 115UB								
Sl.	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.	Head of income	Current Year income	Share of current year loss distributed by Investment fund	Net Income/ Loss 9=7-8	TDS on such amount, if any	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
PASS THROUGH INCOME	1. (drop down to be provided)			i	House property					
				ii	Capital Gains					
				a	Short term					
				a1	Section 111A					
				b	Long term					
				b1	Section 112A					
				B2	Sections other than 112A					
				iii	Other Sources					
				a	Dividend					
				b	Others					
				iv	Income claimed to be exempt					
				A	u/s 10(23FBB)					
				B	u/s					
				C	u/s					
	2.				i	House property				
					ii	Capital Gains				
					A	Short term				
					a1	Section 111A				
B					Long term					
b1					Section 112A					
				b2	Sections other than 112A					

					iii	Other Sources				
					1	Dividend				
					2	Others				
					iv	Income claimed to be exempt				
					a	u/s 10(23FBB)				
					b	u/s				
c	u/s									
NOTE ►		Please refer to the instructions for filling out this schedule.								

Schedule-TPSA		Details of Tax on secondary adjustments as per section 92CE(2A) as per the schedule provided in e-filing utility						
TAX ON SECONDARY ADJUSTMENTS AS PER SECTION 92CE(2A)	1	Amount of primary adjustments on which option u/s 92CE(2A) is exercised & such excess money has not been repatriated within the prescribed time (please indicate the total of adjustments made in respect of all the AYs)						
	2	a	Additional Income tax payable @ 18% on above					
		b	Surcharge @ 12% on "a"					
		c	Health & Education cess on (a + b)					
		d	Total Additional tax payable (a + b + c)					
	3	Taxes paid						
	4	Net tax payable (2d-3)						
	5	Date(s) of deposit of tax on secondary adjustments as per section 92CE(2A)	Date 1 (DD/MM/YYYY)	Date 2 (DD/MM/YYYY)	Date 3 (DD/MM/YYYY)	Date 4 (DD/MM/YYYY)	Date 5 (DD/MM/YYYY)	Date 6 (DD/MM/YYYY)
	6	Name of Bank and Branch						
	7	BSR Code						
8	Serial number of challan							
9	Amount deposited							

Schedule FSI			Details of Income from outside India and tax relief (available only in case of resident)							
INCOME FROM OUTSIDE INDIA	Sl.	Country Code (dropdown to be provided in the e-filing utility)	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e) = (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
					(a)	(b)	(c)	(d)	(e)	(f)
	1			i	Salary					
				ii	House Property					
				iii	Business or Profession					
				iv	Capital Gains					
				v	Other sources					
				Total						
	2			i	Salary					
				ii	House Property					
				iii	Business or Profession					
				iv	Capital Gains					
				v	Other sources					
				Total						
	NOTE ►		Please refer to the instructions for filling out this schedule.							

Schedule TR		Summary of tax relief claimed for taxes paid outside India (available only in case of resident)				
TAX RELIEF FOR TAX PAID OUTSIDE INDIA	1	Details of Tax relief claimed				
		Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Section under which relief claimed (specify 90, 90A or 91)
		(a)	(b)	(c)	(d)	(e)
		Total				
	2	Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))				2
3	Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))				3	
4	Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below				4	
	a	Amount of tax refunded		b	Assessment year in which tax relief allowed in India	
NOTE ► Please refer to the instructions for filling out this schedule.						

Schedule FA		Details of Foreign Assets and Income from any source outside India										
DETAILS OF FOREIGN ASSETS	A1	Details of Foreign Depository Accounts held (including any beneficial interest) at any time during the calendar year ending as on 31 st December 2023										
	Sl No	Country name	Country code	Name of financial institution	Address of financial institution	ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance	Gross interest paid/credited to the account during the period
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
	(i)											
	(ii)											
	A2	Details of Foreign Custodial Accounts held (including any beneficial interest) at any time during the calendar year ending as on 31 st December 2023										
	Sl No	Country name	Country code	Name of financial institution	Address of financial institution	ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance	Gross amount paid/credited to the account during the period (drop down to be provided specifying nature of amount viz. interest/dividend/proceeds from sale or redemption of financial assets/ other income)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
	(i)											
	(ii)											
A3	Details of Foreign Equity and Debt Interest held (including any beneficial interest) in any entity at any time during the calendar year ending as on 31 st December 2023											
Sl No	Country name	Country code	Name of entity	Address of entity	ZIP code	Nature of entity	Date of acquiring the interest	Initial value of the investment	Peak value of investment during the period	Closing value	Total gross amount paid/credited with respect to the holding during the period	Total gross proceeds from sale or redemption of investment during the period

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
(i)												
(ii)												
A4	Details of Foreign Cash Value Insurance Contract or Annuity Contract held (including any beneficial interest) at any time during the calendar year ending as on 31 st December 2023											
Sl No	Country name	Country code	Name of financial institution in which insurance contract held	Address of financial institution	ZIP code	Date of contract	The cash value or surrender value of the contract	Total gross amount paid/credited with respect to the contract during the period				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)				
(i)												
(ii)												
B	Details of Financial Interest in any Entity held (including any beneficial interest) at any time during the calendar year ending as on 31 st December 2023											
Sl No	Country Name and code	Zip Code	Nature of entity	Name and Address of the Entity	Nature of Interest- Direct/ Beneficial owner/ Beneficiary	Date since held	Total Investment (at cost) (in rupees)	Income accrued from such Interest	Nature of Income	Income taxable and offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	2(a)	2(b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)												
(ii)												
C	Details of Immovable Property held (including any beneficial interest) at any time during the calendar year ending as on 31 st December 2023											
Sl No	Country Name and code	ZIP Code	Address of the Property	Ownership- Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the property	Nature of Income	Income taxable and offered in this return			
										Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)												
(ii)												
D	Details of any other Capital Asset held (including any beneficial interest) at any time during the calendar year ending as on 31 st December 2023											
Sl No	Country Name and code	ZIP Code	Nature of Asset	Ownership- Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the asset	Nature of Income	Income taxable and offered in this return			
										Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)												
(ii)												
E	Details of account(s) in which you have signing authority held (including any beneficial interest) at any time during the calendar year ending as on 31 st December 2023 and which has not been included in A to D above.											
Sl No	Name of the Institution in which the account is held	Address of the Institution	Country Name and Code	ZIP Code	Name of the account holder	Account Number	Peak Balance/ Investment during the year (in rupees)	Whether income accrued is taxable in your hands?	If (7) is yes, Income accrued in the account	If (7) is yes, Income offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3a)	(3b)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
(i)												
(ii)												
F	Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor											

Sl No	Country Name and code	ZIP Code	Name and address of the trust	Name and address of trustees	Name and address of Settlor	Name and address of Beneficiaries	Date since position held	Whether income derived is taxable in your hands?	If (8) is yes, Income derived from the trust	If (8) is yes, Income offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)												
(ii)												
G	Details of any other income derived from any source outside India which is not included in, - (i) items A to F above and, (ii) income under the head business or profession											
Sl No	Country Name and code	ZIP Code	Name and address of the person from whom derived	Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return					
							Amount	Schedule where offered	Item number of schedule			
(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)			
(i)												
(ii)												
NOTE ► Please refer to instructions for filling out this schedule. In case of an individual, not being an Indian citizen, who is in India on a business, employment or student visa, an asset acquired during any previous year in which he was non-resident is not mandatory to be reported in this schedule if no income is derived from that asset during the current previous year.												

Schedule 5A		Information regarding apportionment of income between spouses governed by Portuguese Civil Code				
Name of the spouse						
PAN/Aadhaar No. of the spouse						
Whether books of account of spouse is audited u/s 44AB? or Whether your spouse is a partner of a firm whose accounts are required to be audited u/s 44AB under this Act?						Yes/No
Whether books of account of spouse is audited u/s 92E? or Whether your spouse is a partner of a firm whose accounts are required to be audited u/s 92E under this Act?						Yes/No
	Heads of Income	Receipts received under the head	Amount apportioned in the hands of the spouse	Amount of TDS deducted on income at (ii)	TDS apportioned in the hands of spouse	
	(i)	(ii)	(iii)	(iv)	(v)	
1	House Property					
2	Business or profession					
3	Capital gains					
4	Other sources					
5	Total					

Schedule AL		Assets and Liabilities at the end of the year (other than those included in Part A- BS) (applicable in a case where total income exceeds Rs.50 lakh)				
DETAILS OF ASSETS AND LIABILITIES	A	Details of immovable assets				
	Sl. No.	Description	Address	Pin code	Amount (cost) in Rs.	
	(1)	(2)	(3)	(4)	(5)	
	(i)					
	(ii)					
	B	Details of movable assets				
	Sl. No.	Description			Amount (cost) in Rs.	
	(1)	(2)			(3)	
	(i)	Jewellery, bullion etc.				
	(ii)	Archaeological collections, drawings, painting, sculpture or any work of art				
	(iii)	Vehicles, yachts, boats and aircrafts				
	(iv)	Financial assets			Amount (cost) in Rs.	
		(a)	Bank (including all deposits)			
		(b)	Shares and securities			
		(c)	Insurance policies			

	(d)	Loans and advances given		
	(e)	Cash in hand		
	C	Interest held in the assets of a firm or association of persons (AOP) as a partner or member thereof		
	Sl. No.	Name and address of the firm(s)/ AOP(s)	PAN of the firm/ AOP	Assessee's investment in the firm/ AOP on cost basis
	(1)	(2)	(3)	(4)
	(i)			
	(ii)			
	D	Liabilities in relation to Assets at (A + B + C)		
NOTE ► Please refer to instructions for filling out this schedule.				

Schedule GST INFORMATION REGARDING TURNOVER/GROSS RECEIPT REPORTED FOR GST			
LS OF	Sl. No.	GSTIN No(s).	Annual value of outward supplies as per the GST return(s) filed
	(1)	(2)	(3)
NOTE ► Please furnish the information above for each GSTIN No. separately			

Schedule : Tax deferred on ESOP		Information related to Tax deferred - relating to income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC						
PAN of the employer being an eligible startup								
DPIIT registration number of the employer								
DETAILS	Sl. No.	Assessment Year	Amount of Tax deferred brought forward	Has any of the following events occurred during the previous year relevant to current assessment year			Amount of tax payable in the current Assessment Year (to be populated from col. 3 or 4 as the case maybe)	Balance amount of tax deferred to be carried forward to be next Assessment years Col (3- 7)
				Such specified security or sweat equity shares were sold (i) Fully (ii) Partly (iii) Not sold Specify the date and amount of tax attributed to such sale out of Col 3 (Details to be provided as per utility)	Ceased to be the employee of the employer who allotted or transferred such specified security or sweat equity share? o Yes o No If yes, specify date	Forty-eight months have expired from the end of the relevant assessment year in which specified security or sweat equity shares referred to in the said *clause were allotted. If yes, specify date		
	1	2	3	4	5	6	7	8
	1	2021-22	Sl. No. 8 of Schedule ESOP for last year			(To be enabled from AY 2026-27) (Payment to be made in FY 2025-26)		
	2	2022-23	Sl. No. 8 of Schedule ESOP for last year					
3	2023-24	Sl. No. 8 of Schedule ESOP for last year						
4	2024-25							

PART-B

Part B – II		Computation of total income			
TOTAL INCOME	1	Salaries (6 of Schedule S)		1	
	2	Income from house property (3 of Schedule-HP)(enter nil if loss)		2	
	3	Profits and gains from business or profession			
		i	Profit and gains from business other than speculative business and specified business (A37 of Schedule BP) (enter nil if loss)	3i	
		ii	Profit and gains from speculative business (3(ii) of Table E of Schedule BP) (enter nil if loss and take the figure to schedule CFL)	3ii	
		iii	Profit and gains from specified business (3(iii) of Table E of Schedule BP) (enter nil if loss and take the figure to schedule CFL)	3iii	
		iv	Income chargeable to tax at special rates (3e, 3f & 3g of Schedule BP)	3iv	
		v	Total (3i + 3ii + 3iii + 3iv) (enter nil if 3v is a loss)	3v	
	4	Capital gains			
		a	Short term		
		i	Short-term chargeable @ 15% (9ii of item E of schedule CG)	ai	
		ii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	a ii	
		iii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	a iii	
		iv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	a iv	
		v	Total Short-term (ai + a ii + a iii + a iv) (enter nil if loss)	4av	
		b	Long-term		
		i	Long-term chargeable @ 10% (9vi of item E of schedule CG)	bi	
		ii	Long-term chargeable @ 20% (9vii of item E of schedule CG)	b ii	
		iii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	b iii	
		iv	Total Long-term (bi + b ii + b iii) (enter nil if loss)	4biv	
	c	Sum of Short-term/Long-term capital gains (4av+4biv) (enter nil if loss)		4c	
	d	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)		4d	
	e	Total capital gains (4c + 4d)		4e	
5	Income from other sources				
	a	Net income from other sources chargeable to tax at normal applicable rates (6 of Schedule OS) (enter nil if loss)	5a		
	b	Income chargeable to tax at special rates (2 of Schedule OS)	5b		
	c	Income from the activity of owning and maintaining race horses (8e of Schedule OS) (enter nil if loss)	5c		
	d	Total (5a + 5b + 5c) (enter nil if loss)	5d		
6	Total of headwise income (1 + 2 + 3v + 4e + 5d)		6		
7	Losses of current year to be set off against 6 (total of 2xvii, 3xvii and 4xvii of Schedule CYLA)		7		
8	Balance after set off current year losses (6 – 7) (total of serial number (ii) to (xv) column 5 of Schedule CYLA + 5b + 3iv)		8		
9	Brought forward losses to be set off against 8 (total of 2xvi, 3xvi and 4xvi of Schedule BFLA)		9		
10	Gross Total income (8-9) (also total of serial no (i) to (xiv) of column 5 of Schedule BFLA + 5b + 3iv)		10		
11	Income chargeable to tax at special rate under section 111A, 112, 112A etc. included in 10		11		
12	Deductions under Chapter VI-A				
	a	Part-B, CA and D of Chapter VI-A [(1 + 3) of Schedule VI-A and limited upto (total of i, ii, iii, iv, v, viii, xiii, xiv) of column 5 of BFLA]	12a		

	b	Part-C of Chapter VI-A [(2 of Schedule VI-A)]	12b	
	c	Total (12a + 12b) [limited upto (10-11)]	12c	
13		Deduction u/s 10AA (c of Sch. 10AA)	13	
14		Total income (10 - 12c - 13)	14	
15		Income which is included in 14 and chargeable to tax at special rates (total of (i) of schedule SI)	15	
16		Net agricultural income/ any other income for rate purpose (2v of Schedule EI)	16	
17		Aggregate income (14-15+16)[applicable if (14-15) exceeds maximum amount not chargeable to tax]	17	
18		Losses of current year to be carried forward (total of row xvi of Schedule CFL)	18	
19		Deemed income under section 115JC (3 of Schedule AMT)	19	

Part B – TII		Computation of tax liability on total income						
COMPUTATION OF TAX LIABILITY	1	a	Tax payable on deemed total income under section 115JC (4 of Schedule AMT)			1a		
		b	Surcharge on (a) (if applicable)			1b		
		c	Health and Education Cess @ 4% on (1a+1b) above			1c		
		d	Total Tax Payable on deemed total income (1a+1b+1c)			1d		
	2	Tax payable on total income						
		a	Tax at normal rates on 17 of Part B-TI	2a				
		b	Tax at special rates (total /of col. (ii) of Schedule-SI)	2b				
		c	Rebate on agricultural income [applicable if (14-15) of Part B-TI exceeds maximum amount not chargeable to tax]	2c				
		d	Tax Payable on Total Income (2a + 2b – 2c)			2d		
		e	Rebate under section 87A			2e		
		f	Tax payable after rebate (2d – 2e)			2f		
		g	Surcharge	Surcharge computed before marginal relief	Surcharge after marginal relief			
		i	@ 25% of 17(ii) of Schedule SI	2gi	ia			
				2g(ii)				
		ii	@10% or 15 %, as applicable(Refer Instructions)	2gii	iia			
		iii	On [(2f)– 17(ii) of Schedule SI- tax on income referred in 2G(ii)above)]]	2giii				
		iv	Total (ia + iia)			2giv		
		H	Health and Education Cess @ 4% on (2F+ 2Giii)			2H		
		I	Gross tax liability (2F+ 2Giv + 2H)			2I		
		3	Gross tax payable (higher of 1d and 2I)			3		
		3a	Tax on income without including income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC (3-3b)			3a		
		3b	Tax deferred - relating to income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC			3b		
		3c	Tax deferred from earlier years but payable during current AY (total of col 7 of schedule Tax deferred on ESOP)			3c		
		4	Credit under section 115JD of tax paid in earlier years (applicable if 2I is more than 1d) (5 of Schedule AMTC)			4		
		5	Tax payable after credit under section 115 JD (3a +3c - 4)			5		
		6	Tax relief					
			a	Section 89 (Please ensure to submit Form 10E to claim this relief)	6a			
			b	Section 90/ 90A(2 of Schedule TR)	6b			
			c	Section 91 (3 of Schedule TR)	6c			
			d	Total (6a + 6b+ 6c)		6d		
		7	Net tax liability (5 – 6d)(enter zero if negative)			7		
		8	Interest and fee payable					

	a	Interest for default in furnishing the return (section 234A)			8a		
	b	Interest for default in payment of advance tax (section 234B)			8b		
	c	Interest for deferment of advance tax (section 234C)			8c		
	d	Fee for default in furnishing return of income (section 234F)			8d		
	e	Total Interest and Fee Payable (8a+8b+8c+8d)			8e		
9	Aggregate liability (7 + 8e)					9	
TAXES PAID	10	Taxes Paid					
	a	Advance Tax (from column 5 of 17A)			10a		
	b	IDS (total of column 5 of 18B and column 9 of 17C)			10b		
	c	TCS (column 7(i) of 17D)			10c		
	d	Self-Assessment Tax (from column 5 of 17A)			10d		
	e	Total Taxes Paid (10a+10b+10c+10d)			10e		
11	Amount payable (Enter if 9 is greater than 10e, else enter 0)					11	
12	Refund (If 10e is greater than 9) (Refund, if any, will be directly credited into the bank account)					12	
BANK ACCOUNT	13	Do you have a bank account in India (Non- Residents claiming refund with no bank account in India may select No)					Select Yes or No
	i.	a) Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)					
	Sl.	IFS Code of the Bank in case of Bank Accounts held in India ()	Name of the Bank	Account Number	Type of account (Dropdown to be provided by e-filing utility)		
	I						
	II						
	Note: 1) All bank accounts held at any time are to be reported, except dormant A/c. 2) In case of multiple accounts the refund will be credited to one of the validated accounts after processing the return.						
	Rows can be added as required						
	ii.	b) Non - residents, who are claiming income-tax refund and not having bank account in India may, at their option, furnish the details of one foreign bank account:					
	Sl. No.	SWIFT Code	Name of the Bank	Country of Location	IBAN		
	1						
14	Do you at any time during the previous year, - (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? [applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]					o Yes o No	

15 If the return has been prepared by a Tax Return Preparer (TRP) give further details below:					
Identification No. of TRP		Name of TRP		Counter Signature of TRP	
If TRP is entitled for any reimbursement from the Government, amount thereof				16	
17 TAX PAYMENTS					
A Details of payments of Advance Tax and Self-Assessment Tax					
ADVANCE/ SELF ASSESSMENT TAX	Sl No	BSR Code	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
	(1)	(2)	(3)	(4)	(5)
	i				
	ii				
	iii				
iv					
NOTE ► Enter the totals of Advance tax and Self-Assessment tax in Sl. No. 10a & 10d of Part B-TTI					
B Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]					
TDS ON SALARY	Sl No	Tax Deduction Account Number (TAN) of the Employer	Name of the Employer	Income chargeable under Salaries	Total tax deducted
	(1)	(2)	(3)	(4)	(5)
	I				

(c) for FORM ITR-5, the following FORM shall be substituted, namely: —

“FORM”	ITR-5	INDIAN INCOME TAX RETURN [For persons other than- (i) individual, (ii) HUF, (iii) company and (iv) person filing Form ITR-7] (Please see Rule 12 of the Income-tax Rules, 1962) (Please refer instructions)	Assessment Year					
			2	0	2	4	-	2

Part A-GEN		GENERAL	
PERSONAL INFORMATION	(A1) Name		(A2) PAN
	(A3) Is there any change in the name? If yes, please furnish the old name		(A4) Limited Liability Partnership Identification Number (LLPIN) issued by MCA, if applicable
	(A7) Flat/Door/Block No	(A8) Name of Premises/Building/Village	(A5) Date of formation (DDMMYYYY)
			(A6) Date of commencement of business (DD/MM/YYYY)
	(A9) Road/Street/Post Office	(A10) Area/Locality	Status (firm-1 sub-status- Partnership Firm, LLP, local authority-2, AOP/BOI- 3 sub-status- other cooperative bank, other cooperative society, society registered under society registration Act, 1860 or any other Law corresponding to that state, Primary agricultural credit society/cooperative bank, Rural development bank, Business trust, investment fund, Trust other than trust eligible to file Return in ITR 7, any other AOP/BOI,, artificial juridical person-4, sub-status- Estate of the deceased, Estate of the insolvent, Other AJP), ☐
	(A11) Town/City/District	(A12) State	(A13) Pin code/Zip code
			(A14) Country
	(A15) Office Phone Number with STD code/ Mobile No. 1		(A16) Mobile No. 2
(A17) Email Address -1		(A18) Email Address -2	
FILING STATUS	A19(ai)	Due date for filing return of income [Dropdown to be provided]: 1. 31st July 2. 31st October 3. 30th November	
	A19(ai)	(1) Filed u/s (Tick) [Please see instruction]	☐ 139(1)-On or before due date, ☐ 139(4)-After due date, ☐ 139(5)-Revised Return, ☐ 92CD-Modified return, ☐ 119(2)(b)- after condonation of delay.
		(2) Or Filed in response to notice u/s	☐ 139(9), ☐ 142(1), ☐ 148, ☐ 153C
		(3) Whether you are a business trust?	☐ Yes ☐ No
		(4) Whether you are an investment fund referred to in section 115UB?	☐ Yes ☐ No
	(b)	If revised/Defective/ in response to notice for Modified, then enter Receipt No. and Date of filing original return (DD/MM/YYYY)	/ /
(c)	If filed in response to a notice u/s 139(9)/142(1)/148/153C or order u/s 119(2)(b), enter Unique Number/ Document Identification Number (DIN) and date of such notice/order, or if filed u/s 92CD enter date of advance pricing agreement	(unique number)	/ /

(di)	Have you exercised the option u/s 115BAC(6) of Opting out of new tax regime? (default is "No") ☐ No ☐ Yes, within the due date ☐ Yes, but beyond the due date (If option other than 'No' is selected, please furnish date of filing and Acknowledgement number of form 10-IEA) Note-For Opting out, option in form 10-IEA should be exercised on or before the due date for filing return u/s 139(1)						
(dii)	Have you opted for tax regime u/s 115BAD? ☐ Yes ☐ No If yes, please furnish the AY in which said option is exercised for the first time along with date of filing of Form 10-IF & acknowledgment number.						
(diii)	If "No", Option for current assessment year Not opting ☐ Opting it now ☐ If "opting it now", please furnish		Date of filing of form 10-IF DD/MM/YYYY		Acknowledgement number:		
(div)	Are you a new manufacturing co-operative society opting for taxation u/s 115BAE? ☐ Yes ☐ No (If yes, please furnish date of filing of Form 10-IEA & acknowledgment number) Note-Option in form 10-IEA should be exercised on or before the due date for filing return u/s 139(1)						
(e)	Residential Status (Tick) ☒ Resident ☐ Non-Resident						
(f)	Whether assessee has a unit in an International Financial Services Centre and derives income solely in convertible foreign exchange? (Tick) ☒ Yes ☐ No						
(g)	Whether you are recognized as start up by DPIIT		☐ Yes ☐ No				
(h)	If yes, please provide start up recognition number allotted by the DPIIT						
(i)	Whether certificate from inter-ministerial board for certification is received?		☐ Yes ☐ No				
(j)	If yes, please provide the certification number						
(k)	Whether you are recognized as MSME		☐ Yes ☐ No				
(l)	If yes, please provide registration number allotted as per MSMED Act, 2006						
(m)	In the case of non-resident, is there a permanent establishment (PE) in India (Tick) ☒ Yes ☐ No						
(n)	In the case of non-resident, is there a significant economic presence (SEP) in India as defined in Explanation (2A) to section 9(1) (Tick) ☒ Yes ☐ No If yes, please provide details of (a) aggregate of payments arising from the transaction or transactions during the previous year as referred in Explanation 2A(a) to Section 9(1)(i) (b) number of users in India as referred in Explanation 2A(b) to Section 9(1)(i)						
(o)	Whether you are an FII / FPI? Yes/No If yes, please provide SEBI Regn. No.						
(p)	Whether this return is being filed by a representative assessee? (Tick) ☒ Yes ☐ No If yes, please furnish following information -						
	(1)	Name of the representative assessee					
	(2)	Capacity of the Representative (drop down to be provided)					
	(3)	Address of the representative assessee					
	(4)	Permanent Account Number (PAN)/Aadhaar No. of the representative assessee					
(q)	Whether you are Partner in a firm? (Tick) ☒ Yes ☐ No If yes, please furnish following information						
	Name of Firm		PAN				
(r)	Whether you have held unlisted equity shares at any time during the previous year? (Tick) ☒ Yes ☐ No If yes, please furnish following information in respect of equity shares						
	Name of company	Type of company	PAN	Opening balance	Shares acquired during the year	Shares transferred during the year	Closing balance

[illegible]

	s	Legal Entity Identifier (LEI) details (mandatory if refund is 50 Crores or more)									
		LEI Number				Valid upto date					
AUDIT INFORMATION	a	Whether liable to maintain accounts as per section 44AA? (Tick) ☒ Yes ☐ No									
	a2	Whether assessee is declaring income only under section 44AD/44ADA/44AE/44B/44BB/44BBA (Tick) ☒ Yes ☐ No									
	a2i	If No, whether during the year Total sales/turnover/gross receipts of business is between Rs.1 crore and Rs.10 crores? (Tick) ☒ Yes ☐ No turnover does not exceed 1 crore ☐ turnover exceeds 10 crores									
	a2ii	If Yes is selected at a2i, whether aggregate of all amounts received including amount received for sales, turnover or gross receipts or on capital account such as capital contribution, loans etc. during the previous year, in cash, & non-a/c payee cheque/DD does not exceed five per cent of the said amount? (Tick) ☒ Yes ☐ No									
	a2iii	If Yes is selected at a2i, whether aggregate of all payments made including amount incurred for expenditure or on capital account such as asset acquisition, repayment of loans etc. & non-a/c payee cheque/DD during the previous year, in cash, does not exceed five per cent of the said payment? (Tick) ☒ Yes ☐ No									
	b	Whether liable for audit under section 44AB? (Tick) ☒ Yes ☐ No									
		If Yes is selected at (b), mention by virtue of which of the following conditions:									
	bi	Sales, turnover or gross receipts exceeds the limits specified under section 44AB (Tick) ☒									
	bii	Assessee falling u/s 44AD/44ADA/44AE/44BB but not offering income on presumptive basis (Tick applicable section) ☒ ☐ 44AD, ☐ 44ADA, ☐ 44AE, ☐ 44BB									
	biii	Others (Tick) ☒									
	c	If (b) is Yes, whether the accounts have been audited by an accountant? (Tick) ☒ Yes ☐ No If Yes, furnish the following information-									
		(i)	Date of furnishing of the audit report (DD/MM/YYYY) / /								
		(ii)	Name of the auditor signing the tax audit report								
		(iii)	Membership no. of the auditor								
		(iv)	Name of the auditor (proprietorship/firm)								
		(v)	Proprietorship/firm registration number								
		(vi)	Permanent Account Number (PAN)/Aadhaar No. of the auditor (proprietorship/firm)								
	(vii)	Date of audit report									
	(viii)	Acknowledgement number of the audit report									
	(ix)	UDIN									
	di	Are you liable for Audit u/s 92E? ☐ Yes ☐ No									
	dii	If (di) is Yes, whether the accounts have been audited u/s 92E?				Yes ☐ No ☐		Date of furnishing audit report? DD/MM/YYYY		Acknowledgement number	
	diii	If liable to furnish other audit report under the Income-tax Act, mention whether have you furnished such report. If yes, please provide the details as under) (Please see Instructions)									
		Sl. No.		Section Code		Date (DD/MM/YYYY)			Acknowledgement Number		

PARTNERS/ MEMBERS/TRUST INFORMATION	e	If liable to audit under any Act other than the Income-tax Act, mention the Act, section and date of furnishing the audit report									
		Act and section		(DD/MM/YY)		Act and section		(DD/MM/YY)			
	A	Whether there was any change during the previous year in the partners/members of the firm/AOP/BOI (Tick) ☒ Yes ☐ No (In case of societies and cooperative banks give details of Managing Committee) If Yes, provide the details in respect of admitted/retired partners.									
		Sl. No.	Name of the Partner/member	Admitted/Retired	PAN	Date of admission/retirement	Remuneration paid/payable in case of retiring partner (in the case of a firm)	Percentage of share (if determinate)			
		1.									
		2.									
	B	Is any member of the AOP/BOI/executor of AJP a foreign company? (Tick) ☒ Yes ☐ No									
	C	If Yes, mention the percentage of share of the foreign company in the AOP/BOI/executor of AJP ☐ Yes ☐ No									
	D	Whether total income of any member of the AOP/BOI/executor of AJP (excluding his share from such association or body or executor of AJP) exceeds the maximum amount which is not chargeable to tax in the case of that member? (Tick) ☒ Yes ☐ No									
	E	Particulars of persons who were partners/members in the firm/AOP/BOI or settlor/trustee/beneficiary in the trust or executors in the case of estate of deceased / estate of insolvent as on 31 st day of March, 2024 or date of dissolution									
For persons referred to in section 160(1)(iii) or (iv)		S.No	Name and Address	Percentage of share (if determinate)	PAN	Aadhaar Number/Enrolment Id (if eligible for Aadhaar)	Designated Partner Identification Number, in case partner in LLP	Status (see instructions)	Rate of Interest on Capital	Remuneration paid/payable	
		(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	
F	To be filled in case of persons referred to in section 160(1)(iii) or (iv)										
	1	Whether shares of the beneficiary are determinate or known?								☐ Yes ☐ No	
	2	Whether the person referred in section 160(1)(iv) has Business Income?								☐ Yes ☐ No	
	3	Whether the person referred in section 160(1)(iv) is declared by a Will and/or is exclusively for the benefit of any dependent relative of the settlor and/or is the only trust declared by the settlor?								☐ Yes ☐ No	
	4	Please furnish the following details (as applicable):									
	(i)	Whether all the beneficiaries have income below basic exemption limit?								☐ Yes ☐ No	
	(ii)	Whether the relevant income or any part thereof is receivable under a trust declared by any person by will and such trust is the only trust so declared by him?								☐ Yes ☐ No	
	(iii)	Whether the trust is non-testamentary trust created before 01-03-1970 for the exclusive benefit of relatives/member of HUF of the settlor mainly dependent on him/Family?								☐ Yes ☐ No	

		(iv)	Whether the trust is created on behalf of a provident fund, superannuation fund, gratuity fund, pension fund or any other fund created bona fide by a person carrying on Business or profession exclusive for the employees in such Business or Profession?	☐ Yes ☐ No
NATURE OF BUSINESS	G	Nature of business or profession, if more than one business or profession, indicate the three main activities/ products (Other than those declaring income under sections 44AD, 44ADA and 44AE)		
	S.N o.	Code [Please see instruction]	Trade name of the business, if any	Description
	(i)			
	(ii)			

Part A-BS		BALANCE SHEET AS ON 31 ST DAY OF MARCH, 2024 OR DATE OF DISSOLUTION (fill items A and B in a case where regular books of account are maintained, otherwise fill item C)			
SOURCES OF FUNDS	A Sources of Funds				
	1 Partners' / members' fund				
	a Partners' / members' capital				a
	b Reserves and Surplus				
	i Revaluation Reserve		bi		
	ii Capital Reserve		bii		
	iii Statutory Reserve		biii		
	iv Any other Reserve		biv		
	v Credit balance of Profit and loss account		bv		
	vi Total (bi + bii + biii + biv + bv)		bvi		
	c Total partners' / members' fund (a + bvi)				1c
	2 Loan funds				
	a Secured loans				
	i Foreign Currency Loans		ai		
	ii Rupee Loans				
	A From Banks		iiA		
	B From others		iiB		
	C Total (iiA + iiB)		iiC		
	iii Total secured loans (ai + iiC)				aiii
	b Unsecured loans (including deposits)				
	i Foreign Currency Loans		bi		
	ii Rupee Loans				
	A From Banks		iiA		
	B From persons specified in section 40A(2)(b) of the I. T. Act		iiB		
C From others		iiC			
D Total Rupee Loans (iiA + iiB + iiC)		iiD			
iii Total unsecured loans (bi + iiD)				Biii	
c Total Loan Funds (aiii + Biii)				2c	
3 Deferred tax liability					3
4 Advances					
i From persons specified in section 40A(2)(b) of the I. T. Act		i			
ii From others		ii			
iii Total Advances (I + ii)				4iii	
5 Sources of funds (1c + 2c + 3 + 4iii)					5

APPLICATION OF FUNDS	B Application of funds						
	1	Fixed assets					
		a	Gross: Block	1a			
		b	Depreciation	1b			
		c	Net Block (a – b)	1c			
		d	Capital work-in-progress	1d			
		e	Total (1c + 1d)			1e	
	2	Investments					
		a	Long-term investments				
			i	Investment in property	i		
			ii	Equity instruments			
			A	Listed equities	iiA		
			B	Unlisted equities	iiB		
			C	Total	iiC		
		iii	Preference shares		iii		
		iv	Government or trust securities		iv		
		v	Debenture or bonds		v		
		vi	Mutual funds		vi		
		vii	Others		vii		
		viii	Total Long-term investments (i + iiC + iii + iv + v + vi + vii)			aviii	
		b	Short-term investments				
			i	Equity instruments			
			A	Listed equities	iA		
			B	Unlisted equities	iB		
			C	Total	iC		
		ii	Preference shares		ii		
		iii	Government or trust securities		iii		
		iv	Debenture or bonds		iv		
		v	Mutual funds		v		
		vi	Others		vi		
		vii	Total Short-term investments (iC + ii + iii + iv + v + vi)			bvii	
		c	Total investments (aviii + bvii)			2c	
	3	Current assets, loans and advances					
		a	Current assets				
			i	Inventories			
			A	Raw materials	iA		
			B	Work-in-progress	iB		
			C	Finished goods	iC		
			D	Stock-in-trade (in respect of goods acquired for trading)	iD		
			E	Stores/consumables including packing material	iE		
			F	Loose tools	iF		
			G	Others	iG		
			H	Total (iA + iB + iC + iD + iE + iF + iG)		iH	
		ii	Sundry Debtors				
			A	Outstanding for more than one year	iiA		
			B	Others	iiB		
			C	Total Sundry Debtors		iiC	

NO ACCOUNT CASE			iii	Cash and bank balances			
				A	Balance with banks	iiiA	
				B	Cash-in-hand	iiiB	
				C	Others	iiiC	
				D	Total Cash and cash equivalents (iiiA + iiiB + iiiC)	iiiD	
			iv	Other Current Assets		aiv	
			v	Total current assets (iH + iiC + iiiD + aiv)		av	
			b	Loans and advances			
			i	Advances recoverable in cash or in kind or for value to be received	bi		
			ii	Deposits, loans and advances to corporate and others	bii		
			iii	Balance with Revenue Authorities	biii		
			iv	Total (bi + bii + biii)		biv	
			v	Loans and advances included in biv which is			
				a	for the purpose of business or profession	va	
				b	not for the purpose of business or profession	vb	
			c	Total (av + biv)		3c	
			d	Current liabilities and provisions			
			i	Current liabilities			
				A	Sundry Creditors		
				1	Outstanding for more than one year	1	
				2	Others	2	
				3	Total (1 + 2)	A3	
				B	Liability for leased assets	iB	
				C	Interest Accrued and due on borrowings	iC	
				D	Interest accrued but not due on borrowings	iD	
				E	Income received in advance	iE	
				F	Other payables	iF	
				G	Total (A3 + iB + iC + iD + iE + iF)	iG	
			ii	Provisions			
				A	Provision for Income Tax	iiA	
				B	Provision for Leave encashment/Superannuation/Gratuity	iiB	
				C	Other Provisions	iiC	
				D	Total (iiA + iiB + iiC)	iiE	
			iii	Total (iE + iiD)		diii	
			e	Net current assets (3c – diii)		3e	
			4	a	Miscellaneous expenditure not written off or adjusted	4a	
				b	Deferred tax asset	4b	
				c	Debit balance in Profit and loss account/accumulated balance	4c	
				d	Total (4a + 4b + 4c)	4d	
			5	Total, application of funds (1e + 2c + 3e + 4d)		5	
			C	In a case where regular books of account of business or profession are not maintained, furnish the following information as on 31 st day of March, 2024, in respect of business or profession			
				1	Amount of total sundry debtors	C1	
				2	Amount of total sundry creditors	C2	

	3	Amount of total stock-in-trade	C3	
	4	Amount of the cash balance	C4	

Part A- Manufacturing account		Manufacturing Account for the financial year 2023-24 (fill items 1 to 3 in a case where regular books of account are maintained, otherwise fill items 62 to 66 as applicable)		
	1	Debits to Manufacturing Account		
	A	Opening Inventory		
		i	Opening stock of raw-material	i
		ii	Opening stock of Work in progress	ii
		iii	Total (i + ii)	Aiii
	B	Purchases (net of refunds and duty or tax, if any)		B
	C	Direct wages		C
	D	Direct expenses (Di + Dii + Diii)		D
		i	Carriage inward	i
		ii	Power and fuel	ii
		iii	Other direct expenses	iii
	E	Factory Overheads		
		i	Indirect wages	i
		i	Factory rent and rates	ii
		iii	Factory Insurance	iii
		iv	Factory fuel and power	iv
		v	Factory general expenses	v
		vi	Depreciation of factory machinery	vi
		vii	Total (i+ii+iii+iv+v+vi)	Evii
	F	Total of Debits to Manufacturing Account (Aiii+B+C+D+Evii)		F
	2	Closing Stock		
		i	Raw material	2i
		ii	Work-in-progress	2ii
		Total (2i + 2ii)		2
	3	Cost of Goods Produced – transferred to Trading Account (1F-2)		3

Part A-Trading Account		Trading Account for the financial year 2023-24 (fill items 4 to 12 in a case where regular books of account are maintained, otherwise fill items 62 to 66 as applicable)		
CREDITS TO TRADING ACCOUNT	4	Revenue from operations		
	A	Sales/ Gross receipts of business (net of returns and refunds and duty or tax, if any)		
		i	Sale of goods	i
		ii	Sale of services	ii
		iii	Other operating revenues (specify nature and amount)	
		a		iiia
		b		iiib
		c	Total (iiia + iiib)	iiic
	iv	Total (i + ii + iiic)		Aiv
	B	Gross receipts from Profession		B
	C	Duties, taxes and cess received or receivable in respect of goods and services sold or supplied		
		i	Union Excise duties	i
		ii	Service tax	ii
		iii	VAT/ Sales tax	iii
		iv	Central Goods & Service Tax (CGST)	iv

DEBITS TO TRADING ACCOUNT		v	State Goods & Services Tax (SGST)	v			
		vi	Integrated Goods & Services Tax (IGST)	vi			
		vii	Union Territory Goods & Services Tax (UTGST)	vii			
		viii	Any other duty, tax and cess	viii			
		ix	Total (i + ii + iii + iv +v+ vi+vii+viii)				Cix
		D	Total Revenue from operations (Aiv + B +Cix)			4D	
	5	Closing Stock of Finished Goods			5		
	6	Total of credits to Trading Account (4D + 5)			6		
	7	Opening Stock of Finished Goods			7		
	8	Purchases (net of refunds and duty or tax, if any)			8		
	9	Direct Expenses (9i + 9ii + 9iii)			9		
		i	Carriage inward	i			
		ii	Power and fuel	ii			
		iii	Other direct expenses Note: Row can be added as per the nature of Direct Expenses	iii			
	10	Duties and taxes, paid or payable, in respect of goods and services purchased					
		i	Custom duty	10i			
		ii	Counter veiling duty	10ii			
		iii	Special additional duty	10iii			
		iv	Union excise duty	10iv			
		v	Service tax	10v			
		vi	VAT/ Sales tax	10vi			
		vii	Central Goods & Service Tax (CGST)	10vii			
		viii	State Goods & Services Tax (SGST)	10viii			
	ix	Integrated Goods & Services Tax (IGST)	10ix				
	x	Union Territory Goods & Services Tax (UTGST)	10x				
	xi	Any other tax, paid or payable	10xi				
	xii	Total (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10vii + 10viii + 10ix + 10x + 10xi)		10xii			
	11	Cost of goods produced – Transferred from Manufacturing Account			11		
	12	Gross Profit from Business/Profession-- transferred to Profit and Loss account (6-7-8-9-10xii-11)			12		
	12a	Turnover from Intraday Trading			12a		
	12b	Income from Intraday Trading - transferred to Profit and Loss account			12b		

Part A-P&L Profit and Loss Account for the financial year 2023-24 (fill items 13 to 60 in a case where regular books of account are maintained, otherwise fill items 62 to 66 as applicable)

CREDITS TO PROFIT AND LOSS ACCOUNT	13	Gross profit transferred from Trading Account (12+12b)				13	
	14	Other income					
	i	Rent		i			
		Commission		ii			
		Dividend income		iii			
		Interest income		iv			
		Profit on sale of fixed assets		v			
		Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)		vi			
		Profit on sale of other investment		vii			
		Gain (loss) on account of foreign exchange fluctuation u/s 43AA		viii			
	ix	Profit on conversion of inventory into capital asset u/s 28(via) (FMV of inventory as on the date of conversion)		ix			

	x	Agricultural income	x		
	xi	Any other income (specify nature and amount)			
	a		xia		
	b		xib		
	c	Total (xia + xib)	xic		
	xii	Total of other income (i + ii + iii + iv + v + vi + vii + viii + ix + x + xic)	14xii		
15	Total of credits to profit and loss account (13+14xii)			15	
DEBITS TO PROFIT AND LOSS ACCOUNT	16	Freight outward		16	
	17	Consumption of stores and spare parts		17	
	18	Power and fuel		18	
	19	Rents		19	
	20	Repairs to building		20	
	21	Repairs to machinery		21	
	22	Compensation to employees			
	i	Salaries and wages	22i		
	ii	Bonus	22ii		
	iii	Reimbursement of medical expenses	22iii		
	iv	Leave encashment	22iv		
	v	Leave travel benefits	22v		
	vi	Contribution to approved superannuation fund	22vi		
	vii	Contribution to recognised provident fund	22vii		
	viii	Contribution to recognised gratuity fund	22viii		
	ix	Contribution to any other fund	22ix		
	x	Any other benefit to employees in respect of which an expenditure has been incurred	22x		
	xi	Total compensation to employees (total of 22i to 22x)	22xi		
	xii	Whether any compensation, included in 22xi, paid to non-residents	xiia	Yes / No	
		If Yes, amount paid to non-residents	xiib		
	23	Insurance			
	i	Medical Insurance	23i		
	ii	Life Insurance	23ii		
	iii	Keyman's Insurance	23iii		
	iv	Other Insurance including factory, office, car, goods, etc.	23iv		
	v	Total expenditure on insurance (23i + 23ii + 23iii + 23iv)	23v		
	24	Workmen and staff welfare expenses		24	
	25	Entertainment		25	
	26	Hospitality		26	
	27	Conference		27	
	28	Sales promotion including publicity (other than advertisement)		28	
	29	Advertisement		29	
	30	Commission			
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i		
	ii	To others	ii		
	iii	Total (i + ii)	30iii		
	31	Royalty			
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i		
	ii	To others	ii		

	iii	Total (i + ii)		31iii	
32	Professional / Consultancy fees / Fee for technical services				
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i		
	ii	To others	ii		
	iii	Total (i + ii)		32iii	
33	Hotel, boarding and Lodging				33
34	Traveling expenses other than on foreign traveling				34
35	Foreign travelling expenses				35
36	Conveyance expenses				36
37	Telephone expenses				37
38	Guest House expenses				38
39	Club expenses				39
40	Festival celebration expenses				40
41	Scholarship				41
42	Gift				42
43	Donation				43
44	Rates and taxes, paid or payable to Government or any local body (excluding taxes on income)				
	i	Union excise duty	44i		
	ii	Service tax	44ii		
	iii	VAT/ Sales tax	44iii		
	iv	Cess	44iv		
	v	Central Goods & Service Tax (CGST)	44v		
	vi	State Goods & Services Tax (SGST)	44vi		
	vii	Integrated Goods & Services Tax (IGST)	44vii		
	viii	Union Territory Goods & Services Tax (UTGST)	44viii		
	ix	Any other rate, tax, duty or cess incl ST and CTT	44ix		
	x	Total rates and taxes paid or payable (44i + 44ii + 44iii + 44iv + 44v + 44vi + 44vii + 44viii + 44ix)		44x	
45	Audit fee				45
46	Salary/Remuneration paid to Partners of the firm				46
47	Other expenses (specify nature and amount)				
	i		i		
	ii		ii		
	iii	Total (i + ii)		47iii	
48	Bad debts (specify PAN/ Aadhaar No. of the person, if available, for whom Bad Debt for amount of Rs. 1 lakh or more is claimed and amount)				
	i(1)		48i(1)		
	i(2)		48i(2)		
	i(3)		48i(3)		
	i	(Rows can be added as required) Total [48i(1)+48i(2)+48i(3)]	48i		
	ii	Others (more than Rs. 1 lakh) where PAN/ Aadhaar No. is not available (provide name and complete address)	48ii		
	iii	Others (amounts less than Rs. 1 lakh)	48iii		
	iv	Total Bad Debt (48i + 48ii + 48iii)		48iv	
49	Provision for bad and doubtful debts				49
50	Other provisions				50
51	Profit before interest, depreciation and taxes [15 – (16 to 21 + 22xi + 23v + 24 to 29 + 30iii + 31iii + 32iii + 33 to 43 + 44x + 45 + 46 + 47iii + 48iv + 49 + 50)]				51
52	Interest				

	i	Paid outside India, or paid in India to a non-resident other than a company or to a foreign company			i				
	ii	To others			ii				
	iii	Total (i+ii)				52iii			
	53	Depreciation and amortisation					53		
	54	Net profit before taxes (51 – 52iii – 53)					54		
	55	Provision for current tax					55		
PROVISIONS PROVISION FOR TAX AND APPROPRIATIONS	56	Provision for Deferred Tax					56		
	57	Profit after tax (54– 55-- 56)					57		
	58	Balance brought forward from previous year					58		
	59	Amount available for appropriation (57 + 58)					59		
	60	Transferred to reserves and surplus					60		
	61	Balance carried to balance sheet in proprietor's account (59 – 60)					61		
	PRESUMPTIVE INCOME CASES	62	COMPUTATION OF PRESUMPTIVE BUSINESS INCOME UNDER SECTION 44AD (Only for Resident Partnership Firm other than LLP)						
		SR.NO.	Name of Business		Business code	Description			
		(i)	Gross Turnover or Gross Receipts (iA + iB + iC) (62i limited to Rs. 2 Crores, however if 62iB is less than or equal to 5% of 62i then the limit under 62i is extended to Rs. 3 Crores.)					62i	
		A	Through a/c payee cheque or a/c payee bank draft or bank electronic clearing system or other prescribed electronic modes received before specified date			iA			
		B	Receipts in Cash			iB			
		C	Any mode other than A and B			iC			
		(ii)	Presumptive Income under section 44AD (iiA + iiB)					62ii	
		A	6% of 62iA, or the amount claimed to have been earned, whichever is higher			iiA			
		B	8% of (62iB + 62iC), or the amount claimed to have been earned, whichever is higher			iiB			
		NOTE—If income is less than the above percentage of Gross Receipts/Turnover, it is mandatory to maintain books of account and have a tax audit under section 44AB							
63		COMPUTATION OF PRESUMPTIVE INCOME FROM PROFESSIONS UNDER SECTION 44ADA (Only for Resident Partnership Firm other than LLP)							
		SR.NO.	Name of Business		Business code	Description			
		(i)	Gross Receipts (63i limited to Rs. 50 Lakh, however if 63iB is less than or equal to 5% of 63i then limit under 63i is extended to Rs. 75 Lakh)					63i	
		A	Through a/c payee cheque or a/c payee bank draft or bank electronic clearing system received or prescribed electronic modes received before specified date			iA			
		B	Receipts in Cash			iB			
		C	Any mode other than A and B			iC			
		(ii)	Presumptive Income under section 44ADA (50% of 63i, or the amount claimed to have been earned, whichever is higher)					63ii	
		NOTE—If income is less than 50% of Gross Receipts, it is mandatory to maintain books of account and have a tax audit under section 44AB							
64		COMPUTATION OF PRESUMPTIVE INCOME FROM GOODS CARRIAGES UNDER SECTION 44AE							
		SR.NO.	Name of Business		Business code	Description			
		<u>Registration No. of goods carriage</u>	<u>Whether owned/leased/hired</u>	<u>Tonnage capacity of goods carriage (in MT)</u>	<u>Number of months for which goods carriage was owned/leased/hired by assessee</u>	<u>Presumptive income u/s 44AE for the goods carriage (Computed @ Rs.1000 per ton per month in case tonnage exceeds 12MT, or else @ Rs.7500 per month) or the amount claimed to have been actually earned, whichever is higher</u>			

	(i)	(1)	(2)	(3)	(4)	(5)	
	(a)						
	(b)						
		Total					
	Add row options as necessary						
	(ii)	Total presumptive income from goods carriage u/s 44AE [total of column (5) of table 64(i)]					64(ii)
	(iii)	Less: Salary/Remuneration to Partners of the firm					64(iii)
	(iv)	Total Presumptive Income u/s 44AE (ii-iii)					64(iv)
	NOTE—If the profits are lower than prescribed under S.44AE or the number of goods carriage owned at any time during the year exceeds 10, it is mandatory to maintain books of account and have a tax audit under 44AB.						
NO ACCOUNT CASE	65	IF REGULAR BOOKS OF ACCOUNT OF BUSINESS OR PROFESSION ARE NOT MAINTAINED, furnish the following information for previous year 2023-24 in respect of business or profession -					
		(i) For assessee carrying on Business					
		a	Gross receipts (a1 + a2)			ia	
		1	Through a/c payee cheque or a/c payee bank draft or bank electronic clearing system or other prescribed electronic modes received before specified date			a1	
		2	Any other mode			a2	
		b	Gross profit			ib	
		c	Expenses			ic	
		d	Net profit			65i	
		(ii) For assessee carrying on Profession					
		a	Gross receipts (a1 + a2)			ia	
		1	Through a/c payee cheque or a/c payee bank draft or bank electronic clearing system or other prescribed electronic modes received before specified date			a1	
		2	Any other mode			a2	
		b	Gross profit			iib	
		c	Expenses			iic	
		d	Net profit			65ii	
	(iii)	Total profit (65i + 65ii)					65iii
	66	i	Turnover from speculative activity				66i
		ii	Gross Profit				66ii
		iii	Expenditure, if any				66iii
		iv	Net income from speculative activity (66ii-- 66iii)				66iv

Part A- OI		Other Information (mandatory if liable for audit under section 44AB, for others, fill if applicable)		
OTHER INFORMATION	1	Method of accounting employed in the previous year (Tick) ☒ mercantile ☐ cash		
	2	Is there any change in method of accounting (Tick) ☒ Yes ☐ No		
	3a	Increase in the profit or decrease in loss because of deviation, if any, as per Income Computation Disclosure Standards notified under section 145(2) [column XI(3) of Schedule ICDS]	3a	
	3b	Decrease in the profit or increase in loss because of deviation, if any, as per Income Computation Disclosure Standards notified under section 145(2) [column XI(4) of Schedule ICDS]	3b	
	4	Method of valuation of closing stock employed in the previous year		
		a	Raw Material (if at cost or market rates, whichever is less write 1, if at cost, write 2, if at market rate, write 3)	☐
		b	Finished goods (if at cost or market rates, whichever is less write 1, if at cost, write 2, if at market rate, write 3)	☐
		c	Is there any change in stock valuation method (Tick) ☒ Yes ☐ No	
		d	Increase in the profit or decrease in loss because of deviation, if any, from the method of valuation specified under section 145A	4d
		e	Decrease in the profit or increase in loss because of deviation, if any, from the method of valuation specified under section 145A	4e
	5	Amounts not credited to the profit and loss account, being -		
	a	the items falling within the scope of section 28	5a	

	b	the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, or refund of GST, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	5b			
	c	escalation claims accepted during the previous year	5c			
	d	any other item of income	5d			
	e	capital receipt, if any	5e			
	f	Total of amounts not credited to profit and loss account (5a+5b+5c+5d+5e)				5f
	6	Amounts debited to the profit and loss account, to the extent disallowable under section 36 due to non-fulfilment of condition specified in relevant clauses -				
	a	Premium paid for insurance against risk of damage or destruction of stocks or store [36(1)(i)]	6a			
	b	Premium paid for insurance on the health of employees [36(1)(ib)]	6b			
	c	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend [36(1)(ii)]	6c			
	d	Any amount of interest paid in respect of borrowed capital [36(1)(iii)]	6d			
	e	Amount of discount on a zero-coupon bond [36(1)(iia)]	6e			
	f	Amount of contributions to a recognised provident fund [36(1)(iv)]	6f			
	g	Amount of contributions to an approved superannuation fund [36(1)(iv)]	6g			
	h	Amount of contribution to a pension scheme referred to in section 80CCD [36(1)(iva)]	6h			
	i	Amount of contributions to an approved gratuity fund [36(1)(v)]	6i			
	j	Amount of contributions to any other fund	6j			
	k	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund setup under ESI Act or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date [36(1)(va)]	6k			
	l	Amount of bad and doubtful debts [36(1)(vii)]	6l			
	m	Provision for bad and doubtful debts [36(1)(vii)]	6m			
	n	Amount transferred to any special reserve [36(1)(viii)]	6n			
	o	Expenditure for the purposes of promoting family planning amongst employees [36(1)(ix)]	6o			
	p	Amount of securities transaction paid in respect of transaction in securities if such income is not included in business income [36(1)(xv)]	6p			
	q	Marked to market loss or other expected loss as computed in accordance with the ICDS notified u/s 145(2) [36(1)(xviii)]	6q			
	r	Expenditure for purchase of sugarcane in excess of the government approved price [36(1)(xvii)]	6r			
	s	Any other disallowance	6s			
	t	Total amount disallowable under section 36 (total of 6a to 6s)				6t
	u	Total number of employees employed by the company (mandatory in case company has recognized Provident Fund)				
	i	deployed in India	i			
	ii	deployed outside India	ii			
	iii	Total	iii			
7	Amounts debited to the profit and loss account, to the extent disallowable under section					
a	Expenditure of capital nature [37(1)]	7a				

	b	Expenditure of personal nature [37(1)]	7b		
	c	Expenditure laid out or expended wholly and exclusively NOT for the purpose of business or	7c		
	d	Expenditure on advertisement in any souvenir, brochure, tract, pamphlet or the like, published by a political party [37(2B)]	7d		
	e	Expenditure by way of penalty or fine for violation of any law for the time being in force	7e		
	f	Any other penalty or fine	7f		
	g	Expenditure incurred for any purpose which is an offence or which is prohibited by law	7g		
	h	Amount of any liability of a contingent nature	7h		
	i	Any other amount not allowable under section 37	7i		
	j	Total amount disallowable under section 37 (total of 7a to 7i)	7j		
8	A.	Amounts debited to the profit and loss account, to the extent disallowable under section 40			
	a	Amount disallowable under section 40 (a)(i), on account of non-compliance with the provisions of Chapter XVII-B	Aa		
	b	Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Chapter XVII-B	Ab		
	c	Amount disallowable under section 40 (a)(ib), on account of non-compliance with the provisions of Chapter VIII of the Finance Act, 2016	Ac		
	d	Amount disallowable under section 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Ad		
	e	Amount of tax or rate levied or assessed on the basis of profits [40(a)(ii)]	Ae		
	f	Amount paid as wealth tax [40(a)(iia)]	Af		
	g	Amount paid by way of royalty, license fee, service fee etc. as per section 40(a)(iib)	Ag		
	h	Amount of interest, salary, bonus, commission or remuneration paid to any partner or member [40(b)]	Ah		
	i	Any other disallowance	Ai		
	j	Total amount disallowable under section 40 (total of Aa to Ai)	8Aj		
	B.	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year	8B		
9		Amounts debited to the profit and loss account, to the extent disallowable under section 40A			
	a	Amounts paid to persons specified in section 40A(2)(b)	9a		
	b	Amount paid otherwise than by account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through such electronic mode as may be prescribed, disallowable under section 40A(3)	9b		
	c	Provision for payment of gratuity [40A(7)]	9c		
	d	any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution [40A(9)]	9d		
	e	Marked to market loss or other expected loss except as allowable u/s 36(1)(xviii) [40A(13)]	9e		
	f	Any other disallowance	9f		
	g	Total amount disallowable under section 40A	9g		
	10	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year			
	a	Any sum in the nature of tax, duty, cess or fee under any law	10a		

	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	10b				
	c	Any sum payable to an employee as bonus or commission for services rendered	10c				
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	10d				
	da	Any sum payable as interest on any loan or borrowing from such class of non-banking financial companies as may be notified by the Central Government	10da				
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank	10e				
	f	Any sum payable towards leave encashment	10f				
	g	Any sum payable to the Indian Railways for the use of railway assets	10g				
	h	Any sum payable to a micro or small enterprise beyond the time limit specified in section 15 of the Micro, Small and Medium Enterprises Development Act, 2006	10h				
	i	Total amount allowable under section 43B (total of 10a to 10h)				10i	
	11	Any amount debited to profit and loss account of the previous year but disallowable under section 43B					
a	Any sum in the nature of tax, duty, cess or fee under any law	11a					
b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b					
c	Any sum payable to an employee as bonus or commission for services rendered	11c					
d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	11d					
da	Any sum payable as interest on any loan or borrowing from such class of non-banking financial companies as may be notified by the Central Government, in accordance with the terms and conditions of the agreement governing such loan or borrowing	11da					
e	Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank	11e					
f	Any sum payable towards leave encashment	11f					
g	Any sum payable to the Indian Railways for the use of railway assets	11g					
h	Any sum payable to a micro or small enterprise beyond the time limit specified in section 15 of the Micro, Small and Medium Enterprises Development Act, 2006	11h					
i	Total amount disallowable under Section 43B (total of 11a to 11h)			11i			
12	Amount of credit outstanding in the accounts in respect of						
a	Union Excise Duty	12a					
b	Service tax	12b					

	c	VAT/sales tax	12c		
	d	Central Goods & Service Tax (CGST)	12d		
	e	State Goods & Services Tax (SGST)	12e		
	f	Integrated Goods & Services Tax (IGST)	12f		
	g	Union Territory Goods & Services Tax (UTGST)	12g		
	h	Any other tax	12h		
	i	Total amount outstanding (total of 12a to 12h)	12i		
13	Amounts deemed to be profits and gains under section 33AB or 33ABA or 33AC			13	
14	Any amount of profit chargeable to tax under section 41			14	
15	Amount of income or expenditure of prior period credited or debited to the profit and loss account (net)			15	
16	Amount of expenditure disallowed u/s 14A			16	
17	Whether assessee is exercising option under subsection 2A of section 92CE (Tick) ☒ ☐ Yes ☐ No [If yes, please fill schedule TPSA]			17	

Part A – QD		Quantitative details (mandatory if liable for audit under section 44AB)			
QUANTITATIVE DETAILS	(a)	In the case of a trading concern			
	1	Opening stock	1		
	2	Purchase during the previous year	2		
	3	Sales during the previous year	3		
	4	Closing stock	4		
	5	Shortage/ excess, if any	5		
	(b)	In the case of a manufacturing concern			
	6	Raw materials			
	a	Opening stock	6a		
	b	Purchases during the previous year	6b		
	c	Consumption during the previous year	6c		
	d	Sales during the previous year	6d		
	e	Closing stock	6e		
	f	Yield finished products	6f		
	g	Percentage of yield	6g		
	h	Shortage/ excess, if any	6h		
	7	Finished products/ By-products			
	a	opening stock	7a		
	b	purchase during the previous year	7b		
	c	quantity manufactured during the previous year	7c		
	d	sales during the previous year	7d		
	e	closing stock	7e		
	f	shortage/ excess, if any	7f		

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Schedule HP		Details of Income from House Property (Please refer instructions) (Drop down to be provided indicating ownership of property)																																																																							
HOUSE PROPERTY	1	Address of property 1				Town/ City		State	Country	PIN Code/ Zip code																																																															
	Is the property co-owned? ☐ Yes ☐ No (if "YES" please enter following details) Assessee's percentage of share in the property % <table border="1"> <tr> <th>Name of other Co-owner(s)</th> <th>PAN/Aadhaar No. of Co-owner (s)</th> <th>Percentage Share in Property (%)</th> </tr> <tr> <td>I</td> <td></td> <td></td> </tr> <tr> <td>II</td> <td></td> <td></td> </tr> </table> [Tick ☒ the applicable option] ☐ Let out ☐ Deemed let out <table border="1"> <tr> <th>Name(s) of Tenant(s) (if let out)</th> <th>PAN/Aadhaar No. of Tenant(s) (Please see note)</th> <th>PAN/TAN/ Aadhaar No. of Tenant(s) (if TDS credit is claimed)</th> </tr> <tr> <td>I</td> <td></td> <td></td> </tr> <tr> <td>II</td> <td></td> <td></td> </tr> </table> <table border="1"> <tr> <td>A</td> <td>Gross rent received or receivable or lettable value (higher of the two, if let out for whole of the year; lower of the two if let out for part of the year)</td> <td>1a</td> <td></td> </tr> <tr> <td>B</td> <td>The amount of rent which cannot be realized</td> <td>1b</td> <td></td> </tr> <tr> <td>C</td> <td>Tax paid to local authorities</td> <td>1c</td> <td></td> </tr> <tr> <td>D</td> <td>Total (1b + 1c)</td> <td>1d</td> <td></td> </tr> <tr> <td>E</td> <td>Annual value (1a – 1d)</td> <td>1e</td> <td></td> </tr> <tr> <td>F</td> <td>Annual value of the property owned (own percentage share x 1e)</td> <td>1f</td> <td></td> </tr> <tr> <td>G</td> <td>30% of 1f</td> <td>1g</td> <td></td> </tr> <tr> <td>H</td> <td>Interest payable on borrowed capital</td> <td>1h</td> <td></td> </tr> <tr> <td>I</td> <td>Total (1g + 1h)</td> <td>1i</td> <td></td> </tr> <tr> <td>J</td> <td>Arrears/Unrealised rent received during the year less 30%</td> <td>1j</td> <td></td> </tr> <tr> <td>K</td> <td>Income from house property 1 (1f – 1i + 1j)</td> <td>1k</td> <td></td> </tr> </table> (fill up details separately for each property)											Name of other Co-owner(s)	PAN/Aadhaar No. of Co-owner (s)	Percentage Share in Property (%)	I			II			Name(s) of Tenant(s) (if let out)	PAN/Aadhaar No. of Tenant(s) (Please see note)	PAN/TAN/ Aadhaar No. of Tenant(s) (if TDS credit is claimed)	I			II			A	Gross rent received or receivable or lettable value (higher of the two, if let out for whole of the year; lower of the two if let out for part of the year)	1a		B	The amount of rent which cannot be realized	1b		C	Tax paid to local authorities	1c		D	Total (1b + 1c)	1d		E	Annual value (1a – 1d)	1e		F	Annual value of the property owned (own percentage share x 1e)	1f		G	30% of 1f	1g		H	Interest payable on borrowed capital	1h		I	Total (1g + 1h)	1i		J	Arrears/Unrealised rent received during the year less 30%	1j		K	Income from house property 1 (1f – 1i + 1j)	1k	
	Name of other Co-owner(s)	PAN/Aadhaar No. of Co-owner (s)	Percentage Share in Property (%)																																																																						
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	I	Total (1g + 1h)	1i																																																																						
	J	Arrears/Unrealised rent received during the year less 30%	1j																																																																						
	K	Income from house property 1 (1f – 1i + 1j)	1k																																																																						
	2	Pass through income/ Loss if any *								2																																																															
3	Income under the head "Income from house property" (1k + 2) (if negative, take the figure to 2i of schedule CYLA)								3																																																																
NOTE	Furnishing of PAN/Aadhaar No. of tenant is mandatory if tax is deducted under section 194-IB. Furnishing of TAN of tenant is mandatory if tax is deducted under section 194-I.																																																																								

Schedule BP		Computation of income from business or profession									
INCOME FROM BUSINESS OR PROFESSION	A	From business or profession other than speculative business and specified business									
	1	Profit before tax as per profit and loss account (item 54, 62(ii), 63(ii), 64(iv), 65(iii) & 66(iv) of Part A-P&L)								1	
	2a	Net profit or loss from speculative business included in 1 (enter –ve sign in case of loss) [Sl. No. 66iv of Schedule P&L]				2a					
	2b	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter –ve sign in case of loss)				2b					
	3	Income/ receipts credited to profit and loss account considered under other heads of income or chargeable u/s 115BBF or chargeable u/s 115BBG or chargeable u/s 115BBH	a	House property	3a						
			b	Capital gains	3b						
			c	Other sources	3c						
			ci	Dividend income	3ci						
			cii	Other than dividend income	3cii						
		d	u/s 115BBF	3d							
	e	u/s 115BBG	3e								

					u/s 115BBH (net of Cost of Acquisition, if any)	3f	(Item No. A of Schedule VDA)		
		4a	Profit or loss included in 1, which is referred to in section 44AD/ 44ADA/ 44AE/ 44B/ 44BB/ 44BBA / 44DA/ First schedule of Income-tax Act (other than profit from life insurance business referred to in section 115B) (Dropdown to be provided)				4a		
		4b	Profit and gains from life insurance business referred to in section 115B				4b		
		4c	Profit from activities covered under rule 7, 7A, 7B(1), 7B(1A) and 8 (Dropdown to be provided)				4c		
		5	Income credited to Profit and Loss account (included in 1) which is exempt						
		a	Share of income from firm(s)	5a					
		b	Share of income from AOP/ BOI	5b					
		c	Any other exempt income (specify nature and amount)						
		i		Ci					
		ii		Cii					
		iii	Total (ci + cii)	5ciii					
		d	Total exempt income (5a + 5b + 5ciii)			5d			
		6	Balance (1-2a-2b-3a-3b-3c-3d-3e-3f-4a-4b-4c-5d)						6
		7	Expenses debited to profit and loss account considered under other heads of income/related to income chargeable u/s 115BBF/or u/s 115BBG or u/s 115BBH	a	House property	7a			
				b	Capital gains	7b			
				c	Other sources	7c			
				d	u/s 115BBF	7d			
				e	u/s 115BBG	7e			
				f	u/s 115BBH (other than Cost of Acquisition)	7f			
		8a	Expenses debited to profit and loss account which relate to exempt income				8a		
		8b	Expenses debited to profit and loss account which relate to exempt income and disallowed u/s 14A (16 of Part A-OI)				8b		
		9	Total (7a + 7b + 7c + 7d + 7e + 7f + 8a + 8b)				9		
		10	Adjusted profit or loss (6+9)						10
		11	Depreciation and amortisation debited to profit and loss account						11
		12	Depreciation allowable under Income-tax Act						
		i	Depreciation allowable under section 32(1)(ii) and 32(1)(iia) (column 6 of Schedule-DEP)		12i				
		ii	Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of IT Act)		12ii				
		iii	Total (12i + 12ii)			12iii			
		13	Profit or loss after adjustment for depreciation (10+11-12iii)						13
		14	Amounts debited to the profit and loss account, to the extent disallowable under section 36 (6t of Part A-OI)			14			
		15	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7j of Part A-OI)			15			
		16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Aj of Part A-OI)			16			
		17	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9g of Part A-OI)			17			
		18	Any amount debited to profit and loss account of the previous year but disallowable under section 43B (11i of Part A-OI)			18			
		19	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act, 2006			19			
		20	Deemed income under section 41			20			

	21	Deemed income under section 32AC/ 32AD/ 33AB/ 33ABA/35ABA/35ABB/ 35AC/ 40A(3A)/ 33AC/ 72A/ 80HHD/ 80-IA		21			
	22	Deemed income under section 43CA		22			
	23	Any other item of addition under section 28 to 44DB		23			
	24	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which assessee is a partner)		24			
	25	Increase in profit or decrease in loss on account of ICDS adjustments and deviation in method of valuation of stock (Column 3a + 4d of Part A- OI)		25			
	26	Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23+24+25)				26	
	27	Deduction allowable under section 32(1)(iii)		27			
	28	Amount of deduction under section 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account (item x(4) of Schedule ESR) (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24)		28			
	29	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year(8B of Part A-OI)		29			
	30	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year (10i of Part A-OI)		30			
31	Any other amount allowable as deduction		31				
	32	Decrease in profit or increase in loss on account of ICDS adjustments and deviation in method of valuation of stock (Column 3b + 4e of Part A- OI)		32			
	33	Total (27+28+29+30+31+32)				33	
	34	Income (13+26-33)				34	
	35	Profits and gains of business or profession deemed to be under -					
	i	Section 44AD [62(ii) of schedule]	35i				
	ii	Section 44ADA [63(ii) of schedule]	35ii				
	iii	Section 44AE[64(iv) of schedule]	35iii				
	iv	Section 44B	35iv				
	v	Section 44BB	35v				
	vi	Section 44BBA	35vi				
	vii	Section 44DA	35 vii	(item 4 of Form 3CE)			
	viii	First Schedule of Income-tax Act (other than	35viii				
	ix	Total (35i to 35viii)			35 ix		
	36	Net profit or loss from business or profession other than speculative and specified business				36	
	37	Net Profit or loss from business or profession other than speculative business and specified business after applying rule 7A, 7B or 8, if applicable (If rule 7A, 7B or 8 is not applicable, enter same figure as in 36) (If loss take the figure to 2i of item E) (37a+ 37b + 37c				A37	
	a	Income chargeable under Rule 7		37a			
	b	Deemed income chargeable under Rule 7A		37b			
	c	Deemed income chargeable under Rule 7B(1)		37c			
	d	Deemed income chargeable under Rule 7B(1A)		37d			
	e	Deemed income chargeable under Rule 8		37e			
	f	Income other than Rule 7A, 7B & Rule 8 (Item No. 36)		37f			
	38	Balance of income deemed to be from agriculture, after applying Rule 7, 7A, 7B(1), 7B(1A) and Rule 8 for the purpose of aggregation of income as per Finance Act [4c-(37a+37b+37c+37d+37e)]				38	
	B Computation of income from speculative business						
	39	Net profit or loss from speculative business as per profit or loss account				39	
	40	Additions in accordance with section 28 to 44DB				40	

	41	Deductions in accordance with section 28 to 44DB		41	
	42	Income from speculative business (if loss, take the figure to 6xvii of schedule CFL)		B42	
	C	Computation of income from specified business under section 35AD			
	43	Net profit or loss from specified business as per profit or loss account		43	
	44	Additions in accordance with section 28 to 44DB		44	
	45	Deductions in accordance with section 28 to 44DB (other than deduction under section, - (i) 35AD, (ii) 32 or 35 on which deduction u/s 35AD is claimed)		45	
	46	Profit or loss from specified business 43+44-45)		46	
	47	Deductions in accordance with section 35AD(1)		47	
	48	Income from Specified Business (46-47) (if loss, take the figure to 7xvii of schedule CFL)		C48	
	49	Relevant clause of sub-section (5) of section 35AD which covers the specified business (to be selected from drop down menu)		C49	
	D	Income chargeable under the head 'Profits and gains from business or profession' (A37+B42+C48)		D	
	E	Intra-head set off of business loss of current year			
	Sl.	Type of Business income	Income of current year (Fill this column only if figure is zero or	Business loss set off	Business income remaining after set off
			(1)	(2)	(3) = (1) - (2)
	i	Loss to be set off (Fill this row only if figure is		(A37)	
	ii	Income from speculative business	(B42)		
	iii	Income from specified business	(C48)		
	iv	Income from life insurance business under section	(4b)		
	v	Total loss set off (ii + iii+iv)			
	v	Loss remaining after set off (i - v)			

Schedule DPM		Depreciation on Plant and Machinery (Other than assets on which full capital expenditure is allowable as deduction under any other section)				
DEPRECIATION ON PLANT AND MACHINERY	1	Block of assets	Plant and machinery			
	2	Rate (%)	15	30	40	45
			(i)	(ii)	(iii)	(iv)
	3a	Written down value on the first day of previous year				
	3b	Adjustment as per second proviso to sub-section (3) of section 115BAC (Refer to rule 5)				
	3	Total (3a + 3b)				
	4	Additions for a period of 180 days or more in the previous year				
	5	Consideration or other realization during the previous year out of 3 or 4				
	6	Amount on which depreciation at full rate to be allowed (3+4 – 5) (enter 0, if result is negative)				
	7	Additions for a period of less than 180 days in the previous year				
	8	Consideration or other realizations during the year out of 7				
	9	Amount on which depreciation at half rate to be allowed (7 – 8) (enter 0, if result is negative)				
	10	Depreciation on 6 at full rate				
	11	Depreciation on 9 at half rate				
	12	Additional depreciation, if any, on 4				
13	Additional depreciation, if any, on 7					

14	Additional depreciation relating to immediately preceding year' on asset put to use for less than 180 days				
15	Total depreciation* (10+11+12+13+14)				
16	Depreciation disallowed under section 38(2) of the I.T. Act (out of column 15)				
17	Net aggregate depreciation (15-16)				
18	Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc. (out of column 17)				
19	Expenditure incurred in connection with transfer of asset/ assets				
20	Capital gains/ loss under section 50* (5 + 8 - 3-4 -7 - 19) (enter negative only if block ceases to exist)				
21	Written down value on the last day of previous year* (6+ 9 -15) (enter 0 if result is negative)				

Schedule DOA		Depreciation on other assets (Other than assets on which full capital expenditure is allowable as deduction)							
DEPRECIATION ON OTHER ASSETS	1	Block of assets	Land	Building (not including land)			Furniture and fittings	Intangible assets	Ships
	2	Rate (%)	Nil	5	10	40	10	25	20
			(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
	3	Written down value on the first day of previous year							
	4	Additions for a period of 180 days or more in the previous year							
	5	Consideration or other realization during the previous year out of 3 or 4							
	6	Amount on which depreciation at full rate to be allowed (3+ 4 -5) (enter 0, if result is negative)							
	7	Additions for a period of less than 180 days in the previous year							
	8	Consideration or other realizations during the year out of 7							
	9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)							
	10	Depreciation on 6 at full rate							
	11	Depreciation on 9 at half rate							
	12	Total depreciation* (10+11)							
	13	Depreciation disallowed under section 38(2) of the I.T. Act (out of column 12)							
	14	Net aggregate depreciation (12-13)							
	15	Proportionate aggregate depreciation allowable in the event of succession, amalgamation, demerger etc. (out of column 14)							
	16	Expenditure incurred in connection with transfer of asset/ assets							
	17	Capital gains/ loss under section 50 (5 + 8 -3-4 -7 -16) (enter negative only if block ceases to exist)							
18	Written down value on the last day of previous year* (6+ 9 -12) (enter 0 if result is negative)								

under any other section)				
SUMMARY OF DEPRECIATION ON ASSETS	1	Plant and machinery		
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM – 17i or 18i as applicable)	1a	
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM – 17ii or 18ii as applicable)	1b	
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM – 17iii or 18iii as applicable)	1c	
	d	Block entitled for depreciation @ 45 per cent (Schedule DPM – 17iv or 18iv as applicable)		
	e	Total depreciation on plant and machinery (1a + 1b + 1c + 1d)		1d
	2	Building (not including land)		
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 14ii or 15ii as applicable)	2a	
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 14iii or 15iii as applicable)	2b	
	c	Block entitled for depreciation @ 40 per cent (Schedule DOA- 14iv or 15iv as applicable)	2c	
	d	Total depreciation on building (total of 2a + 2b + 2c)		2d
	3	Furniture and fittings (Schedule DOA- 14v or 15v as applicable)		
	4	Intangible assets (Schedule DOA- 14vi or 15vi as applicable)		
	5	Ships (Schedule DOA- 14vii or 15vii as applicable)		
	6	Total depreciation (1e + 2d + 3 + 4 + 5)		

Schedule DCG Deemed Capital Gains on sale of depreciable assets				
	1	Plant and machinery		
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM – 20i)	1a	
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM – 20ii)	1b	
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM – 20iii)	1c	
	d	Block entitled for depreciation @ 45 per cent (Schedule DPM – 20iv)		
	e	Total (1a + 1b + 1c + 1d)		1d
	2	Building (not including land)		
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 17ii)	2a	
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 17iii)	2b	
	c	Block entitled for depreciation @ 40 per cent (Schedule DOA- 17iv)	2c	
	d	Total (2a + 2b + 2c)		2d
	3	Furniture and fittings (Schedule DOA- 17v)		
	4	Intangible assets (Schedule DOA- 17vi)		
	5	Ships (Schedule DOA- 17vii)		
	6	Total (1e + 2d + 3 + 4 + 5)		

Schedule ESR Expenditure on scientific Research etc. (Deduction under section 35 or 35CCC or 35CCD)				
Sl No	Expenditure of the nature referred to in section (1)	Amount, if any, debited to profit and loss account (2)	Amount of deduction allowable (3)	Amount of deduction in excess of the amount debited to profit and loss account (4) = (3) – (2)
i	35(1)(i)			
ii	35(1)(ii)			

iii	35(1)(ia)			
iv	35(1)(ii)			
v	35(1)(iii)			
vi	35(2AA)			
vii	35(2AB)			
viii	35CCC			
ix	35CCD			
x	Total			
NOTE	In case any deduction is claimed under sections 35(1)(ii) or 35(1)(ia) or 35(1)(iii) or 35(2AA), please provide the details as per Schedule RA.			

Schedule CG
Capital Gains

CAPITAL GAINS	A Short-term Capital Gains (STCG) (Sub-items 4 & 5 are not applicable for residents)										
	1 From sale of land or building or both (fill up details separately for each property)(in case of co-ownership, enter your share of capital gain)										
			Date of purchase/acquisition	DD/MM/YYYY	Date of sale/transfer	DD/MM/YYYY					
	a	i	Full value of consideration received/receivable				ai				
		ii	Value of property as per stamp valuation authority				aii				
		iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains [in case (aii) does not exceed 1.10 times (ai), take this figure as (ai), or else take (aii)]				aiii				
	b	Deductions under section 48									
		i	Reduction as per clause (iii) of section 48 of the Act, read with Rule 8AB				bi				
		ii	Cost of acquisition without indexation				bii				
		iii	Cost of Improvement without indexation				biii				
		iv	Expenditure wholly and exclusively in connection with transfer				biv				
		v	Total (bi + bii + biii+biv)				Bv				
	c	Balance (aiii – bv)					1c				
	d	Deduction under section 54G/54GA (Specify details in item D below)					1d				
	e	Short-term Capital Gains on Immovable property (1c – 1d)					A1e				
	f	In case of transfer of immovable property, please furnish the following details (see note)									
		S.No.	Name of buyer(s)	PAN/Aadhaar No. of buyer(s)	Percentage share	Amount	Address of property, Country code, ZIP code	Pin code	State		
		NOTE ►		Furnishing of PAN/Aadhaar No. is mandatory, if the tax is deducted under section 194-IA or is quoted by buyer in the documents. In case of more than one buyer, please indicate the respective percentage share and amount.							
		2 From slump sale									
	A	i	Fair market value as per Rule 11UAE(2)				2ai				
		ii	Fair market value as per Rule 11UAE(3)				2aii				
		iii	Full value of consideration (higher of ai or aii)				2aiii				
	B	Net worth of the under taking or division					2b				

		C	Short term capital gains from slump sale (2Aiii-2B)				A2c		
3	From sale of equity share or unit of equity oriented Mutual Fund (MF) or unit of a business trust on which STT is paid under section 111A or 115AD(1)(b)(ii) proviso (for FII)								
	a	Full value of consideration			3a				
	b	Deductions under section 48							
		i	Reduction as per clause (iii) of section 48 of the Act, read with rule 8AB of the Rules		bi				
		ii	Cost of acquisition without indexation		Bii				
		iii	Cost of Improvement without indexation		Biii				
		iv	Expenditure wholly and exclusively in connection with transfer		biv				
		v	Total (i + ii + iii+iv)		bv				
	c	Balance (3a – bv)			3c				
	d	Loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)			3d				
	e	Short-term capital gain on equity share or equity oriented MF (STT paid) (3c +3d)				A3e			
4	For NON-RESIDENT, not being an FII- from sale of shares or debentures of an Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)								
	a	STCG on transactions on which securities transaction tax (STT) is paid					A4a		
	b	STCG on transactions on which securities transaction tax (STT) is not paid					A4b		
5	For NON-RESIDENTS- from sale of securities (other than those at A3 above) by an FII as per section 115AD								
	a	i	In case securities sold include shares of a company other than quoted shares, enter the following details						
			a	Full value of consideration received/receivable in respect of unquoted shares		ia			
			b	Fair market value of unquoted shares determined in the prescribed manner		ib			
			c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)		ic			
		ii	Full value of consideration in respect of securities other than unquoted shares		aii				
		iii	Total (ic + ii)		aiii				
	b	Deductions under section 48							
		i	Reduction as per clause (iii) of section 48 of the Act, read with rule 8AB of the Rules		bi				
		ii	Cost of acquisition without indexation		Bii				
		iii	Cost of improvement without indexation		Biii				
		iv	Expenditure wholly and exclusively in connection with transfer		Biv				
		v	Total (i + ii + iii+iv)		Bv				
	c	Balance (5aiii – bv)			5c				
	d	Loss to be disallowed u/s 94(7) or 94(8)- for example if security bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such security to be ignored (Enter positive value only)			5d				
	e	Short-term capital gain on securities (other than those at A3 above) by an FII (5c +5d)				A5e			
6	From sale of assets other than at A1 or A2 or A3 or A4 or A5 above								
	A	i	In case assets sold include shares of a company other than quoted shares, enter the following details						

				a	Full value of consideration received/receivable in respect of unquoted shares	ia						
				b	Fair market value of unquoted shares determined in the prescribed manner	ib						
				c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic						
				ii	Full value of consideration in respect of assets other than unquoted shares	aii						
				iii	Total (ic + ii)	aiii						
				B	Deductions under section 48							
				i	Reduction as per clause (iii) of section 48 of the Act, read with rule 8AB of the Rules	bi						
				ii	Cost of acquisition without indexation	Bii						
				iii	Cost of Improvement without indexation	Biii						
				iv	Expenditure wholly and exclusively in connection with transfer	biv						
				v	Total (i + ii + iii+iv)	bv						
				C	Balance (6aiii – bv)	6c						
				D	In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)	6d						
				E	Deemed short term capital gains on depreciable assets (6 of schedule- DCG)	6e						
				f	Deduction under section 54G/54GA	6f						
				g	STCG on assets other than at A1 or A2 or A3 or A4 or A5 above (6c + 6d + 6e – 6f)	A6g						
				7	Amount deemed to be short term capital gains							
				a	Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? ☐ Yes ☐ No ☐ Not applicable. If yes, then provide the details below							
				Sl.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed		Amount not used for new asset or remained unutilized in Capital gains account (X)			
							Previous year in which asset acquired/constructed		Amount utilized out of Capital Gains account			
i	2020-21	54G/54GA										
ii	2021-22	54G/54GA										
iii	2022-23	54G/54GA										
b	Amount deemed to be short term capital gains u/s 54G/54GA, other than at 'a'											
c	Amount deemed to be short term capital gains as per Section 45(4) read with Section 9B of the Act						Sl. NO. 4b of form 5c					
	Amount deemed to be short term capital gains (Xi + Xii +Xiii + b +c)						A7					
8	Pass Through Income/Loss in the nature of Short Term Capital Gain, (Fill up schedule PTI) (A8a+ A8b + A8c)						A8					
a	Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable @ 15%				A8a							
b	Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable @ 30%				A8b							

Long-term Capital Gains	c	Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable at applicable rates							A8c			
	9	Amount of STCG included in A1 – A8 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA										
		Sl. No.	Amount of income	Item No. A1 to A8 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]	
		(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
		I										
		II										
	a	Total amount of STCG claimed as not chargeable to tax in India as per DTAA										A9a
	b	Total amount of STCG claimed as chargeable to tax at special rates in India as per DTAA										A9b
	10	Total Short-term Capital Gain (A1e+ A2c+ A3e+ A4a+ A4b+ A5e+ A6g+A7 + A8-A9a)										A10
	B	Long-term capital gain (LTCG) (Sub-items 6, 7& 8 are not applicable for residents)										
	1	From sale of land or building or both (fill up details separately for each property)(in case of co-ownership, enter your share of Capital Gain)										
		Date of purchase/ acquisition		DD/MM/YYYY		Date of sale/transfer		DD/MM/YYYY				
	a	i	Full value of consideration received/receivable							ai		
		ii	Value of property as per stamp valuation authority							aii		
		iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains [in case (aii) does not exceed 1.10 times (ai), take this figure as (ai), or else take (aii)]							aiii		
b	Deductions under section 48											
	i	Reduction as per clause (iii) of section 48 of the Act, read with rule 8AB of the Rules							bi			
	ii	Cost of acquisition							bii			
	iiia	Cost of acquisition with indexation							biia			
	iiib	Total cost of improvement with indexation							biib			
		(a) Cost of Improvement										
		(b) Year of Improvement										
		(c) Cost of Improvement with Indexation										
		Add Row										
	iii	Expenditure wholly and exclusively in connection with transfer							biib			
	iv	Total (bi+bi+bii +biib)							biv			
c	Balance (aiii – biv)							1c				
d	Deduction under section 54EC/54G/54GA (Specify details in item D below)							1d				
e	Long-term Capital Gains on Immovable property (1c – 1d)										B1e	
f	In case of transfer of immovable property, please furnish the following details (see note)											

		S.No.	Name of buyer(s)	PAN/Aadhaar No. of buyer(s)	Percentage share	Amount	Address of property, Country code, ZIP code	Pin code	State
		NOTE► Furnishing of PAN/Aadhaar No. is mandatory, if the tax is deducted under section 194-IA or is quoted by buyer in the documents. In case of more than one buyer, please indicate the respective percentage share and amount.							
2	From slump sale								
	a	i	Fair market value as per Rule 11UAE(2)				2ai		
		ii	Fair market value as per Rule 11UAE(3)				2aii		
		iii	Full value of consideration (higher of ai or aii)				2aiii		
	b	Net worth of the under taking or division				2b			
	c	Balance (2aiii – 2b)				2c			
	d	Deduction u/s 54EC				2d			
	e	Long term capital gains from slump sale (2c-2d)							B2e
3	From sale of bonds or debenture (other than capital indexed bonds issued by Government)								
	a	Full value of consideration				3a			
		Deductions under section 48							
		i	Reduction as per clause (iii) of section 48 of the Act, read with rule 8AB of the Rules				bi		
		ii	Cost of acquisition without indexation				bii		
		iii	Cost of improvement without indexation				biii		
		iv	Expenditure wholly and exclusively in connection with transfer				Biv		
		v	Total (bi + bii +biii+biv)				bv		
c	LTCG on bonds or debenture – (3a-bv)							B3c	
4	From sale of listed securities (other than a unit) or zero coupon bonds where proviso under section 112(1) is applicable								
	a	Full value of consideration				4a			
		Deductions under section 48							
		i	Reduction as per clause (iii) of section 48 of the Act, read with rule 8AB of the Rules				bi		
		ii	Cost of acquisition without indexation				bii		
		iii	Cost of improvement without indexation				biii		
		iv	Expenditure wholly and exclusively in connection with transfer				Biiiv		
		v	Total (bi + bii +biii+biv)				bv		
c	Long Term Capital Gains on assets at B4 (4a – bv)							4c	
5	From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A								
	Long-term Capital Gains on sale of capital assets at B5(Column 14 of schedule 112A)							B5	
6	For NON-RESIDENTS- from sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)								
	LTCG computed without indexation benefit							B6	
7	For NON-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)©, (ii) units referred in sec. 115AB, (iii) bonds or GDR as referred in sec. 115AC, (iv) securities by FII as referred to in sec. 115AD								

			a	i	In case securities sold include shares of a company other than quoted shares, enter the following details				
					a	Full value of consideration received/receivable in respect of unquoted shares	ia		
					b	Fair market value of unquoted shares determined in the prescribed manner	ib		
					c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic		
				ii	Full value of consideration in respect of securities other than unquoted shares	aii			
				iii	Total (ic + ii)	aiii			
			b	Deductions under section 48					
				i	Reduction as per clause (iii) of section 48 of the Act, read with rule 8AB of the Rules	bi			
				ii	Cost of acquisition without indexation	bii			
				iii	Cost of improvement without indexation	biii			
iv	Expenditure wholly and exclusively in connection with transfer	biiv							
v	Total (bi + bii +biii+biv)	bv							
c	Long-term Capital Gains on assets at 7 above in case of NON-RESIDENT (aiii-bv)				B7c				
8	For NON-RESIDENTS - From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A								
	Long-term Capital Gains on sale of capital assets at B8 (Column 14 of 115AD(1)(b)(iii) proviso)					B8			
9	From sale of assets where B1 to B8 above are not applicable								
			a	i	In case assets sold include shares of a company other than quoted shares, enter the following details				
					a	Full value of consideration received/receivable in respect of unquoted shares	ia		
					b	Fair market value of unquoted shares determined in the prescribed manner	ib		
					c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic		
				ii	Full value of consideration in respect of assets other than unquoted shares	aii			
				iii	Total (ic + ii)	aiii			
			b	Deductions under section 48					
				i	Reduction as per clause (iii) of section 48 of the Act, read with rule 8AB of the Rules	bi			
				ii	Cost of acquisition with indexation	bii			
				iii	Cost of improvement with indexation	biii			
				iv	Expenditure wholly and exclusively in connection with transfer	biiv			
				v	Total (bi + bii +biii+biv)	bv			
			c	Balance (aiii - bv)				9c	
			d	Deduction under section 54D/54G/54GA (Specify details in item D below)				9d	
			e	Long-term Capital Gains on assets at B9 above (9c- 9d)				B9e	
10	Amount deemed to be long-term capital gains								
a	Whether any amount of unutilized capital gain on asset transferred during the previous year shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? ☐ Yes ☐ No ☐ Not applicable. If yes, then provide the details below								
S.no	Previous year in which asset transferred	Section under which deduction claimed in	New asset acquired/constructed	Amount not used for new asset or remained unutilized					

[illegible]

			(iva) Date of Deposit	(ivb) Account Number	(ivc) IFS Code		
			ddmm/yyyy				
		v	Amount of deduction claimed	av			
	b	Deduction claimed u/s 54EC					
		i	Date of transfer of original asset	bi	dd/mm/yyyy		
		ii	Amount invested in specified/notified bonds (not exceeding fifty lakh rupees)	bii			
		iii	Date of investment	biii	dd/mm/yyyy		
		iv	Amount of deduction claimed	biv			
	c	Deduction claimed u/s 54G					
		i	Date of transfer of original asset	ci	dd/mm/yyyy		
		ii	Cost and expenses incurred for purchase or construction of new asset	cii			
		iii	Date of purchase/construction of new asset in an area other than urban area	ciii	dd/mm/yyyy		
		iv	Amount deposited in Capital Gains Accounts Scheme before due date	civ			
			(iva) Date of Deposit	(ivb) Account Number	(ivc) IFS Code		
			ddmm/yyyy				
		v	Amount of deduction claimed	cv			
	d	Deduction claimed u/s 54GA					
		i	Date of transfer of original asset from urban area	di	dd/mm/yyyy		
		ii	Cost and expenses incurred for purchase or construction of new asset	dii			
		iii	Date of purchase/construction of new asset in SEZ	diii	dd/mm/yyyy		
		iv	Amount deposited in Capital Gains Accounts Scheme before due date	div			
			(iva) Date of Deposit	(ivb) Account Number	(ivc) IFS Code		
			ddmm/yyyy				
		v	Amount of deduction claimed	dv			
	e	Total deduction claimed (1a + 1b + 1c + 1d)					
	E						

E Set-off of current year capital losses with current year capital gains (excluding amounts included in A9a & B12a which is NOT chargeable under DTAA)

Sl.	Type of Capital Gain	Gain of current year (Fill this column only if computed figure is positive)	Short term capital loss set off				Long term capital loss set off			Current year's capital gains
			15%	30%	applicable rate	DTA A rates	10%	20%	DTA A rates	remaining after set off (9=1-2-3-4-5-6-7-8) remaining after set off (9=1-2-3-4-5-6-7-8)
		1	2	3	4	5	6	7	8	9

i	Loss to be set off (Fill this row if figure computed is negative) →			(A3e* + A4a* +A8a*)	(A5e* + A8b*)	(A1e*+ A2c*+A4b*+A6g * +A7*+A8c*)	A9b	(B4c*+ B5*+ B7c*+ B8*+ B9e* B11a1*+B11a2 *)	(B1e*+ B2e*+B3c*+B6*+B9e* + B10*+ B11b*)	B12b	
ii		15 %	(A3e*+ A4a*+ A8a*)								
iii	Short term	30 %	(A5e*+ A8b*)								
iv	Long term capital gain	applicabl e rate	(A1e*+ A2c*+A4b*+A6g* +A7*+A8c*)								
v		DTAA rates	A9b								
vi	Long term capita l gain	10 %	(B4c*+ B5*+ B7c*+ B8*+ B9e* B11a1*+B11a2*)								
vii	Long term capita l gain	20 %	(B1e*+ B2e*+B3c*+B6*+B9e* + B10*+ B11b*)								
viii		DTAA rates	B12b								
ix	Total loss set off (ii + iii + iv + v + vi + vii + viii)										
x	Loss remaining after set off (i-ix)										
The figures of STC G in this table (A1e* etc.) are the amounts of STC G computed in respective column (A1-A8) as reduced by the amount of STC G not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.											
The figures of LTC G in this table (B1e* etc.) are the amounts of LTC G computed in respective column (B1-B11) as reduced by the amount of LTC G not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.											
F Information about accrual/receipt of capital gain											
	Type of Capital gain / Date					Upto 15/6 (i)	16/6 to 15/9 (ii)	16/9 to 15/12 (iii)	16/12 to 15/3 (iv)	16/3 to 31/3 (v)	
1	Short-term capital gains taxable at the rate of 15% Enter value from item 5vi of schedule BFLA, if any.										
2	Short-term capital gains taxable at the rate of 30% Enter value from item 5vii of schedule BFLA, if any.										
3	Short-term capital gains taxable at applicable rates Enter value from item 5viii of schedule BFLA, if any.										
4	Short-term capital gains taxable at DTAA rates Enter value from item 5ix of schedule BFLA, if any.										
5	Long- term capital gains taxable at the rate of 10% Enter value from item 5x of schedule BFLA, if any.										
6	Long- term capital gains taxable at the rate of 20% Enter value from item 5xi of schedule BFLA, if any.										
7	Long- term capital gains taxable at the rate DTAA rates Enter value from item 5xii of schedule BFLA, if any.										
8	Capital gains on transfer of Virtual Digital Asset taxable at the rate of 30% Enter value from item 17B of schedule SI, if any										

115AD(1)(b)(iii) proviso			For NON-RESIDENTS – From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A												
Sl. No.	Share/unit acquired	ISIN Code	Name of the Share/ Unit	No. of Shares/ Units	Sale-price per Share/ Unit	Full Value of Consideration -if shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) -If shares are acquired after 31.01.2018- Please enter full of consideration	Cost of acquisition without indexation Higher of 8 and 9	Cost of acquisition	If the long term capital asset was acquired before 01.02.2018, Lower of 6 and 11	Fair Market Value per share/unit as on 31 st January,2018	Total Fair Market Value of capital asset as per section 55(2)(ac)-(4*10)	Expenditure wholly and exclusively in connection with transfer	Total deductions (7+12)	Balance (6-13) Item 8 of LTCG Schedule of ITR5	
(Col 1)	(Col 1a)	(Col 2)	(Col 3)	(Col 4)	(Col 5)	(Col 6)	(Col 7)	(Col 8)	(Col 9)	(Col 10)	(Col 11)	(Col 12)	(Col 13)	(Col 14)	
1															
2															
3															
4															
Add Rows															
Total															

Schedule VDA		Income from transfer of Virtual Digital Assets (Note: Details of every transaction are to be filled, wherein every 'transfer' is a transaction)				
Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed (Business/Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (entire in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
Add Rows						
A. Total (Sum of all Positive Incomes of Business Income in Col. 7)						(Item No. 3f of Schedule BP)
B. Total (Sum of all Positive Incomes of Capital Gain in Col. 7)						(Item No. C 2 of Schedule CG)

Schedule OS		Income from other sources						
OTHER SOURCES	1 Gross Income chargeable to tax at normal applicable rates (1a+ 1b+ 1c+ 1d + 1e)					1		
	a	Dividends, Gross (ai + aii)			1a			
		i	Dividend income other than (ii)	ai				
		ii	Dividend income u/s 2(22)(e)	aii				
	b	Interest, Gross (bi + bii + biii + biv+ bv)			1b			
		i	From Savings Bank		bi			
		ii	From Deposits (Bank/ Post Office/ Co-operative) Society/)		bii			
		iii	From Income-tax Refund		biii			
		iv	In the nature of Pass through income/ loss		biv			
		v	O thers		bv			
	c	Rental income from machinery, plants, buildings, etc., Gross			1c			
	d	Income of the nature referred to in section 56(2)(x) which is chargeable to tax (di + dii + diii + div + dv)			1d			
		i	Aggregate value of sum of money received without consideration		di			
		ii	In case immovable property is received without consideration, stamp duty value of property		dii			
		iii	In case immovable property is received for inadequate consideration, stamp duty value of property in excess of such consideration		diii			
		iv	In case any other property is received without consideration, fair market value of property		div			
		v	In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration		dv			
		e	Any other income (please specify nature)			1e		
		Sl. No.	Nature				Amount	
		1	Any specified sum received by a unit holder from a business trust during the previous year as referred to in section 56(2)(xii)					
			Rows can be added as required					
		2 Income chargeable at special rates (2ai + 2aai + 2b+ 2c+ 2d + 2e related to sl. no. 1)					2	
			ai	Winnings from lotteries, crossword puzzles, races, card games etc. chargeable u/s 115BB	2a			
			aai	Income by way of winnings from online games chargeable u/s 115BBJ	2ab			
		b	Income chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi)	2b				
		i	Cash credits u/s 68	bi				
		ii	Unexplained investments u/s 69	bii				
		iii	Unexplained money etc. u/s 69A	biii				
		iv	Undisclosed investments etc. u/s 69B	biv				
			Investments etc. u/s 69B					
		v	Unexplained expenditure etc. u/s 69C	bv				
		vi	Amount borrowed or repaid on hundi u/s 69D	bvi				
		c	Any other income chargeable at special rate (total of ci to cxii)	2c				
		i	Dividends received by non-resident (not being company) or foreign company chargeable u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A)	ci				

			ia	Dividend received by non-resident (not being company) or foreign company from a unit in an International Financial Services Centre, as referred to in sub-section (1A) of section 80LA chargeable under proviso to section 115A(1)(a)(A)	cia			
			ii	Interest received from Government or Indian concern on foreign currency debts chargeable u/s 115A(1)(a)(ii)	cii			
			iii	Interest received from Infrastructure Debt Fund chargeable u/s 115A(1)(a)(iia)	ciii			
			iv	Interest referred to in section 194LC(1) - chargeable u/s 115A(1)(a)(iiaa) @ 5%	civ			
			v	Interest referred to in Proviso to section 194LC(1) - chargeable u/s 115A(1)(a)(iiaa)@4%	cv			
			vi	Interest referred to in section 194LD - chargeable u/s 115A(1)(a)(iiab)	cvi			
			vii	Distributed income being interest referred to in section 194LBA - chargeable u/s 115A(1)(a)(iiac)	cvii			
			viii	Income from units of UTI or other Mutual Funds specified in section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii)	cviii			
			ix	Income from royalty or fees for technical services received from Government or Indian concern - chargeable u/s 115A(1)(b) (A) & 115A(1)(b)(B)	cix			
			x	Income by way of interest from bonds purchased in foreign currency by non-residents - chargeable u/s 115AC	cx			
			xi	Income by way of dividend from GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC	cxii			
			xii	Income (other than dividend) received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)	cxiii			
			xiii	Income by way of interest received by an FII on bonds or Government securities referred to in section 194LD - chargeable as per proviso to section 115AD(1)(i)	cxiv			
			xiv	Income received by non-residents sportsmen or sports associations chargeable u/s 115BBA	cxv			
			xv	Anonymous Donations in certain cases chargeable u/s 115BBC				
			xvi	Income by way of royalty from patent developed and registered in India - chargeable u/s 115BBF	cxvi			
			xvii	Income by way of transfer of carbon credits - chargeable u/s 115BBG	cxvii			
			xviii	Investment Income of a Non-Resident Indian - chargeable u/s 115E	cxviii			
			xix	115AB(1)(a) - Income in respect of units - off-shore fund	cxix			
			xx	Income being dividend received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)	cxx			
			xxi	Income being dividend received by a specified fund in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)	cxxi			
			xxii	Income (other than dividend) received by a specified fund in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)	cxxii			
			d	Pass through income in the nature of income from other sources claimed as chargeable at special rates (drop down to be provided)			2d	
			e	Amount included in 1 and 2 above, which is claimed as chargeable at special rates in India as per DTAA (total of column (2) of table below)			2e	

	Sl. No.	Amount of income	Item No. 1a, 1b to 1d to No. 2a to 2d in which included	Country name & code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]											
												(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
												I									
												II									
3	Deductions under section 57 (other than those relating to income chargeable at special rates under 2a, 2b, 2c, 2d & 2e)																				
	A	Expenses / Deductions other than "C"							3a												
	B	Depreciation (available only if income offered in 1c)							3b												
	C	Interest expenditure on dividend u/s 57(i) (available only if income offered in 1a)							3c												
	ci	Eligible Interest expenditure u/s 57(i) – computed value							3ci												
	d	Total							3d												
4	Amounts not deductible u/s 58										4										
5	Profits chargeable to tax u/s 59										5										
6	Net Income from other sources 1(after reducing income related to DTAA portion)-3+4+5 (If negative take the figure to 4i of schedule CYLA)										6										
7	Income from other sources (other than from owning and maintaining race horses) (2 + 6) (enter 6 as nil, if negative)										7										
8	Income from the activity of owning race horses																				
	a	Receipts							8a												
	b	Deductions under section 57 in relation to receipts at 8a only							8b												
	c	Amounts not deductible u/s 58							8c												
	d	Profits chargeable to tax u/s 59							8d												
	e	Balance (8a - 8b + 8c + 8d) (if negative take the figure to 10 xvii of Schedule CFL)								8e											
9	Income under the head "Income from other sources" (7+ 8e) (take 8e as nil if negative)										9										
10	Information about accrual/receipt of income from Other Sources																				
	S.No.	Other Source Income			Upto 15/6	From 16/6 to 15/9	From 16/9 to 15/12	From 16/12 to 15/3	From 16/3 to 31/3												
					(i)	(ii)	(iii)	(iv)	(v)												
	1	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)																			
	2	Income by way of winnings from online games u/s 115BBJ																			
	3	Dividend Income referred in Sl. No 1a(i)																			
	4	Dividend Income u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A) @ 20% (Including PTI Income)																			
	5	Dividend income under proviso to sec 115A(1)(a)(A) @10% (Including PTI Income)																			
	6	Dividend Income u/s 115AC @ 10% (Including PTI Income)																			

	7	Dividend Income (other than units referred to in section 115AB) received by a FII u/s 115AD(1)(i) @ 20% (Including PTI Income)						
	8	Dividend Income (other than units referred to in section 115AB) received by a specified fund u/s 115AD(1)(i) @ 10% (Including PTI Income)						
	9	Dividend income chargeable at DTAA Rates						

Schedule CYLA		Details of Income after Set off of current year losses						
CURRENT YEAR LOSS ADJUSTMENT	Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation or specified business loss) of the current year set off	Other sources loss (other than loss from race horses and amount chargeable to special rate of tax) of the current year set off	Current year's Income remaining after set off	
			1	2	3	4	5=1-2-3-4	
	i	Loss to be set off (Fill this row only, if computed figure is negative) →		(3 of Schedule – HP)	(2v of item E of Schedule BP)	(6 of Schedule-OS)		
	ii	House property	(3 of Schedule HP)					
	iii	Business (excluding Income from life insurance business u/s 115B, speculation income and income from specified business)	(A37 of Schedule BP)					
	iv	Income from life insurance business u/s 115B	(3iv of item E of Sch. BP)					
	v	Speculation income	(3ii of item E of Sch. BP)					
	vi	Specified business income u/s 35AD	(3iii of item E of Sch. BP)					
	vii	Short-term capital gain taxable @ 15%	(9ii of item E of Schedule CG)					
	viii	Short-term capital gain taxable @ 30%	(9iii of item E of Schedule CG)					
	ix	Short-term capital gain taxable at applicable rates	(9iv of item E of Schedule CG)					
	x	Short-term capital gain taxable at special rates in India as per DTAA	(9v of item E of Schedule CG)					
	xi	Long term capital gain taxable @ 10%	(9vi of item E of Schedule CG)					
	xii	Long term capital gain taxable @ 20%	(9vii of item E of Schedule CG)					
	xiii	Long term capital gains taxable at special rates in India as per DTAA	(9viii of item E of Schedule CG)					
	xiv	Net income from other sources chargeable at normal applicable rates	(6 of Schedule OS)					
	xv	Profit from the activity of owning and maintaining race horses	(8e of Schedule OS)					
	xvi	Income from other sources taxable at special rates in India as per DTAA	(2e of Schedule OS)					
	xvii	Total loss set off						
	xviii	Loss remaining after set-off (i – xvii)						

CURRENT YEAR LOSS ADJUSTMENT

Schedule BFLA		Details of Income after Set off of Brought Forward Losses of earlier years						
BROUGHT FORWARD LOSS ADJUSTMENT	Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off	
			1	2	3	4	5	
	i	House property	(5ii of Schedule CYLA)	(B/f house property loss)				
	ii	Business (excluding Income from life insurance business u/s 115B, speculation income and income from specified business)	(5iii of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss) (Note: B/F loss set off will be restricted to business income excluding income u/s 44BB)	Note: B/F depreciation set off will be restricted to business income excluding income u/s 44BB)			
	iii	Income from life insurance business u/s 115B	(5iv of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss)				
	iv	Speculation Income	(5v of Schedule CYLA)	(B/f normal business or speculation loss)				
	v	Specified Business Income	(5vi of Schedule CYLA)	(B/f normal business or specified business loss)				
	vi	Short-term capital gain taxable @ 15%	(5vii of Schedule CYLA)	(B/f short-term capital loss)				
	vii	Short-term capital gain taxable @ 30%	(5viii of Schedule CYLA)	(B/f short-term capital loss)				
	viii	Short-term capital gain taxable at applicable rates	(5ix of Schedule CYLA)	(B/f short-term capital loss)				
	ix	Short-term capital gain taxable at special rates in India as per DTAA	(5x of Schedule CYLA)	(B/f short-term capital loss)				
	x	Long-term capital gain taxable @ 10%	(5xi of Schedule CYLA)	(B/f short-term or long-term capital loss)				
	xi	Long term capital gain taxable @ 20%	(5xii of Schedule CYLA)	(B/f short-term or long-term capital loss)				
	xii	Long term capital gains taxable at special rates in India as per DTAA	(5xiii of Schedule CYLA)	(B/f short-term or long-term capital loss)				
	xiii	Net income from other sources chargeable at normal applicable rates	(5xiv of Schedule CYLA)					
	xiv	Profit from owning and maintaining race horses	(5xv of Schedule CYLA)	(B/f loss from horse races)				
	xv	Income from other sources income taxable at special rates in India as per DTAA	(5xvi of Schedule CYLA)					
	xvi	Total of brought forward loss set off						
	xvii	Current year's income remaining after set off Total of (5i + 5ii + 5iii+ 5iv + 5v + 5vi + 5vii + 5viii + 5ix + 5x + 5xi + 5xii + 5xiii + 5xiv + 5xv)						

BROUGHT FORWARD LOSS ADJUSTMENT

[illegible]

Schedule UD		Unabsorbed depreciation and allowance under section 35(4)						
Sl No	Assessment Year	Depreciation				Allowance under section 35(4)		
		Amount of brought forward unabsorbed depreciation	Amount as adjusted on account of opting for taxation under section 115BAD or 115BAC(1A)	Amount of depreciation set-off against the current year income	Balance carried forward to the next year	Amount of brought forward unabsorbed allowance	Amount of allowance set-off against the current year income	Balance Carried forward to the next year
(1)	(2)	(3)	3(a)	(4)	(5)	(6)	(7)	(8)
i	Current Assessment Year							
ii								
iii								
iv								
v	Total			(3xvi of BFLA)			(4xvi of BFLA)	

Schedule ICDS		Effect of Income Computation Disclosure Standards on profit			
Sl. No.	ICDS	Increase in profit (Rs.)	Decrease in profit (Rs.)	Net effect (Rs.)	
(1)	(2)	(3)	(4)	(5)	
I	Accounting Policies				
II	Valuation of Inventories (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)				
III	Construction Contracts				
IV	Revenue Recognition				
V	Tangible Fixed Assets				
VI	Changes in Foreign Exchange Rates				
VII	Government Grants				
VIII	Securities (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)				
IX	Borrowing Costs				
X	Provisions, Contingent Liabilities and Contingent Assets				
XI	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X)				

Schedule 10AA		Deduction under section 10AA					
DEDUCTION U/S 10AA	Deductions in respect of units located in Special Economic Zone						
	Sl	Undertaking	Assessment year in which unit begins to manufacture/produce/provide services	Sl	Amount of deduction		
	a	Undertaking No.1		a	(item 17 of Annexure A of Form 56F for Undertaking 1)		
	b	Undertaking No.2		b	(item 17 of Annexure A of Form 56F for Undertaking 2)		
	c	Total deduction under section 10AA (a + b)					

Schedule 80G		Details of donations entitled for deduction under section 80G					
DETAILS OF DONATIONS	A	Donations entitled for 100% deduction without qualifying limit					
		Name and address of donee	PAN of Donee	Amount of donation		Eligible Amount of donation	
				Donation in cash	Donation in other mode	Total Donation	
	i						
	ii						
	iii	Total					

	B		Donations entitled for 50% de duction wi thout qualifying limit						
			Name and address of donee		PAN of Donee		Amount of donation		Eligible Amount of donation
							Donation in cash	Donation in other mode	Total Donation
			i						
			ii						
iii		Total							
C		Donations entitled for 100% de duction subject to qualifying limit							
		Name and address of donee		PAN of Donee		Amount of donation		Eligible Amount of donation	
						Donation in cash	Donation in other mode	Total Donation	
		i							
		ii							
iii		Total							
D		Donations entitled for 50% de duction subject to qualifying limit							
		Name and address of donee		PAN of Donee	ARN (Donation Reference Number)	Amount of donation		Eligible Amount of donation	
						Donation in cash	Donation in other mode	Total Donation	
		i							
		ii							
iii		Total							
E		Total donations (Aiii + Biii + Ciii + Diii)							

Schedule 80GGA			Details of donations for scientific research or rural development				
S. No.	Relevant clause under which deduction is claimed (drop down to be provided)	Name and address of donee	PAN of Donee	Amount of donation			Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation	
i							
ii							
	Total donation						

Schedule 80GGC		Details of contributions made to political parties					
S. No.	Date	Amount of contribution			Eligible amount of contribution	Transaction Reference number for UPI transfer or Cheque number/IMPS/NEFT/RTGS	IFS code of Bank
		Contribution in cash	Contribution in other mode	Total Contribution			
i							
	(add rows)						
	Total contribution						

Schedule 80IAC		Deduction in respect of eligible start-up [to be filled only if answer to A19(g) is 'Yes']			
Sl. No.	Date of incorporation of Startup	Nature of business	Certificate number as obtained from Inter Ministerial Board of Certification	First AY in which deduction was claimed	Amount of deduction claimed for current AY
(1)	(2)	(3)	(4)	(5)	(6)

Schedule 80LA		De deduction in respect of offshore banking unit or IFSC					
Sub-section in which de deduction is claimed							
Sl. No.	Type of entity	Type of income of the unit	Authority granting registration	Date of registration	Registration number	First AY during which de deduction is claimed	Amount of de deduction claimed for current AY
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
(add row option to be provided)							
Total							

Schedule RA		Details of donations to research associations etc. [deduction under sections 35(1)(ii) or 35(1)(ia) or 35(1)(iii) or 35(2AA)]						
		Name and address of donee		PAN of Donee	Amount of donation			Eligible Amount of donation
					Donation in cash	Donation in other mode	Total Donation	
		i						
		ii						
		iii	Total					

Schedule 80-IA		De ductions under section 80-IA					
	a	De du ction in respect of profits of an enterprise referred to in section 80-IA(4)(i) [Infrastructure facility]	a1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)		
			a2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)		
	b	De du ction in respect of profits of an undertaking referred to in section 80-IA(4)(iv) [Power]	b1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)		
			b2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)		
	c	Total de du ctions under section 80-IA (a1 + a2 + b1 + b2)					c

Schedule 80-IB		Deductions under section 80-IB				
	a	Deduction in respect of industrial undertaking located in Jammu & Kashmir or Ladakh [Section 80-IB(4)]	a1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
			a2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
	b	Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)]	b1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
			b2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
	c	Deduction in the case of an undertaking developing and building housing projects [Section 80-IB(10)]	c1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
			c2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
	d	Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits, vegetables, meat, meat products, poultry, marine or dairy products [Section 80-IB(11A)]	d1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
			d2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
	e	Deduction in the case of an undertaking engaged in integrated business of handling, storage and	e1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	

	transportation of food grains [Section 80-IB(11A)]	e2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
f	Total deduction under section 80-IB (Total of a1 to e2)				f

Schedule 80-IC or 80-IE		Deductions under section 80-IC or 80-IE			
DEDUCTION U/S 80-IC	a	Deduction in respect of undertaking located in Sikkim			a1 Undertaking no. 1 (30 of Form 10CCB of the undertaking)
					a2 Undertaking no. 2 (30 of Form 10CCB of the undertaking)
	b	Deduction in respect of undertaking located in Himachal Pradesh			b1 Undertaking no. 1 (30 of Form 10CCB of the undertaking)
					b2 Undertaking no. 2 (30 of Form 10CCB of the undertaking)
	c	Deduction in respect of undertaking located in Uttaranchal			c1 Undertaking no. 1 (30 of Form 10CCB of the undertaking)
					c1 Undertaking no. 2 (30 of Form 10CCB of the undertaking)
	d	Deduction in respect of undertaking located in North-East			
	da	Assam	da1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			da2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	db	Arunachal Pradesh	db1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			db2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	dc	Manipur	dc1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			dc2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	dd	Mizoram	dd1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			dd2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	de	Meghalaya	de1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			de2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	df	Nagaland	df1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			df2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	dg	Tripura	dg1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			dg2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	dh	Total deduction for undertakings located in North-east (total of da1 to dg2)			Dh
	e	Total deduction under section 80-IC or 80-IE (a + d + c + dh)			E

Schedule 80P		Deductions under section 80P		
		Nature of Business Code	Income	Amount eligible for deduction
1	Sec.80P(2)(a)(i) Banking/Credit Facilities to its members			
2	Sec.80P(2)(a)(ii) Cottage Industry			
3	Sec.80P(2)(a)(iii) Marketing of Agricultural produce grown by its members			
4	Sec.80P(2)(a)(iv) Purchase of Agricultural Implements, seeds, live-stocks or other articles intended for agriculture for the purpose of supplying to its members.			
5	Sec.80P(2)(a)(v) Processing, without the aid of power, of the agricultural Produce of its members.			
6	Sec.80P(2)(a)(vi) Collective disposal of Labour of its members			

7	Sec.80P(2)(a)(vii) Fishing or allied activities for the purpose of supplying to its members.			
8	Sec.80P(2)(b) Primary cooperative society engaged in supplying Milk, oilseeds, fruits or vegetables raised or grown by its members to Federal cooperative society engaged in supplying Milk, oilseeds, fruits or vegetables/Government or local authority/Government Company / corporation established by or under a Central, State or Provincial Act			
9	Sec.80P(2)(c)(i) Consumer Cooperative Society Other than specified in 80P(2a) or 80P(2b)			
10	Sec.80P(2)(c)(ii) Other Cooperative Society engaged in activities Other than specified in 80P(2a) or 80P(2b)			
11	Sec.80P(2)(d) Interest/Dividend from Investment in other co-operative society			
12	Sec.80P(2)(e) Income from Letting of godowns/ warehouses for storage, processing / facilitating the marketing of commodities			
13	Sec.80P(2)(f) Others			
14	Total			

Schedule VI-A		Deductions under Chapter VI-A			
TOTAL DEDUCTIONS	1	Part B- Deduction in respect of certain payments			
	a	80G		b	80GGA
	c	80GGC			
	Total Deduction under Part B (a + b + c)				1
	2	Part C - Deduction in respect of certain incomes			
	d	80-IA	(c of Schedule 80-IA)	e	80-IAB
	f	80-IAC	(6 of Schedule 80-IAC)	g	80-IB
	h	80-IBA		i	80-IC/80-IE
	j	80JJA		k	80JJAA
	l	80LA(1)	(8 of Schedule 80-LA)	m	80LA(1A)
	n	80P			
	Total Deduction under Part C (total of d to n)				2
	3	Total deductions under Chapter VI-A (1 + 2)			
					3

Schedule AMT		Computation of Alternate Minimum Tax payable under section 115JC			
1	Total Income as per item 13 of PART-B-TI				1
2	Adjustment as per section 115JC(2)				
	a	Deduction Claimed under any section included in Chapter VI-A under the heading "C.—Deductions in respect of certain incomes"	2a		
	b	Deduction Claimed u/s 10AA	2b		
	c	Deduction claimed u/s 35AD as reduced by the amount of depreciation on assets on which such deduction is claimed			
	d	Total Adjustment (2a + 2b + 2c)	2d		
3	Adjusted Total Income under section 115JC(1) (1+2d)				3
a	Adjusted Total Income u/s 115JC from units located in IFSC, if any				
b	Adjusted Total Income u/s 115JC from other Units (3-3a)				
4	Tax payable under section 115JC(1) [(9% of (3a) + 18.5% or 15% of (3b) as applicable)] (In the case of AOP, BOI, AJP this is applicable if 3 is greater than Rs. 20 lakh)				4

Schedule AMTC		Computation of tax credit under section 115JD			
1	Tax under section 115JC in assessment year 2024-25 (1d of Part-B-TII)				1
2	Tax under other provisions of the Act in assessment year 2024-25 (2g of Part-B-TII)				2
3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]				3
4	Utilisation of AMT credit Available (Sum of AMT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of AMT Credit Brought Forward)				

	S.No	Assessment Year (AY) (A)	AMT Credit			AMT Credit Utilised during the Current Assessment Year (C)	Balance AMT Credit Carried Forward (D) = (B3) – (C)
			Gross (B1)	Set-off in earlier assessment years (B2)	Balance brought forward to the current assessment year (B3) = (B1) – (B2)		
	i	2011-12					
	ii	2012-13					
	iii	2013-14					
	iv	2014-15					
	v	2015-16					
	vi	2016-17					
	vii	2017-18					
	viii	2018-19					
	ix	2019-20					
	x	2020-21					
	xi	2021-22					
	xii	2022-23					
	xiii	2023-24					
	xiv	Current AY (enter 1 -2, if 1>2 else enter 0)					
	xv	Total					
5	Amount of tax credit under section 115JD utilised during the year [total of item No. 4 (C)]					5	
6	Amount of AMT liability available for credit in subsequent assessment years [total of 4 (D)]					6	

Schedule SI

SPECIAL RATE	SI No	Section/Description	☒	Special rate (%)	Income(i)	Tax thereon (ii)
	1	111A or section 115AD(1)(ii)- Proviso (STC G on shares/equity oriented MF on which STT paid)	☐	15	(part of 5vi of Schedule BFLA)	
	2	115AD (STCG for FIIs on securities where STT not paid)	☐	30	(part of 5vii of Schedule BFLA)	
	3	112 proviso (LTC G on listed securities/ units without indexation)	☐	10	(part of 5x of Schedule BFLA)	
	4	112(1)(c)(iii) (LTC G for non-resident on unlisted securities)	☐	10	(part of 5x of Schedule BFLA)	
	5	115AB (LTC G for non-resident on units referred in section 115AB)	☐	10	(part of 5x of Schedule BFLA)	
	6	115AC (LTC G for non-resident on bonds/GDR)	☐	10	(part of 5x of Schedule BFLA)	
	7	115AD (LTC G for FII on securities)	☐	10	(part of 5x of Schedule BFLA)	
	8	112 (LTC G on others)	☐	20	(5xi of Schedule BFLA)	
	9	112A or section 115AD(1)(b)(iii)-Proviso (LTC G on sale of shares or units on which STT is paid)	☐	10	(5x of Schedule BFLA)	
	10	STC G chargeable at special rates in India as per DTAA	☐		(part of 5ix of Schedule BFLA)	
	11	LTC G Chargeable at special rates in India as per DTAA	☐		(part of 5xii of Schedule BFLA)	

12	115B (Profits and gains of life insurance business)	☐	12.50	(5iii of Schedule BFLA)	
13a	115AC (Income by way of interest received by a non-resident from bonds purchased in foreign currency)	☐	10	(part of 2cx of Schedule OS)	
13b	115AC (Income by way of dividend received by non-resident from GDR purchased in foreign currency)	☐	10	(part of 2cxiof Schedule OS)	
14	115BB (Winnings from lotteries, puzzles, races, games etc.)	☐	30	(2ai of Schedule OS)	
15	115BBJ (Winnings from online games)	☐	30	(2aii of Schedule OS)	
16	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	☐	60	(2b of Schedule OS)	
17	115BBF (Income from patent)				
	a Income under head business or profession	☐	10	(3d of Schedule BP)	
	b Income under head other sources	☐	10	(2cxv of Schedule OS)	
18	115BBG (Income from transfer of carbon credits)				
	a Income under head business or profession	☐	10	(7e of Schedule BP)	
	b Income under head other sources	☐	10	(2cxvi of Schedule OS)	
19	115BBH-Tax on Income from Virtual Digital asset				
	a. Income under head business or profession	☐	30	3f of Schedule BP	
	b. Income under head Capital Gain	☐	30	(C2 of Schedule CG)	
20	115A(1)(b)(A) & 115A(1)(b)(B) (Income of a non-resident from Royalty)	☐	10	(part of 2cviii of Schedule OS)	
21	Income from other sources chargeable at special rates in India as per DTAA	☐		(part of 2e of Schedule OS)	
22	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15% u	☐	15	(part of 5vi of Schedule BFLA)	
23	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30%	☐	30	(part of 5vii of Schedule BFLA)	
24	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10%	☐	10	(part of 5x of Schedule BFLA)	
25	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% - u/s other than 112A	☐	10	(part of 5ix of Schedule BFLA)	
26	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%	☐	20	(part of 5xi of Schedule BFLA)	
27	Pass through income in the nature of income from other sources chargeable at special rates	☐		(2d of Schedule OS)	
28	Any other income chargeable at special rates (Please choose from dropdown menu)	☐		(part of 2c of Schedule OS)	
	Total				

Schedule IF		Information regarding partnership firms in which you are partner						
FIRMS IN WHICH PARTNER	Number of firms in which you are partner							
	Sl. No.	Name of the Firm	PAN of the firm	Whether the firm is liable for audit? (Yes/No)	Whether section 92E is applicable to firm? (Yes/ No)	Percentage Share in the profit of the firm	Amount of share in the profit I	Capital balance on 31 st March in the firm ii
	1							
	2							
	3							
	4	Total						

Schedule EI		Details of Exempt Income (Income not to be included in Total Income or not chargeable to tax)					
EXEMPT INCOMES	1	Interest income					1
	2	i	Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules)	i			
		ii	Expenditure incurred on agriculture	ii			
		iii	Unabsorbed agricultural loss of previous eight assessment years	iii			
		iv	Agricultural income portion relating to Rule 7, 7A, 7B(1), 7B(1A) and 8 (from Sl.No. 38 of Sch. BP)	iv			
	v	Net Agricultural income for the year (i – ii – iii + iv) (enter nil if loss)					2

	vi	In case the net agricultural income for the year exceeds Rs.5 lakh, please furnish the following details (Fill up details separately for each agricultural land)							
		a	Name of district along with pin code in which agricultural land is located						
		b	Measurement of agricultural land in Acre						
		c	Whether the agricultural land is owned or held on lease (drop down to be provided)						
		d	Whether the agricultural land is irrigated or rain-fed (drop down to be provided)						
	3	Other exempt income (please specify) (3a+3b)						3	
	a	Income u/s 10(23FB) or 10(23FBA) or 10 (23FC) or 10(23FCA) or 10(23FE) or 10(23FF) or 10(4D) (Please provide details of Acknowledgement Number and Date of Form Filed if 10(23FF) and 10(4D) is claimed) Add row option and drop down to be provided in utility for each section separately				3a			
	b	Any other Income (Specify nature) – Add row option with free text to enter the nature of income to be provided in utility				3b			
	4	Income claimed as not chargeable to tax as per DTAA							
		Sl. No.	Amount of income	Nature of income	Country name & Code	Article of DTAA	Head of Income	Whether TRC obtained (Y/N)	
	I								
	II								
	III	Total Income from DTAA not chargeable to tax						4	
5	Pass through income claimed as not chargeable to tax (Schedule PTI)						5		
6	Total (1+2+3+4+5)						6		

Schedule PTI		Pass Through Income details from business trust or investment fund as per section 115UA, 115UB								
Sl.	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.	Head of income	Current year income	Share of current year loss distributed by Investment fund	Net Income/Loss 9=7-8	TDS on such amount, if any	
1	2	3	4	5	6	7	8	9	10	
PASS THROUGH INCOME	1.			i	House property					
				ii	Capital Gains					
				a	Short term					
				ai	Section 111A					
				aii	Others					
				b	Long term					
				bi	Section 112A					
				bii	Sections other than 112A					
				iii	Other Sources					
				a	Dividend					
				b	Others					
				iv	Income claimed to be exempt					
				a	u/s 10(23FBB)					
				b	u/s					
				c	u/s					
				2.			i	House property		
	ii	Capital Gains								
	a	Short term								
	ai	Section 111A								
	aii	Others								
	b	Long term								
	bi	Section 112A								
	bii	Sections other than 112A								
	iii	Other Sources								
	a	Dividend								
	b	Others								
	iv	Income claimed to be exempt								
	a	u/s 10(23FBB)								
b	u/s									
c	u/s									
NOTE Please refer to the instructions for filling out this schedule.										

Schedule- TPSA		Details of Tax on secondary adjustments as per section 92CE(2A) as per the schedule provided in e-filing utility						
TAX ON SECONDARY ADJUSTMENTS AS PER SECTION 92CE(2A)	1	Amount of primary adjustments on which option u/s 92CE(2A) is exercised & such excess money has not been repatriated within the prescribed time (please indicate the total of adjustments made in respect of all the AYs)						
	a	Additional Income tax payable @ 18% on above						
	2	b	Surcharge @ 12% on "a"					
	c	Health & Education cess on (a+b)						
	d	Total Additional tax payable (a+b+c)						
	3	Taxes paid						
	4	Net tax payable (2d-3)						
	5	Date(s) of deposit of tax on secondary adjustments as per section 92CE(2A)	Date 1 (DD/MM/YYYY Y)	Date 2 (DD/MM/YYYY Y)	Date 3 (DD/MM/YYYY Y)	Date 4 (DD/MM/YYYY Y)	Date 5 (DD/MM/YYYY Y)	Date 6 (DD/MM/YYYY Y)
	6	Name of Bank and Branch						
	7	BSR Code						
	8	Serial number of challan						
9	Amount deposited							

Schedule 115TD		Accreted income under section 115TD			
1	Aggregate Fair Market Value (FMV) of total assets of specified person				1
2	Less: Total liability of specified person				2
3	Net value of assets (1 – 2)				3
4	(i)	FMV of assets directly acquired out of income referred to in section 10(1)	4i		
	(ii)	FMV of assets acquired during the period from the date of creation or establishment to the effective date of registration/provisional registration u/s 12AB, if benefit u/s 11 and 12 not claimed during the said period	4ii		
	(iii)	FMV of assets transferred in accordance with third proviso to section 115TD(2)	4iii		
	(iv)	Total (4i + 4ii + 4iii)-	4iv		
5	Liability in respect of assets at 4 above				5
6	Accreted income as per section 115TD [3 – (4iv – 5)]				6
7	Additional income-tax payable u/s 115TD at maximum marginal rate				7
8	Interest payable u/s 115IE				8
9	Specified date u/s 115TD				9
10	Additional income-tax and interest payable				10
11	Tax and interest paid				11
12	Net payable (10 - 11) (Enter 0 if negative)				12
13	Date(s) of deposit of tax on accreted income		Date 1 DD/MM/YYYY	Date 2 DD/MM/YYYY	Date 3 DD/MM/YYYY
14	Name of Bank and Branch				
15	BSR Code				
16	Serial number of challan				
17	Amount deposited				

Schedule FSI			Details of Income from outside India and tax relief (available only in case of resident)							
INCOME FROM OUTSIDE INDIA AND TAX RELIEF	Sl.	Country Code (dropdown to be provided in the e-filing utility)	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e) = (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
					(a)	(b)	(c)	(d)	(e)	(f)
		1			i	House Property				
ii					Business or Profession					
iii					Capital Gains					
iv					Other sources					
Total										
2				i	House Property					
				ii	Business or Profession					
				iii	Capital Gains					
				iv	Other sources					
				Total						
NOTE ► Please refer to the instructions for filling out this schedule.										

Schedule TR		Details Summary of tax relief claimed for taxes paid outside India (available only in case of resident)				
TAX RELIEF FOR TAX PAID OUTSIDE INDIA	1	Details of Tax relief claimed				
		Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Section under which relief claimed (specify 90, 90A or 91)
		(a)	(b)	(c)	(d)	(e)
		Total				
	2	Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))				2
	3	Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))				3
	4	Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below				4
	a	Amount of tax refunded		b	Assessment year in which tax relief allowed in India	
NOTE ► Please refer to the instructions for filling out this schedule.						

Schedule FA		Details of Foreign Assets and Income from any source outside India											
DETAILS OF FOREIGN ASSETS	A1	Details of Foreign Depository Accounts held (including any beneficial interest) at any time during the calendar year ending on 31st December, 2023											
	Sl No	Country name	Country code	Name of financial institution	Address of financial institution	ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance	Gross interest paid/credited to the account during the period	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	
	(i)												
	(ii)												
	A2	Details of Foreign Custodial Accounts held (including any beneficial interest) at any time during the calendar year ending on 31st December, 2023											
	Sl No	Country name	Country code	Name of financial institution	Address of financial institution	ZIP code	Account number	Status	Account opening date	Peak balance during the period	Closing balance	Gross amount paid/credited to the account during the period (drop down to be provided specifying nature of amount viz. interest/dividend/proceeds from sale or redemption of financial assets/ other income)	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	
	(i)												
	(ii)												
	A3	Details of Foreign Equity and Debt Interest held (including any beneficial interest) in any entity at any time during the calendar year ending on 31st December, 2023											
	Sl No	Country name	Country code	Name of entity	Address of entity	ZIP code	Nature of entity	Date of acquiring the interest	Initial value of the investment	Peak value of investment during the period	Closing value	Total gross amount paid/credited with respect to the holding during the period	Total gross proceeds from sale or redemption of investment during the period

[illegible]

(ii)												
F	Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor											
Sl No	Country Name and code	Zip Code	Name and address of the trust	Name and address of trustee	Name and address of Settlor	Name and address of Beneficiaries	Date since position held	Whether income derived is taxable in your hands?	If (8) is yes, Income derived from the trust	If (8) is yes, Income offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)												
(ii)												
G	Details of any other income derived from any source outside India which is not included in, - (i) items A to F above and, (ii) income under the head business or profession											
Sl No	Country Name and code	Zip Code	Name and address of the person from whom derived		Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return				
								Amount	Schedule where offered	Item number of schedule		
(1)	(2a)	(2b)	(3)		(4)	(5)	(6)	(7)	(8)	(9)		
(i)												
(ii)												
NOTE ► Please refer to instructions for filling out this schedule.												

Schedule GST			INFORMATION REGARDING TURNOVER/GROSS RECEIPT REPORTED FOR GST		
S OF	Sl. No.	GSTIN No(s).		Annual value of outward supplies as per the GST return(s) filed	
	(1)	(2)		(3)	
NOTE ► Please furnish the information above for each GSTIN No. separately					

PART-B

Part B - II		Computation of total income				
TOTAL INCOME	1	Income from house property (3 of Schedule-HP) (enter nil if loss)		1		
	2	Profits and gains from business or profession				
		i	Profits and gains from business other than speculative business and specified business (A37 of Schedule BP) (enter nil if loss)	2i		
		ii	Profits and gains from speculative business (3(ii) of table E of Schedule BP) (enter nil if loss and carry this figure to Schedule CFL)	2ii		
		iii	Profits and gains from specified business (3(iii) of table E of Schedule BP) (enter nil if loss and carry this figure to Schedule CFL)	2iii		
		iv	Income chargeable to tax at special rate (3d, 3e, 3f and 4b of Schedule BP)	2iv		
		v	Total (2i + 2ii + 2iii + 2iv) (enter nil, if loss and carry this figure of loss to Schedule CYLA)	2v		
	3	Capital gains				
		a	Short term			
		i	Short-term chargeable @ 15% (9ii of item E of schedule CG)	ai		
		ii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	a ii		
		iii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	a iii		
		iv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	a iv		
		v	Total Short-term (ai + a ii + a iii + a iv) (enter nil if loss)	av		
		b	Long-term			
	i	Long-term chargeable @ 10% (9vi of item E of Schedule CG)	bi			

		ii	Long-term chargeable @ 20% (9vii of item E of Schedule CG)	bii			
		iii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	biii			
		iv	Total Long-term (bi + bii + biii) (enter nil if loss)	biv			
	c	Sum of Short-term / Long-term capital gains (3av + 3biv) (enter nil if loss)				3c	
	d	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)				3d	
	e	Total capital gains (3c + 3d)				3e	
4	Income from other sources						
	a	Net income from other sources chargeable to tax at normal applicable rates (6 of Schedule OS) (enter nil if loss)		4a			
	b	Income chargeable to tax at special rate (2 of Schedule OS)		4b			
	c	Income from the activity of owning and maintaining race horses (8e of Schedule OS) (enter nil if loss)		4c			
	d	Total (4a + 4b + 4c)				4d	
5	Total of headwise income (1 + 2v + 3e + 4d)					5	
6	Losses of current year to be set off against 5 (total of 2xvi, 3xvi and 4xvi of Schedule CYLA)					6	
7	Balance after set off of current year losses (5 – 6) (total of serial no (ii), (iii), (iv) to (xv) of column 5 of schedule CYLA + 4b + 2iv)					7	
8	Brought forward losses to be set off against 7 (total of 2xv, 3xv and 4xv of Schedule BFLA)					8	
9	Gross Total income (7 – 8) (also total of serial no (i), (ii), (iv) to (xiv) of column 5 of Schedule BFLA + 4b + 2iii)					9	
10	Income chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9					10	
11	Deductions under Chapter VI-A						
	a	Part-B of Chapter VI-A [1 of Schedule VI-A and limited upto (i+ii+iii+iv+v+viii+xi+ixiv) of column 5 of BFLA]				11a	
	b	Part-C of Chapter VI-A [2 of Schedule VI-A)]				11b	
	c	Total (11a + 11b) [limited upto (9-10)]				11c	
12	Deduction u/s 10AA (Total of Sch. 10AA)					12	
13	Total income (9 - 11c - 12)					13	
14	Income chargeable to tax at special rates (total of (i) of schedule SI)					14	
15	Net agricultural income/ any other income for rate purpose (2v of Schedule EI)					15	
16	Aggregate income (13 – 14 + 15) [applicable if (13-14) exceeds maximum amount not chargeable to tax]					16	
17	Losses of current year to be carried forward (total of xix of Schedule CFL)					17	
18	Deemed total income under section 115JC (3 of Schedule AMT)					18	

Part B – TII		Computation of tax liability on total income						
COMPUTATION OF TAX LIABILITY	1	A	Tax payable on deemed total income under section 115JC (4 of Schedule AMT)			1a		
		B	Surcharge on (a) above (if applicable)			1b		
		C	Health and Education Cess @ 4% on 1a+1b above			1c		
		D	Total Tax Payable on deemed total income (1a+1b+1c)			1d		
	2	Tax payable on total income						
		A	Tax at normal rates on 16 of Part B-TI	2a				
		B	Tax at special rates (total of col. (ii) of Schedule-SI)	2b				
		C	Rebate on agricultural income [applicable if (13-14) of Part B-TI exceeds maximum amount not chargeable to tax]	2c				
		D	Tax Payable on total income (2a+2b-2c)			2d		
		E	Surcharge	Surcharge computed before marginal relief	Surcharge after marginal relief			
	i	25% of 12(ii) of Schedule SI	2ei	2g(ii)	ia			

TAXES PAID AND BANK DETAILS	ii	10% or 15 %, as applicable (Refer instructions)	2eii		iiia			
	iii	On [(2d) – [(12(ii) of Schedule SI – tax on Income referred in 2e(ii))]	2eiii					
	iv	Total (ia+iiia)			2eiv			
	F	Health and Education Cess @ 4% on 2d+2eiv			2f			
	g	Gross tax liability (2d + 2eiv + 2f)			2g			
	3	Gross tax payable (higher of 1d or 2g)			3			
	4	Credit under section 115JD of tax paid in earlier years (applicable if 2g is more than 1d) (5 of Schedule AMTC)			4			
	5	Tax payable after credit under section 115JD (3 - 4)			5			
	6	Tax relief						
	a	Section 90/90A (2 of Schedule TR)	6a					
	b	Section 91(3 of Schedule TR)	6b					
	c	Total (6a + 6b)			6c			
	7	Net tax liability (5 – 6c) (enter zero, if negative)			7			
	8	Interest and fee payable						
	a	Interest for default in furnishing the return (section 234A)	8a					
b	Interest for default in payment of advance tax (section 234B)	8b						
c	Interest for deferment of advance tax (section 234C)	8c						
d	Fee for default in furnishing return of income (section 234F)	8d						
e	Total Interest and Fee Payable (8a+8b+8c+8d)			8e				
9	Aggregate liability (7 + 8e)			9				
TAXES PAID AND BANK DETAILS	10	Taxes Paid						
	a	Advance Tax (from column 5 of 115A)	10a					
	b	TDS (total of column 9 of 15B)	10b					
	c	TCS (total of column 7 of 15C)	10c					
	d	Self-Assessment Tax (from column 5 of 15A)	10d					
e	Total Taxes Paid (10a+10b+10c+10d)			10e				
11	Amount payable (Enter if 9 is greater than 10e, else enter 0)			11				
12	Refund (If 10e is greater than 9)			12				
13	Net tax payable on 115TD income including interest u/s 115TE (Sr.no. 12 of Schedule 115TD)			13				
14	Tax payable u/s 115TD after adjustment of refund at Sl. No. 12 (13-12)			14				
15	Net refund after adjustment as per Sl. No. 14 (12-13) (refund, if any, will be directly credited into the bank account)			15				
BANK ACCOUNT	16	Do you have a bank account in India (Non- Residents claiming refund with no bank account in India may select No)					Select Yes or No	
	a) Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)							
	Sl.	IFS Code of the Bank in case of Bank Accounts held in India	Name of the Bank	Account Number	Type of account (Dropdown to be provided by e-filing utility)			
	I							
	II							
	Note:							
	1) All bank accounts held at any time are to be reported, except dormant A/c							
	2) In case of multiple accounts, the refund will be credited to one of the validated accounts after processing the return.							
	Rows can be added as required							
	b) Non - residents, who are claiming income-tax refund and not having bank account in India may, at their option, furnish the details of one foreign bank account:							
Sl. No.	SWIFT Code	Name of the Bank	Country of Location	IBAN				
Rows can be added as required								
17	Do you at any time during the previous year, - (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? [applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]					☐ Yes ☐ No		

18	TAX PAYMENTS																												
A	Details of payments of Advance Tax and Self-Assessment Tax																												
ADVANCE/SELF ASSESSMENT TAX	SI No	BSR Code								Date of Deposit (DD/MM/YYYY)								Serial Number of Challan								Amount (Rs)			
	(1)	(2)								(3)								(4)								(5)			
	i																												
	ii																												
	iii																												
	NOTE ► Enter the totals of Advance tax and Self-Assessment tax in SI No. 10a & 10d of Part B-TTI																												

B	Details of Tax Deducted at Source (TDS) on Income [As per Form 16 A issued or Form 16B/16C/16D/16E furnished by Deductor(s)]														
SI No	TDS credit relating to self/other person [other person as per rule 37BA(2)]	PAN/Aadhaar No. of Other Person (if TDS credit related to other person)	TAN of the Deductor/ PAN/Aadhaar No. of Tenant/ Buyer	Unclaimed TDS brought forward (b/f)		TDS of the current Financial Year (TDS deducted during the FY 2023-24)		TDS credit being claimed this Year (only if corresponding income is being offered for tax this year, not applicable if TDS is deducted u/s 194N)			Corresponding Receipt/ withdrawals offered		TDS credit being carried forward		
				Fin. Year in which deducted	TDS b/f	Deducted in own hands	Deducted in the hands of or any other person as per rule 37BA(2) (if applicable)	Claimed in own hands	Claimed in the hands of or any other person as per rule 37BA(2) (if applicable)			Gross Amount	Head of Income		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)			(11)	(12)	(13)	
							Income	TDS		Income	TDS	PAN/Aadhaar No.			
I															
NOTE ► Please enter total of column 9 in 10b of Part B- TTI															

C	Details of Tax Collected at Source (TCS) [As per Form 27D issued by the Collector(s)]										
TCS ON INCOME	SI No	TCS credit relating to self/other person [other person as per rule 37I(1)]	Tax Deduction and Tax Collection Account Number of the Collector	PAN/Aadhaar No. of Other Person (if TCS credit related to other person)	Unclaimed TCS brought forward (b/f)		TCS of the current financial Year (Tax collected during FY 2023-24)		TCS credit being claimed this Year		TCS credit being carried forward
					Fin. Year in which collected	Amount b/f	Collected in own hands	Collected in the hands of any other person as per rule 37I(1) (if applicable)	Claimed in own hands	Claimed in the hands of any other person as per rule 37I(1) (if applicable)	
	(1)	2(i)	(2)(ii)	(3)	(4)	(5)	(6)(i)	(6)(ii)	(7)(i)	7(ii)	(8)
	i									TCS	PAN/Aadhaar No.
	ii										
NOTE ► Please enter total of column (7) in 10c of Part B-TTI											

VERIFICATION

I, _____ (full name in block letters), son/ daughter of _____, solemnly declare that to the best of my knowledge and belief, the information given in the return and the schedules thereto is correct and complete is in accordance with the provisions of the Income-tax Act, 1961. I further declare that I am making this return in my capacity as _____ (<i>drop down to be provided</i>) and I am also competent to make this return and verify it. I am holding permanent account number _____ (if allotted) (<i>Please see instruction</i>) I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable, in a case where return is furnished under section 92CD)					
Date		Place		Sign here → ”.	

[Notification No. 19/2024/ F. No.370142/47/2023-TPL]

SURBENDU THAKUR, Under Secy. Tax Policy and Legislation

Note:- The principal rules were published vide notification S.O. 969 (E), dated the 26th March, 1962 and last amended vide notification GSR 64(E), dated the 24th January 2024.